Sixteenth Lok Sabha VI Session (26/11/2015 to 23/12/2015)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, November 26, 2015/Agrahayana 5, 1937(Saka)

No.108

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.04 A.M.

2. Oath by Member

Shri Dayakar Pasunoori, member representing Warangal Parliamentary Constituency of Telangana took oath in Telugu, signed the Roll of Members and took his seat in the House.

11.05 A.M.

3. Obituary References

The Speaker made references to the passing away of Shri Roshan Lal, member of the Tenth Lok Sabha; Shri K. Parasuraman, member of the Eleventh Lok Sabha; Shri Radhey Shyam Kori, member of the Fourteenth Lok Sabha; Shri A. Venkatesh Naik, member of the Tenth, Twelfth, Thirteenth and Fourteenth Lok Sabhas; Shri Raghuvir Singh Kaushal, member of the Thirteeth and Fourteenth Lok Sabhas; Shri Vishwanath Das Shastri, member of the Tenth Lok Sabha; Shri Mitrasen Yadav, member of the Ninth, Twelfth and Fourteenth Lok Sabhas; Shri Balkrishna Wasnik, member of the Second, Third and Seventh Lok Sabhas; Shri Sadhan Gupta, member of the First and Second

Lok Sabhas; Shri Rudra Pratap Singh, member of the Fifth Lok Sabha; Shri B.D. Singh, member of the Seventh Lok Sabha; Shri Parasram Bhardwaj, member of the Seventh to Twelfth Lok Sabhas; and Dr. Parshuram Gangwar, member of the Tenth Lok Sabha.

She also made reference to the seventh anniversary of the violent terrorist attack in Mumbai and also paid tribute to the innocents, who lost their lives or were injured on 26th November, 2008.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.16 A.M.

4. Address by the Speaker

The Speaker addressed the House under Rule 360.

11.38 A.M.

5. Discussion on the commitment to India's Constitution as part of 125th Birth Anniversary Celebration of Dr. B.R. Ambedkar

Time Available: 11 Hrs. 30 Mts. Time Taken: 6 Hrs. 57 Mts. Balance: 4 Hrs. 33 Mts.

Shri Rajnath Singh initiated the discussion.

The following members took part in the debate:-

- 1. Smt. Sonia Gandhi
- 2. Dr. Ponnusamy Venugopal

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.13 P.M.)

2.13 P.M.

- 3. Shri Sudip Bandyopadhyay
- 4. Shri Tathagata Satpathy
- 5. Shri Anandrao Adsul

- 6. Shri K. Ram Mohan Naidu
- 7. Shri A.P. Jithender Reddy
- 8. Shri Jitendra Chaudhury
- 9. Shri Ram Vilas Paswan
- 10. Shri Mekapati Rajamohan Reddy
- 11. Shri Tariq Anwar
- 12. Shri Jay Prakash Narayan Yadav
- 13. Shri Mallikarjun Kharge
- 14. Shri Thaawar Chand Gehlot

The discussion was not concluded.

7.22 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 27th November, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, November 27, 2015/Agrahayana 6, 1937(Saka)

No.109

11.00 A.M.

1. Oath by Member

Shri Kantilal Bhuria, member representing Ratlam Parliamentary Constituency of Madhya Pradesh took oath in Hindi, signed the Roll of Members and took his seat in the House.

11.17 A.M.

2. Discussion on the commitment to India's Constitution as part of 125th Birth Anniversary Celebration of Dr. B.R. Ambedkar

Time Taken: 13 Hrs. 53 Mts.

Further discussion on the commitment to India's Constitution as part of 125th Birth Anniversary Celebration of Dr. B.R. Ambedkar, continued.

The following members took part in the debate:-

- 1. Shri M.Venkaiah Naidu
- 2. Shri Mulayam Singh Yadav
- 3* Shri Thota Narasimham
- 4* Smt. Geetha Kothapalli
- 5* Shri Daddan Mishra
- 6* Shri Chandra Prakash Joshi
- 7* Shri Rangaswamy Dhruvanarayana

^{*}Written speeches were laid on the Table.

2

- 8* Shri C.R. Chaudhary
- 9* Dr. Yashwant Singh
- 10. Shri Jyotiraditya M. Scindia
- 11* Shri Nanabhau Falgunrao Patole
- 12* Shri S.P. Muddahanumegowda
- 13* Shri Deviji M. Patel
- 14* Shri P.K. Biju
- 15* Shri Kaushalendra Kumar
- 16* Dr. Kirit Premjibhai Solanki
- 17. Shri Prem Singh Chandumajra
- 18* Shri Dharmendra Yadav
- 19* Shri T.G. Venkatesh Babu
- 20* Dr. (Smt.) Ratna De (Nag)
- 21* Shri Sharad Tripathi
- 22* Shri Gaurav Gogoi
- 23* Smt. Riti Pathak
- 24* Shri D.K. Suresh
- 25* Dr. (Prof.) Prasanna Kumar Patasani
- 26* Dr. Kulamani Samal
- 27* Shri Bidyut Baran Mahato
- 28* Shri Gajanan Chandrakant Kiritkar
- 29* Km. Shobha Karandlaje
- 30* Shri Suresh Kodikunnil
- 31. Dr. K. Gopal
- 32* Dr. Sunil Baliram Gaikwad
- 33* Smt. Pratima Mondal
- 34* Shri Sriram Malyadri
- 35* Shri Dhananjay Bhimrao Mahadik
- 36. Shri Kalyan Banerjee

^{*}Written speeches were laid on the Table.

- 37* Shri Sadashiv Kisan Lokhande
- 38* Shri Srirang Appa Barne
- 39* Shri Rakesh Singh
- 40* Dr. Kirit Somaiya
- 41. Shri Bhartruhari Mahtab
- 42* Dr. Tapas Mandal
- 43* Shri Sankar Prasad Datta
- 44* Shri Nityanand Rai
- 45* Dr. Bhagirath Prasad
- 46* Prof. Seetaram Ajmeera Naik
- 47* Shri A.T. Nana Patil
- 48* Prof. Richard Hay
- 49. Ms. Mehbooba Mufti
- 50* Shri Ramdas Chandrabhanji Tadas
- 51. Shri Arvind Ganpat Sawant
- 52* Shri Gajendra Singh Shekhawat
- 53* Dr. Virendra Kumar
- 54* Shri Sunil Kumar Singh
- 55* Shri Suresh Chanabasappa Angadi
- 56* Shri Maheish Girri
- 57* Shri B.N. Chandrappa
- 58* Smt. Supriya Sadanand Sule
- 59* Shri Rattan Lal Kataria
- 60* Shri Ramachandran Mullappally
- 61. Shri Harinder Singh Khalsa
- 62* Shri Ganesh Singh
- 63* Smt. Aparupa Poddar
- 64* Smt. Mamata Thakur

^{*}Written speeches were laid on the Table.

- 65* Smt. Rama Devi
- 66* Shri Nishikant Dubey
- 67. Smt. Smriti Zubin Irani
- 68* Shri Konda Vishweshwar Reddy
- 69* Shri R. Radhakrishnan
- 70* Shri Sudheer Gupta
- 71. Dr. Arun Kumar
- 72* Shri Bhairon Prasad Mishra
- 73* Shri Virender Kashyap
- 74* Shri Faggan Singh Kulaste
- 75* Shri Hukum Singh
- 76* Shri Arjun Ram Meghwal
- 77* Shri Om Birla
- 78* Shri Raeev Shankarrao Satav
- 79. Shri Purno Agitok Sangma
- 80* Shri Bandaru Dattatreya
- 81* Shri Alok Sanjar
- 82* Shri Ravindra Kushwaha
- 83* Dr. Pritam Gopinath Munde
- 84* Shri B.S. Yeddyurappa
- 85* Km. Sushmita Dev
- 86* Shri Asrarul Haque Mohammad
- 87. Shri Vinod Kumar Boianapalli
- 88* Dr. Ramesh Pokhriyal Nishank
- 89* Kunwar Pushpendra Singh Chandel
- 90* Shri Janardan Singh Sigriwal
- 91* Dr. Thokchom Meinya
- 92. Dr. Vara Prasadarao Velagapalli

^{*}Written speeches were laid on the Table.

- 93* Shri Hariom Singh Rathore
- 94* Shri Prahlad Singh Patel
- 95* Shri Bhanu Pratap Singh Verma
- 96* Shri Balabhadra Majhi
- 97. Shri Radheshyam Biswas
- 98. Shri Asaduddin Owaisi
- 99* Sushree Sadhvi Savitri Bai Phoole
- 100* Shri Ajay Tamta
- 101* Shri Balka Suman
- 102* Shri Pralhad Venkatesh Joshi
- 103* Smt. K. Maragatham
- 104* Shri P.P. Chaudhary
- 105. Shri Prem Das Rai
- 106. Shri N.K. Premachandran
- 107* Dr. Manoj Rajoria
- 108* Shri Keshav Prasad Maurya
- 109. Shri C.N. Jayadevan
- 110* Shri Rajendra Aggrawal
- 111* Shri Dilip Kumar Mansukhlal Gandhi
- 112* Shri B. Sreeramulu
- 113* Smt. Meenakashi Lekhi
- 114. Smt. Anupriya Patel
- 115* Shri Ramcharan Bohra
- 116* Dr. Rabindra Babu Pandula
- 117* Shri Faizal P.P. Mohammed
- 118. Shri Dushyant Chautala
- 119* Smt. Anju Bala
- 120* Shri Md. Badaruddoza Khan

^{*}Written speeches were laid on the Table.

- 121* Shri Srinivas Kesineni
- 122* Shri P. Karunakaran
- 123* Shri Pappu Yadav
- 124* Shri Rahul Shewale
- 125* Shri Anurag Singh Thakur
- 126* Smt. Raksha Nikhil Khadse
- 127* Shri Jhina Hikaka
- 128* Shri Jaqdambika Pal
- 129* Shri Vishnu Dayal Ram
- 130* Shri K.C. Venugopal
- 131* Shri E. Ahamed
- 132. Shri Narendra Modi

6.08 P.M.

3. Valedictory Reference

The Speaker made Valedictory Reference on the conclusion of the Special sittings.

4. Resolution – Adopted

The Speaker placed the following resolution before the House:-

"We, the members of Lok Sabha, in the special sittings of the Lok Sabha on 26th and 27th November, 2015 for celebrating the 'Constitution Day' as a part of the One Hundred and Twenty-fifth Birth Anniversary celebration of Dr. B.R. Ambedkar:-

 Having remembered with gratitude, the commitment of Father of the Nation Mahatma Gandhi; pioneering and monumental role played by Pandit Jawahar Lal Nehru, Dr. Rajendra Prasad, Sardar Vallabh Bhai

^{*}Written speeches were laid on the Table.

Patel, Maulana Azad and other founding fathers of our Constitution and their contribution in enabling us to give to ourselves the Constitution on the 26th November, 1949; and having enacted it on the 26th January, 1950; and

 Having recalled with appreciation, the invaluable services rendered by Dr. B.R. Ambedkar as the Chairman of the Drafting Committee of the Constituent Assembly and all its members in the framing of the Constitution of India;

Do hereby solemnly affirm our commitment to the principles and ideals of the Constitution, and resolve to –

- (a) Uphold and maintain the sanctity and supremacy of the Constitution;
- (b) Respect the constitutional institutions, their freedom and authority;
- (c) Protect the sovereignty, unity and integrity of our country and its democratic, socialist and secular character;
- (d) Maintain transparency, probity and accountability in public life; and
- (e) Dedicate ourselves to equality and social justice and contribute to the task of building a strong republic."

The resolution was unanimously adopted.

6.13 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 30th November, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, November 30, 2015/Agrahayana 9, 1937(Saka)

No.110

11.00 A.M.

1. Reference by the Speaker

The Speaker made the following references:-

- (i) On the reported death of 89 persons and injuries to several others when mining explosives stored in a building went off in Petlawad town in Jhabua district of Madhya Pradesh on 12 September, 2015.
- (ii) Reported loss of lives of 204 persons due to recent rains in Tamil Nadu, Andhra Pradesh and other adjoining regions of the Southern part of the country causing large-scale destruction and devastation of property, crops and cattle.
- (iii) Terrorist attacks in Paris causing loss of over 120 lives on 13 November, 2015.
- (iv) Loss of lives of pilgrims who died in a crane accident, occurred on 11 September, 2015 in Haram Sharief of Makkah and death of several others in a stampede that occurred in Mina on 24 September, 2015 in Saudi Arabia.
- (v) Loss of lives of many in an earthquake that struck Afghanistan and Pakistan on 26 October, 2015.
- (vi) Loss of lives of 224 persons in a Russian Federation plane that crashed over Egypt on 31 October, 2015.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.09 A.M.

2. Starred Questions

Starred Questions Nos. 1–3 were orally answered. Replies to Starred Question Nos. 4–20 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1–230 were laid on the Table.

12.02 P.M.

4. Felicitations by the Speaker

The Speaker, on behalf of the House, congratulated the Scientists and Technologists of the Indian Space Research Organisation for the successful launch of ASTROSAT, the first multi-wavelength space observatory.

12.01 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of an Explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Negotiable Instruments (Amendment) Second Ordinance, 2015 (No. 7 of 2015).
 - (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2014-2015.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre),

- Bhubaneswar, for the year 2014-2015, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2014-2015.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2014-2015.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2014-2015.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Aurangabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Aurangabad, for the year 2014-2015.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2014-2015.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the

- MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2014-2015, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2014-2015.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2014-2015.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, for the year 2014-2015.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2014-2015.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development

- Centre (Institute for Design of Electrical Measuring Instruments), for the year 2014-2015.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2014-2015.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2014-2015.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2014-2015.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2014-2015,

- alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2014-2015.
- (17) A copy each of the following Ordinance (Hindi and English versions) under article 123 (2) (a) of the Constitution:-
 - (i) The Negotiable Instruments (Amendment) Second Ordinance, 2015 (No. 7 of 2015) promulgated by the President on 22nd September, 2015.
 - (ii) The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Ordinance, 2015 (No. 8 of 2015) promulgated by the President on 23rd October, 2015.
 - (iii) The Arbitration and Conciliation (Amendment) Ordinance, 2015 (No. 9 of 2015) promulgated by the President on 23rd October, 2015.
- (18) A copy of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000 (Hindi and English versions) published in Notification No. S.O.2097(E) in Gazette of India dated 31st July, 2015 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (19) A copy of the Tea (Marketing) Control (Second Amendment) Order, 2015 (Hindi and English versions) published in Notification No. S.O.2688(E) in Gazette of India dated 1st October, 2015 under Section 30 of the Tea Act, 1953.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2014-2015.

6. Assent to Bills

Secretary-General laid on the Table the following 3 Bills passed by the Houses of Parliament during the Fifth Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 22nd July, 2015:-

- 1. The Delhi High Court (Amendment) Bill, 2015;
- 2. The Appropriation (Railways) No.3 Bill, 2015; and
- 3. The Appropriation (No.3) Bill, 2015.

7. Announcement by the Speaker

The Speaker made the following announcement:-

"I have to inform the House that the Chairperson, Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 intimated to me that the Report of the Committee could not be finalized by the extended timeline granted by the House, i.e., the 27th November, 2015. The Joint Committee, therefore, decided to seek extension of time. The Chairperson, Joint Committee was not able to move the motion in this regard on the 27th November, 2015 as the sitting of the House on this day was dedicated exclusively for discussion on the commitment to India's Constitution. I have, on behalf of the House, granted extension of time for presentation of the Report on the Bill up to the last day of the Winter Session, 2015."

8. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Twenty-second Report of the Business Advisory Committee.

9. Reports of Committee on Government Assurances

Dr. Ramesh Pokhriyal 'Nishank' presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Eighteenth Report regarding review of pending assurances pertaining to the Ministry of Finance (Department of Financial Service).
- (2) Nineteenth Report regarding review of pending assurances pertaining to the Ministry of Human Resource Development (Department of School Education and Literacy).
- (3) Twentieth Report regarding requests for dropping of assurances (acceded to).
- (4) Twenty-first Report regarding requests for dropping of assurances (not acceded to).

10. Reports of Standing Committee on External Affairs

Dr. Shashi Tharoor presented the following Reports* (English and Hindi versions) of the Standing Committee on External Affairs (2015-16):-

- (1) Seventh Report on action taken by the Government on the observations/ recommendations contained in the Third Report on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2014-15.
- (2) Eighth Report on action taken by the Government on the observations/ recommendations contained in the Fourth Report on Demands for Grants of the Ministry of External Affairs for the year 2014-15.
- (3) Ninth Report on action taken by the Government on the observations/ recommendations contained in the Fifth Report on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2015-16.

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^{*} These three Reports have already been presented to Hon'ble Speaker on 18.11.2015 under Direction 71A of the Directions by the Speaker.

12.13 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kirti Azad regarding need to give a boost to education in Bihar.
- (2) Shri C. R. Choudhary regarding need to regularize the tubewells installed till January 2015 in Nagaur Parliamentary Constituency, Rajasthan and also review the dark zone category of areas.
- (3) Smt. Santosh Ahlawat regarding need to provide additional funds for rejuvenation of the Khetri Copper Complex of Hindustan Copper Limited in Rajasthan.
- (4) Shri Anil Shirole regarding need to take necessary steps to increase the production of Arhar dal in the country.
- (5) Dr. Kirit Somaiya regarding need to review the proposed hike in fare of Ghatkopar-Mumbai Metro service.
- (6) Smt. Mala Rajya Laxmi Shah regarding need to set up an LPG Agency in Ghansali and district headquarters in Tehri Garhwal district, Uttarakhand.
- (7) Shri Arjun Lal Meena regarding need to set up a Passport Seva Kendra in Udaipur, Rajasthan.
- (8) Dr. Subhash Bhamre regarding need to set up a Government body to check rampant adulteration of milk in the country.
- (9) Dr. Virendra Kumar regarding need to formulate a comprehensive programme to protect children from all forms of exploitation in the country.
- (10) Shri Om Birla regarding need to review the new norms recommended by the Saxena Committee for identification of households living Below the Poverty Line.

- (11) Shri A.T. Nana Patil regarding need to accord early approval to Padalsare Lower Tapti Project in Jalgaon district, Maharashtra.
- (12) Shri Om Prakash Yadav regarding need to set up Medical College-cum-Hospital in Siwan Parliamentary Constituency, Bihar.
- (13) Shri Devji M. Patel regarding need to set up a petroleum refinery in Bhawtara in Jalore Parliamentary Constituency, Rajasthan.
- (14) Shri Rajesh Verma regarding need to declare all the districts in Uttar Pradesh as drought-hit.
- (15) Dr. Shashi Tharoor regarding need to take punitive action against the individuals/organizations responsible for growing intolerance in the country.
- (16) Shri S. R. Vijayakumar regarding need to transfer a piece of defence land in Chennai, Tamil Nadu for proper rehabilitation of poor people residing on this land.
- (17) Shri P.R. Senthilnathan regarding need for approval of pending river water projects in Tamil Nadu with adequate allocation of funds.
- (18) Prof. Saugata Roy regarding need to deal with the situation arising out of drop in Jute production.
- (19) Dr. Kulamani Samal regarding need to provide employment to the educated youth belonging to the families of land oustees and displaced persons in the Indian Oil Corporation Limited including Poly-propylene unit in Paradip, Odisha.
- (20) Shri Rahul Shewale regarding need to improve basic facilities in staff quarters for employees of Bhabha Atomic Research Centre, Tata Institute of Fundamental Research, Nuclear Power Corporation of India Limited and Tata Memorial Centre in Mumbai, Maharashtra.
- (21) Shri Kinjarapu Ram Mohan Naidu regarding need to release additional funds for flood ravaged regions of Andhra Pradesh.

- (22) Shri Y.V. Subba Reddy regarding need to help tobacco farmers to take up alternative crops and provide them adequate compensation in drought-prone Prakasam district of Andhra Pradesh.
- (23) Shri M. B. Rajesh regarding need to expedite the six-laning of National Highway No. 47 from Wadakkanchery to Mannuthi in Kerala.
- (24) Shri Mohammed Faizal regarding need to regularize the service of staff working under National Health Mission on contract basis in Lakshadweep.
- (25) Shri Rajesh Ranjan regarding need to send a central team of experts to Bihar to study and report on the economic and geographical condition of villages under Diara areas and take suitable action for the development of the region.
- (26) Shri Dushyant Chautala regarding need to establish a new Railway Division in Hisar in Haryana.
- (27) Shri Kaushalendra Kumar regarding need to release funds under Mahatma Gandhi National Rural Employment Guarantee Scheme in Bihar.

12.25 P.M.

12. Discussion under Rule 193

Time Permissible: 2 Hrs. Time Taken: 3 Hrs. 09 Mts.

The Speaker informed the House that Shri P. Karunakaran, who was to initiate the discussion under rule 193 on the situation arising out of incidents of intolerance in the country, had requested her that Shri Mohammad Salim might be permitted to initiate the discussion on his behalf and she had acceded to his request.

Accordingly, Shri Mohammad Salim raised the discussion.

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.06 P.M.)

(Due to interruptions, Lok Sabha adjourned at 2.10 P.M. and re-assembled at 2.30 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 2.43 P.M. and re-assembled at 3.15 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 3.18 P.M. and re-assembled at 4.01 P.M.)

4.01 P.M.

The Speaker made the following ruling:-

"Hon'ble Members, during the discussion under rule 193 on the situation arising out of incidents of intolerance in the country, Shri Mohammad Salim made certain allegations against the Hon'ble Home Minister.

I have heard the submissions made by Shri Bhartruhari Mahtab and other Members also in this regard. Under the provisions of Rule 353 of the Rules of Procedure and Conduct of Business in Lok Sabha, no allegation by a Member may be made unless an adequate notice has been given. After due consideration, I find that the statements by Shri Mohammad Salim have been made without giving advance notice.

Therefore, the remarks of Shri Mohammad Salim shall not form part of the proceedings."

Shri Mohammad Salim resumed his speech.

The following members took part in the debate:-

- 1. Shri K.C. Venugopal
- 2. Smt. Meenakashi Lekhi
- 3. Shri Dinesh Trivedi
- 4. Shri Bhartruhari Mahtab

The discussion was not concluded.

*7.03 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 1st December, 2015.)

ANOOP MISHRA Secretary General

^{*}From 6.08 P.M. to 7.03 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, December 1, 2015/Agrahayana 10, 1937(Saka)

No.111

11.00 A.M.

1. Starred Questions

Starred Questions Nos. 21–23 were orally answered. Replies to Starred Question Nos. 24–40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
 - (i) The Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Second Amendment) Order, 2015 published in Notification No. S.O.2642(E) in Gazette of India dated 28th September, 2015.
 - (ii) The Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2015 published in Notification No. S.O.2857(E) in Gazette of India dated 18th October, 2015.

- (2) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2013-2014.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the years 2008-2009 to 2012-2013.
 - (ii) A copy of the Explanatory Memorandum (Hindi and English versions) on the Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the years 2008-2009 to 2012-2013.
- (5) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
- (i) (a) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2014-2015.
 - (b) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2014-2015.
 - (b) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Reports of Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul presented the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Thirteenth Report on Action Taken by the Government on the recommendations contained in the sixth Report (16th Lok Sabha) on Demands for Grants (2015-16) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (2) Fourteenth Report on Action Taken by the Government on the recommendations contained in the seventh Report (16th Lok Sabha) on Demands for Grants (2015-16) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (3) Fifteenth Report on Action Taken by the Government on the recommendations contained in the fourth Report (16th Lok Sabha) on the subject 'Jan Aushadhi Scheme' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (4) Sixteenth Report on Action Taken by the Government on the recommendations contained in the fifth Report (16th Lok Sabha) on Demands for Grants (2015-16) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

5. Report of Standing Committee on Transport, Tourism and Culture

Kumari Arpita Ghosh laid on the Table the Two Hundred Twenty-fourth Report (Hindi and English versions) on The Merchant Shipping (Amendment) Bill, 2015 of the Standing Committee on Transport, Tourism and Culture.

6. Reports of Standing Committee on Transport, Tourism and Culture

Kumari Arpita Ghosh laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) The Two Hundred Twenty-fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Two Hundred and Eighteenth Report on the Demands for Grants (2015-16) of Ministry of Civil Aviation.
- (2) The Two Hundred Twenty-sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Two Hundred and Nineteenth Report on the Demands for Grants (2015-16) of Ministry of Culture.

*12.03 P.M.

7. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

"That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on 30^{th} November, 2015."

The motion was adopted.

*From 12.04 P.M. to 12.40 P.M., Members raised matters of urgent public importance.

12.40 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Bhanu Pratap Singh Verma regarding need to rename Taj Express

 Train (Agra-Jhansi) as Laxmi Bai Express.
- (2) Shri Sunil Kumar Singh regarding need to take necessary steps to start work on construction of Barwadih-Chirimiri railway line project.
- (3) Smt. Raksha Nikhil Khadse regarding need to frame new guidelines for recruitment to regular D category vacancies in Government, Semi-Government and Public Sector Undertakings.
- (4) Shri Chhedi Paswan regarding need to provide a rake point for transportation of fertilizers at Bhabua road railway station in Kaimur district, Bihar.
- (5) Shri Bhairon Prasad Mishra regarding need to provide full payment of relief funds to farmers in Banda and Chitrakoot districts of Uttar Pradesh.
- (6) Shri Gajendra Singh Shekhawat regarding need to release balance funds for development of Urban Infrastructure and Governance under Jawahar Lal Nehru National Urban Renewal Mission in Jaipur and Ajmer, Rajasthan.
- (7) Shri Sharad Tripathi regarding need to provide adequate irrigation facilities and seeds to farmers in Eastern Uttar Pradesh particularly in Sant Kabir Nagar Parliamentary Constituency in the State.
- (8) Smt. Riti Pathak regarding need to expedite construction of Lalitpur-Singrauli railway line.
- (9) Shri Vishnu Dayal Ram regarding need to provide financial assistance and put a moratorium on payment of loan by farmers in drought hit States particularly Jharkhand.

- (10) Shri Sukhbir Singh Jaunpuria regarding need to expedite construction of service road on National Highway 8 from Kherki Daula to Manesar in Gurgaon, Haryana and also provide separate road on N.H. 8 between Delhi and Jaipur for heavy vehicles.
- (11) Shri Nana Falgunrao Patole regarding need to implement the recommendations of Swaminathan Committee report and constitute a Agriculture Commission to enable farmers to register their agriculture related grievances.
- (12) Shri Rahul Kaswan regarding need to appoint a Member in Bhakra Beas Management Board from Rajasthan.
- (13) Shri Nishikant Dubey regarding need to include the naxal affected Dumka, Godda, Deoghar, Jamtara, Pakur and Sahibganj districts of Jharkhand in the Integrated Action Plan.
- (14) Shri Ravindra Kumar Pandey regarding need to post adequate paramilitary force to tackle the menace of naxalism in Bokaro district,

 Jharkhand.
- (15) Shri D.K. Suresh regarding need to increase the honorarium and salary of mid-day meal workers as per minimum wage regulations.
- (16) Shri Anto Antony regarding need to appoint a full time Chairman of Rubber Board and also promote the cultivation and production of natural rubber in the Country.
- (17) Shri Mullappally Ramachandran regarding need to expedite the repair/recarpeting of runway of Calicut International Airport and restore the Calicut-Delhi flight service of Air India.
- (18) Shri P.R. Sundaram regarding need to constitute a Tapioca Board with its headquarters at Salem, Tamil Nadu.
- (19) Dr. K. Kamaraj regarding need to provide financial assistance to the people affected due to heavy rains in Tamil Nadu.

- (20) Dr. Ratna De Nag regarding need to provide toilet and drinking water facilities on National Highways in the country.
- (21) Shri Rabindra Kumar Jena regarding need to construct mega drinking water projects under the National Rural Drinking Water Programme in Odisha.
- (22) Shri Shrirang Appa Barne regarding need to accord heritage status to the building of Central Railway Institute in Lonavala, Maharashtra and also set up a world class railway Museum in the premises of the building.
- (23) Shri Srinivas Kesineni regarding need to provide financial assistance to farmers in drought hit districts of Andhra Pradesh.
- (24) Shri Radheshyam Biswas regarding need to revitalize the flagging Cachar Paper Mill, a unit of Hindustan Paper Corporation Limited at Panchgram, Assam.
- (25) Shri Kunwar Haribansh Singh regarding need to formulate a drinking water project to provide clean drinking water to people of Pratapgarh Parliamentary Constituency, Uttar Pradesh.

12.41 P.M.

9. Discussion under Rule 193

Time Taken: 7 Hrs. 56 Mts.

Further discussion on the situation arising out of incidents of intolerance in the country initiated by Shri Mohammad Salim on the 30th November, 2015, continued.

The following members took part in the debate:-

- 1. Shri P. Kumar
- 2. Shri Gajanan Chandrakant Kirtikar
- 3. Shri Jayadev Galla

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.13 P.M.)

- 4. Shri A.P. Jithender Reddy
- 5. Dr. Vara Prasadarao Vellagapalli
- 6* Dr. Subhash Ramrao Bhamre
- 7* Shri P.C. Mohan
- 8* Shri Hukum Singh
- 9* Shri Rajeev Shankarrao Satav
- 10* Shri Yerram Venkata Subbareddy
- 11* Shri C.R. Chaudhary
- 12* Shri Ramachandran Mullappally
- 13* Shri P.P. Chaudhary
- 14* Shri Bhanu Prasad Singh Verma
- 15* Shri Mukesh Rajput
- 16. Smt. Supriya Sule
- 17* Smt. Renuka Butta
- 18* Shri Devji Mansingram Patel
- 19. Shri Dharmendra Yadav
- 20* Km. Shobha Karandlaje
- 21* Smt. Aparupa Poddar
- 22. Shri Prem Singh Chandumajra
- 23* Km. Sushmita Dev
- 24. Shri Jay Prakash Narayan Yadav
- 25* Shri P. Karunakaran
- 26* Shri Parayamparanbil Kuttappan Biju

^{*}Written speeches were laid on the Table.

- 27* Shri Md. Badaruddoza Khan
- 28. Dr. Dharam Vira Gandhi
- 29. Smt. Kirron Kher
- 30* Shri Sumedhanand Saraswati
- 31* Shri Sharad Tripathi
- 32* Dr.S Ratna De (Nag)
- 33* Dr. Kirit Somaiya
- 34* Shri D.K. Suresh
- 35* Shri B.S. Yeddyurappa
- 36* Shri (Adv.) Joice George
- 37* Smt. Geetha Kothapalli
- 38. Dr. Shashi Tharoor
- 39* Shri Bhairon Prasad Mishra
- 40* Shri Chandra Prakash Joshi
- 41* Dr. Virendra Kumar
- 42* Shri Sudheer Gupta
- 43* Shri Alok Sanjar
- 44. Prof. (Dr.) Sugata Bose
- 45* Shri Keshav Prasad Maurya
- 46* Shri Dilip Kumar Mansukhlal Gandhi
- 47. Shri Radheshyam Biswas
- 48* Dr. Boora Narasaiah Goud
- 49* Shri Rodmal Nagar
- 50. Shri Dushyant Singh Chautala
- 51* Shri Ajay Misra (Teni)
- 52* Shri A.T. (Nana) Patil
- 53* Shri Subhash Patel
- 54* Dr. Yashwant Singh
- 55. Shri E.T. Mohammed Basheer
- 56. Smt. Anupriya Patel
- 57. Shri Kiren Rijiju
- 58* Smt. Rama Devi
- 59. Shri Asaduddin Owaisi
- 60. Shri Rahul Gandhi
- 61* Kunwar Pushpendra Singh Chandel
- 62* Dr. Kulamani Samal
- 63* Shri S.P. Muddahanumegowda
- 64* Shri Konda Vishweshwar Reddy
- 65. Shri Pralhad Venkatesh Joshi
- 66* Shri Rangaswamy Dhruvanarayana

^{*}Written speeches were laid on the Table.

- 67. Shri Kaushalendra Kumar
- 68. Shri C.N. Jayadevan
- 69. Shri N.K. Premachandran

Shri Rajnath Singh replied to the debate.

The discussion was concluded.

6.31 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 2nd December, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, December 2, 2015/Agrahayana 11, 1937(Saka)

No.112

11.00 A.M.

1. Starred Questions

Starred Questions Nos. 41 and 42 were orally answered. Starred Question Nos. 43 and 47 were taken up together and orally answered. Replies to Starred Question Nos. 44, 45, 46 and 48–60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Umiam, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Umiam, for the year 2014-2015.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2014-2015, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2014-2015.
- (3) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2014-2015.
 - (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2015 (Hindi and English versions) published in Notification No. G.S.R. 655(E) in Gazette of India dated 25th August, 2015 under Article 320(5) of the Constitution.
- (5) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Fifteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of Committee on Members of Parliament Local Area Development Scheme, Lok Sabha (2015-16)

Dr. M. Thambi Durai presented of the following reports (Hindi and English versions) of the Committee on MPLADS:-

- (1) 3rd Report (16th Lok Sabha) of Committee on MPLADS, Lok Sabha regarding Action Taken by the Government on the recommendations contained in the 1st Report on the Proposals from the Ministry of Statistics and Programme Implementation for modifications in the MPLADS guidelines for purchase of animal ambulances and for the construction of more than one community centre in the same village/local areas.
- (2) 4th Report (16th Lok Sabha) of Committee on MPLADS, Lok Sabha regarding Action Taken by the Government on the recommendations contained in the 2nd Report on the Proposals from the Ministry of Statistics and Programme Implementation for modifications in the MPLADS guidelines on naming of assets created under MPLADS after the name of eminent personalities/national icons/freedom fighters and using MPLADS funds for civil construction works in schools as per norms of the Right to Education Act, 2009 respectively.

6. Reports of the Standing Committee on Transport, Tourism and Culture

Shri Faizal P.P. Mohammed laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

(1) The Two Hundred Twenty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Two Hundred and Twentieth Report on the Demands for Grants (2015-16) of Ministry of Road Transport & Highways.

- (2) The Two Hundred Twenty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Two Hundred and Twenty-first Report on the Demands for Grants (2015-16) of Ministry of Shipping.
- (3) The Two Hundred Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Two Hundred and Twenty-second Report on the Demands for Grants (2015-16) of Ministry of Tourism.

*7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Dr. Mahendra Nath Pandey regarding need to take adequate measures for maintenance and rejuvenation of sites of archeological importance situated in far-flung and remote areas of the country
- (2) Dr. Kirit P. Solanki regarding need to exempt employees of Gujarat Safai Kamdar Vikas Nigam from Section 10 (26B) of Income Tax Act, 1961.
- (3) Shri Sumedhanand Saraswati regarding need to run daily train between Sikar and Delhi and also increase local train service on Sikar-Loharu-Rewari route.
- (4) Dr. Udit Raj regarding need to award exemplary punishment to those involved in crimes against Scheduled Castes and Scheduled Tribes.
- (5) Smt. Jayshreeben K. Patel regarding need to put in place a mechanism for monitoring clinical trials on humans for ensuring their safety and payment of compensation.

^{*}At 12.09 P.M.

- (6) Shri Rattan Lal Kataria regarding need to check the rampant adulteration of kerosene in the country.
- (7) Shri Ajay Misra Teni regarding need to change the mode of disbursal of funds relating to interest subsidy on agriculture loans to farmers.
- (8) Shri P.P. Chaudhary regarding need to operationalise all automatic gauge recorders to ensure proper monitoring of distribution of river water among Punjab, Haryana and Rajasthan.
- (9) Shri Bodhsingh Bhagat regarding need to provide adequate compensation to farmers distressed due to loss of crops caused by deficient rains and pest attack in Seoni and Balaghat districts of Madhya Pradesh.
- (10) Shri Pralhad V. Joshi regarding need to provide at least 1000 MW of power from the Central pool to Karnataka reeling under the power crisis.
- (11) Shri C.P. Joshi regarding need to set up a Component Unit in Blood Bank at Sanwaliya Government General Hospital, Chittorgarh, Rajasthan.
- (12) Col. (Retd.) Sonaram Choudhary regarding need to grant a special package to Rajasthan for promotion of tourism in the State.
- (13) Shri Devendra Singh Bhole regarding need to extend Bundelkhand region like benefits to areas along river Yamuna in Akbarpur Parliamentary Constituency, Uttar Pradesh.
- (14) Shri Keshav Prasad Maurya regarding need to ensure safety of sacred Ram Setu between India and Sri Lanka.
- (15) Shri R. Dhruvanarayana regarding need to relax the norm under Swachh Bharat Mission to facilitate construction of School level toilets in the country.
- (16) Shri Kodikunnil Suresh regarding need to announce a revival package for the flagging cashew industry of Kerala.

- (17) Shri A. Anwhar Raajhaa regarding need to convert the stretch of National Highway No. 49 between Madurai and Dhanuskodi in Tamil Nadu into a four lane road.
- (18) Shri T.G. Venkatesh Babu regarding need to take suitable steps to retrieve Kachchathivu island from Sri Lanka.
- (19) Smt. Pratima Mondal regarding need to make mandatory 100% reservation in packaging norms for foodgrains and sugar in Jute bags for the year 2015-16.
- (20) Dr. Prabhas Kumar Singh regarding need to conduct proper environment impact assessment of the proposed Super Thermal Power Project of NTPC in Chhattisgarh.
- (21) Shri Krupal Balaji Tumane regarding need to regulate the private coaching /tuition centres in the country.
- (22) Shri Jayadev Galla regarding need to pay attention to drop out problems plaguing IITs and NITs.
- (23) Smt. P.K. Sreemathi Teacher regarding need to set up Tribal Research Institutes (TRI) for the welfare of Scheduled Tribe Community of Aralam Farm in Kannur in Kerala and also to provide basic amenities.
- (24) Shri N.K. Premachandran regarding need to take steps for development of Cashew sector in the country.

12.04 P.M.

8. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members, considering the flood situation in Tamil Nadu and Andhra Pradesh due to heavy rains and also, drought in some parts of the country, a request, to take up a discussion, has been made by Hon'ble Minister of Parliamentary Affairs in the House today.

7

If you all agree, we can take the discussion on the issue under rule 193, immediately.

I have received some notices on the issue and Dr. P. Venugopal has given the notice at the first point of time.

Now, I call upon Dr. P. Venopal to intiate the discussion. "

12.10 P.M.

9. Discussion under Rule 193

Time Permissible: 2 Hrs. Time Taken: 3 Hrs. 19 Mts.

The Speaker informed the House that Dr. P. Venugopal, who was to initiate the discussion under rule 193 regarding flood situation in Tamil Nadu, Andhra Pradesh and several parts of the country, had requested her that Shri T.G. Venkatesh Babu might be permitted to initiate the discussion on his behalf and she had acceded to his request.

Accordingly, Shri T.G. Venkatesh Babu initiated the discussion.

The following members took part in the debate:-

- 1. Shri P.C. Mohan
- 2. Shri Sudip Bandyopadhyay
- 3. Shri Adhir Ranjan Chowdhury
- 4. Shri Bhartruhari Mahtab

2.13 P.M.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.13 P.M.)

- 5. Shri M. Venkaiah Naidu
- 6. Shri Thota Narasimham
- 7. Smt. P.K. Sreemathi Teacher
- 8. Shri Mekapati Rajamohan Reddy

- 9. Shri A. Arunmozhithevan
- 10. Km. Sushmita Dev
- 11. Dr. Hari Babu Kambhampati
- 12. Shri Dharmendra Yadav
- 13. Shri R. Radhakrishnan
- 14. Shri Bhagwant Mann
- 15. Maulana Badruddin Ajmal
- 16. Shri Vijay Kumar S.R.
- 17. Dr. Jayakumar Jayavardhan
- 18. Dr. Prabhas Kumar Singh
- 19. Shri Rajesh Ranjan (Pappu Yadav)
- 20. Dr. Vara Prasadarao Velagapalli
- 21. Shri Muthamsetti Srinivasa Rao (Avanthi)
- 22. Shri Faizal P.P. Mohammed
- 23. Shri Rameshwar Teli
- 24. Shri Kaushalendra Kumar
- 25. Shri Ninong Ering
- 26* Shri Bhairon Prasad Mishra
- 27* Shri Rabindra Kumar Jena
- 28* Smt. Geetha Kothapalli
- 29* Shri Janardan Singh Sigriwal
- 30* Shri Birendra Kumar Choudhary
- 31* Shri Devji M. Patel
- 32. Smt. K. Maragatham
- 33. Shri Jugal Kishore Sharma
- 34* Prof. Richard Hay

^{*}Written speeches were laid on the Table.

- 35. Shri P. Karunakaran
- 36* Shri Ajay Misra (Teni)
- 37. Shri Arvind Ganpat Sawant
- 38. Shri Dushyant Chautala
- 39. Dr. (Smt.) Mamtaz Sanghamita
- 40* Shri Parayamparanbil Kuttappan Biju
- 41* Dr. Kulamani Samal
- 42* Shri C.R. Chaudhary
- 43* Shri Rangaswamy Dhruvanarayana
- 44* Dr. Ramesh Pokhriyal Nishank
- 45* Smt. Aparupa Poddar
- 46* Shri S.P. Muddahaumegowda
- 47* Kunwar Pushpendra Singh Chandel
- 48. Shri K.C. Venugopal
- 49* Shri Sanjay Dhotre
- 50. Shri M. Chandrakasi
- 51. Dr. Ponnusamy Venugopal
- 52* Shri P.P. Chaudhary

"Hon'ble Members, in the morning, Hon'ble Speaker took the sense of the House for an immediate discussion under rule 193 regarding flood situation in Tamil Nadu, Andhra Pradesh and West Bengal and drought in some parts of the country.

During discussion, several members including Minister of Parliamentary Affairs and Leaders expressed that keeping in view the gravity of the situation in Tamil Nadu, Andhra Pradesh and West Bengal, the discussion may be restricted to be specific to the flood situation.

^{*}The Deputy Speaker made the following observation:-

^{*}Written speeches were laid on the Table. #At 3.42 P.M.

If the House agrees, we may take up drought situation at a later time.

Accordingly, we may confine the discussion and reply to flood situation only.

I hope the House agrees."

The House agreed.

The discussion was not concluded.

4.33 P.M.

10. Government Bill - Passed

The Carriage by Air (Amendment) Bill, 2015

Time Taken: 1 hr. 13 Mts.

The motion for consideration of the Bill was moved by Shri P. Ashok Gajapathi Raju.

The following members took part in the debate:-

- 1. Shri Anto Antony
- 2. Shri G. Hari
- 3. Dr. Tapas Mondal
- 4. Dr. Kulamani Samal
- 5. Shri Narasimham Thota
- 6. Shri Md. Badaruddoza Khan
- 7. Dr. Boora Narsaiah Goud
- 8. Shri Kaushalendra Kumar
- 9. Shri Sharad Tripathi
- 10. Shri N.K. Premachandran
- 11. Shri M. Rajamohan Reddy

Shri P. Ashok Gajapathi Raju replied to the debate.

11

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Ashok Gajapathi Raju.

The motion was adopted and the Bill was passed.

5.46 P.M.

11. Government Bill – Under Consideration

The Bureau of Indian Standards Bill, 2015

Time Allotted: 3 Hrs. Time Taken: 14 Mts. Balance: 2 hrs. 46 Mts.

The motion for consideration of the Bill was moved by Shri Ram Vilas Paswan.

The discussion was not concluded.

[@]7.48 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 3rd December, 2015.)

ANOOP MISHRA Secretary General

[®]From 6.00 P.M. to 7.48 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, December 3, 2015/Agrahayana 12, 1937(Saka)

No.113

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference on the $31^{\rm st}$ Anniversary of the Bhopal Gas Tragedy.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.04 A.M.

2. Starred Questions

Starred Questions Nos. 61–64 were orally answered. Replies to Starred Question Nos. 65–80 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-
 - (i) Report No. 253 "Commercial Division and Commercial Appellate Division of High Courts and Commercial Courts Bill, 2015 January, 2015.
 - (ii) Report No. 254 "The Prevention of Corruption (Amendment) Bill, 2013-February, 2015".
- (2) A copy of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Removal of Difficulties) Order, 2015 (Hindi and English versions) published in Notification No. S.O. 2368(E) in Gazette of India dated 28th August, 2015 under Section 113 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2014-2015, alongwith Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2014-2015.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 2015-2016.

3

5. Reports of Standing Committee on Finance

Dr. M. Veerappa Moily presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Nineteenth Report* on Action Taken by the Government on the recommendations contained in the 4th Report of the Standing Committee on Finance on Demands for Grants (2014-15) of the Ministry of Planning.
- (2) Twentieth Report* on the Subject "Planning Process A Review" of the Ministry of Planning.
- (3) Twenty-first* Report on the subject "Efficacy of Regulation of Collective Investment Schemes (CIS), Chit Funds, etc. of the Ministry of Finance (Departments of Economic Affairs, Financial Services) & Ministry of Corporate Affairs.
- (4) Twenty-second Report on Action Taken by the Government on the recommendations contained in the 10th Report of the Standing Committee on Finance on Demands for Grants (2015-16) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Disinvestment).
- (5) Twenty-third Report on Action Taken by the Government on the recommendations contained in the 11th Report of the Standing Committee on Finance on Demands for Grants (2015-16) of the Ministry of Finance (Department of Revenue).
- (6) Twenty-fourth Report on Action Taken by the Government on the recommendations contained in the 12th Report of the Standing Committee on Finance on Demands for Grants (2015-16) of the Ministry of Planning.

^{*} These Reports were presented to Hon'ble Speaker on 7 October, 2015 under direction 71A of the Directions by the Speaker, Lok Sabha.

- (7) Twenty-fifth Report on Action Taken by the Government on the recommendations contained in the 13th Report of the Standing Committee on Finance on Demands for Grants (2015-16) of the Ministry of Corporate Affairs.
- (8) Twenty-sixth Report on Action Taken by the Government on the recommendations contained in the 14th Report of the Standing Committee on Finance on Demands for Grants (2015-16) of the Ministry of Statistics and Programme Implementation.

12.07 P.M.

6. Government Bill – Introduced

The Arbitration and Conciliation (Amendment) Bill, 2015

7. Statement regarding Ordinance

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Arbitration and Conciliation (Amendment) Ordinance, 2015 (No. 9 of 2015) was laid on the Table of the House.

12.08 P.M.

8. Discussion under Rule 193

Time Taken: 3 Hrs. 51 Mts.

Further discussion on the flood situation in several parts of the Country initiated by Shri T.G. Venkatesh Babu on the 2nd December, 2015, continued.

The following members laid their written speeches on the Table:-

- 1. Dr. Kirit Somaiya
- 2. Shri Kinjarapu Ram Mohan Naidu
- 3. Shri D.K. Suresh
- 4. Dr. Kirit Premjibhai Solanki
- 5. Shri A.T. (Nana) Patil
- 6. Km. Shobha Karandlaje

Shri Rajnath Singh replied to the debate.

The discussion was concluded.

#12.41 P.M.

9. Submission by Members

(i) Sarvashri Anto Antony and Mallikarjun Kharge made submission regarding hardships faced by rubber cultivators of Kerala.

Dr. Kirit Premjibhai Solanki, Shri Ramachandran Mullappally, Shri M.K. Raghavan, Shri N.K. Premachandran, Shri P. Karunakaran, Shri Suresh Kodikunnil, Shri Jose K. Mani, Shri Parayamparanbil Kuttappan Biju, Adv. Joice George, Shri D.K. Suresh, Shri Dhruvanarayana Rangaswamy and Shri Rajeev Shankarrao Satav associated.

Shri Rajnath Singh responded.

[#]From 12.41 P.M. to 1.39 P.M., Members raised matters of urgent public importance.

12.59 P.M.

(ii) Shri Arjun Ram Meghwal made a submission regarding need to construct a memorial in the name of Dr. Rajendra Prasad in his native village Zeradai, Siwan District, Bihar.

Dr. Rajendra Agrawal, Shri Bhairon Prasad Mishra, Shri Ashwini Kumar Choubey, Shri Devji M. Patel, Shri Gajendra Singh Shekhawat, Shri Rodmal Nagar, Shri Janardan Singh Sigriwal, Shri Keshav Prasad Maurya, Km. Sushmita Dev, Shri Ram Charitra Nishad, Shri Sudheer Gupta, Shri Shrirang Appa Barne and Shri C.R. Chaudhary and associated.

Shri Rajiv Pratap Rudy responded.

(Lok Sabha adjourned at 1.39 P.M. and re-assembled at 2.43 P.M.)

2.43 P.M.

10. Matters Under Rule 377

- (1) Smt. Darshana Vikram Jardosh raised a matter regarding need to take remedial measures to control the increasing rate of premature births in the country.
- (2) Dr. Bhola Singh raised a matter regarding need to conduct CBI probe into the irregularities in Indira Awas Yojana in Bihar.
- (3) Shri Satish Chandra Dubey raised a matter regarding need to set up Land Custom Station at Valmiki Nagar parliamentary constituency, Bihar.
- (4) Shri Kapil Moreshwar Patil raised a matter regarding need to construct a railway line connecting Kalyan-Titwala-Murbad in Maharashtra.
- (5) Shri Jugal Kishore Sharma raised a matter regarding need to launch a recruitment drive for youth living in border areas of Jammu & Kashmir for employment in armed forces of the country.
- (6) Dr. Bhagirath Prasad raised a matter regarding need to set up a defence production unit in Bhind, Madhya Pradesh.
- (7) Shri Sudheer Gupta raised a matter regarding need to set up a Super Speciality Hospital and Medical College in Mandsaur, Madhya Pradesh.
- (8) Shri Kunwar Pushpendra Singh Chandel raised a matter regarding encroachment over ponds and lakes in the country particularly in Bundelkhand region.
- (9) Shri Chintaman Wanaga raised a matter regarding need to establish a new B.S.N.L. Telephone District in Palghar, Maharashtra.
- (10) Shri Raghav Lakhanpal raised a matter regarding need to set up an airport in Saharanpur district, Uttar Pradesh.
- (11) Shri Rodmal Nagar raised a matter regarding need to introduce a train service between Allahabad and Ajmer via Guna and Maxi in Madhya Pradesh.

- (12) Shri A. Arunmozhithevan raised a matter regarding release of CSR fund by Neyvelli Lignite Corporation for solving flood situation in Cuddalore district of Tamil Nadu.
- (13) Shri V. Elumalai raised a matter regarding need to implement water supply projects in Atal Mission cities.
- (14) Shri Bhartruhari Mahtab raised a matter regarding need to allot Chhendipada and Chhendipada-II coal blocks in lieu of Tentuloi coal block to Odisha Thermal Power Corporation Limited.
- (15) Shri Gajanan Kirtikar raised a matter regarding need to regularize the services of employees working in Lal Bahadur Shastri College, Mumbai, Maharashtra.
- (16) Adv. Joice George raised a matter regarding need to include Dairy farmers in the Mahatma Gandhi National Rural Employment Guarantee Programme.
- (17) Shri Virendra Kashyap raised a matter regarding need to declare Giri-paar region of Sirmaur district, Himachal Pradesh as a Scheduled area.
- (18) Shri Anshul Verma raised a matter regarding need to undertake construction of roads under Hardoi parliamentary constituency, Uttar Pradesh.
- (19) Shri Sushil Kumar Singh raised a matter regarding need to provide adequate compensation to farmers distressed due to loss of crops caused by deficient rains and crop disease in Aurangabad and Gaya districts of Bihar.
- (20) Dr. Manoj Rajoria raised a matter regarding need to set up a civil airport in Rajakhera tehsil of Dholpur district, Rajasthan.

3.20 P.M.

11. Government Bill – Passed

The Bureau of Indian Standards Bill, 2015

Time Taken: 3 Hrs. 40 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Ram Vilas Paswan on the 2nd December, 2015, continued.

The following members took part in the debate:-

- 1. Prof. Kuruppassery Varkey Thomas
- 2. Dr. Sanjay Jaiswal
- 3. Shri A. Anwhar Raajhaa
- 4. Dr. (Smt.) Mamtaz Sanghamita
- 5. Shri Rabindra Kumar Jena
- 6. Shri Jayadev Galla
- 7. Shri Konda Vishweshwar Reddy
- 8. Shri Parayamparanbil Kuttappan Biju
- 9. Shri Arvind Ganpat Sawant
- 10. Shri Mekapati Rajamohan Reddy
- 11. Shri Akshay Yadav
- 12. Shri Om Birla
- 13. Shri Bhagwant Mann
- 14. Shri Abhijit Mukherjee
- 15. Shri Charajeet Singh Rori
- 16. Shri Gopal Chinayya Shetti
- 17. Shri E.T. Mohammed Basheer
- 18. Prof. Richard Hay
- 19. Shri N.K. Premachandran

- 20. Shri Kaushalendra Kumar
- 21. Shri Rattan Lal Kataria

Shri Ram Vilas Paswan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clauses 5 and 6 were adopted.

Clauses 7 and 8 were adopted.

Clause 9 was adopted.

Clauses 10 to 13 were adopted.

Clauses 14 to 16 were adopted.

Clause 17 was adopted.

Clauses 18 to 24 were adopted.

Clauses 25 to 28 were adopted.

Clause 29 was adopted.

Clauses 30 to 32 were adopted.

Clauses 33 to 43 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Vilas Paswan.

The motion was adopted and the Bill was passed.

6.46 P.M.

12. Government Bill – Under Consideration

The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2015

Time Allotted: 2 Hrs. Time Taken: 01 Mt. Balance: 1 Hr. 59 Mts.

The motion for consideration of the Bill was moved by Shri D.V. Sadananda Gowda.

His speech was unfinished.

The discussion was not concluded.

6.47 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 4th December, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 4, 2015/Agrahayana 13, 1937(Saka)

No.114

11.00 A.M.

1. Starred Questions

Starred Questions Nos. 81–84 were orally answered. Replies to Starred Question Nos. 85–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year

- 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2014-2015.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-
 - (i) The Drugs and Cosmetics (2nd Amendment) Rules, 2015 published in Notification No. G.S.R. 203(E) in Gazette of India dated 18th March, 2015.
 - (ii) The Drugs and Cosmetics (3rd Amendment) Rules, 2015 published in Notification No. G.S.R. 289(E) in Gazette of India dated 15th April, 2015.
 - (iii) The Drugs and Cosmetics (5th Amendment) Rules, 2015 published in Notification No. G.S.R. 611(E) in Gazette of India dated 31st July, 2015.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
 - (i) The Insurance Regulatory and Development Authority of India (Places of Business) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./9/99/2015 in Gazette of India dated 21st July, 2015.
 - (ii) The Insurance Regulatory and Development Authority of India (Maintenance of Insurance Records) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./10/100/2015 in Gazette of India dated 20th August, 2015.
 - (iii) The Insurance Regulatory and Development Authority of India (Registration of Corporate Agents) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./12/102/2015 in Gazette of India dated 26th August, 2015.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 58 of the Reserve Bank of India Act, 1934:-

- (i) The Reserve Bank of India General (Amendment) Regulations, 2013 published in Notification No. 42 in weekly Gazette of India dated 25th October, 2013.
- (ii) The Reserve Bank of India General (Amendment) Regulations, 2014 published in Notification No. 42 in weekly Gazette of India dated 24th October, 2014.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Life Insurance Corporation (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 199 in weekly Gazette of India dated 24th May, 2014 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R.813(E) published in Gazette of India dated 28th October, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 108/2010-Customs, dated the 6th October, 2010.
- (ii) G.S.R.825(E) published in Gazette of India dated 30th October, 2015, together with an explanatory memorandum together with an explanatory memorandum seeking to order provisional assessment of imports of Clear Float Glass of nominal thickness ranging from 4mm to 12mm (both inclusive), originating in, or exported from Pakistan, Saudi Arabia and UAE and exported by M/s Tariq Glass Industries Limited, Pakistan (exporter) till the finalization of New Shipper Review imitated by Directorate General of Anti-Dumping and Allied Duties.
- (iii) G.S.R.591(E) published in Gazette of India dated 28th July, 2015, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of "Compact Fluorescent Lamps with or without ballast or control gear or choke, whether or not assembled, either in completely knocked down or semi knocked down condition" originating in, or

- exported from the People's Republic of China, for a period of five years from the date of imposition, that is, 28th July, 2015 pursuant to the final findings of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (iv) G.S.R.609(E) published in Gazette of India dated 31st July, 2015, together with an explanatory memorandum seeking to prescribe for finalization of provisional assessments of all imports of ceramic glazed tiles from M/s Gaoyao Marshal Ceramics Co. Ltd., China PR (producer) through M/s Foshan Dihai Trading Development Co. Ltd., China PR (exporter), which have been subjected to provisional assessment pursuant to the Notification No. 109/2011-Customs, dated 15th December, 2011. This finalization is consequent to final findings of new shipper review vide Notification No. 15/38/2010- DGAD dated 2nd June, 2015 by the Directorate General of Anti-dumping and Allied Duties and is to be done as per the rate prescribed by the Notification No. 127/2009 –Customs dated 2nd December, 2009.
- (v) G.S.R.610(E) published in Gazette of India dated 31st July, 2015, together with an explanatory memorandum seeking to rescind Notification No. 109/2011-Customs, dated 15th December, 2011 prescribing provisional assessment in the matter of import of ceramic glazed tiles from China PR.
- (vi) G.S.R.616(E) published in Gazette of India dated 6th August, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 76/2010-Customs, dated the 26th July, 2010.
- (vii) G.S.R.617(E) published in Gazette of India dated 6th August, 2015, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Vitamin C', originating in, or exported from the People's Republic of China for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

- (viii) G.S.R.624(E) published in Gazette of India dated 12th August, 2015, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Flax or Linen Fabric having flax content of more than 50%, originating in, or exported from the People's Republic of China and Hong Kong for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (ix) G.S.R.625(E) published in Gazette of India dated 12th August, 2015, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Potassium Carbonate originating in, or exported from Korea RP and Taiwan, pursuant to Final Findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties for a period of five years.
- (x) G.S.R.637(E) published in Gazette of India dated 17th August, 2015, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Diketopyrrolo Pyrrole Pigment Red 254', originating in, or exported from the People's Republic of China and Switzerland for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xi) G.S.R.640(E) published in Gazette of India dated 18th August, 2015, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Caustic Soda originating in, or exported from the People's Republic of China and Korea RP, pursuant to Final Findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties for a period of five years.
- (xii) G.S.R.641(E) published in Gazette of India dated 18th August, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 82/2011-Customs, dated the 25th August, 2011.

- (xiii) G.S.R.642(E) published in Gazette of India dated 18th August, 2015, together with an explanatory memorandum rescinding Notification No. 89/2009-Customs, dated 31st August, 2009.
- (xiv) G.S.R.652(E) published in Gazette of India dated 24th August, 2015, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Phosphoric Acid of all grades and all concentrations (excluding Agriculture or Fertilizer Grade) originating in, or exported from Korea RP, pursuant to Final Findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties for a period of five years.
- (xv) G.S.R.675(E) published in Gazette of India dated 4th November, 2015, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of "Acrylonitrile Butadiene Rubber, originating in or exported from Korea RP", for a period of five years.
- (xvi) G.S.R.687(E) published in Gazette of India dated 8th November, 2015, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of "Float Glass of thickness 2 mm to 12 mm (both inclusive) of clear as well as tinted variety (other than green glass) but not including reflective glass, processed glass meant for decorative, industrial or automotive purposes, originating in or exported from the Peoples' Republic of China", for a period of five years.
- (xvii) G.S.R.694(E) published in Gazette of India dated 14th November, 2015, together with an explanatory memorandum seeking to levy provisional safeguard duty on specified Hot-rolled flat products of non-alloy and other alloy Steel in coils of a width of 600 mm or more at the rate of 20% ad-valorem for a period of 200 days.
- (xviii) G.S.R.801(E) published in Gazette of India dated 21st October, 2015, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of "Plain Medium Density Fibre Board of thickness 6 mm and above, originating in, or exported from, the Peoples'

- Republic of China, Malaysia, Thailand and Sri Lanka" for a period of five years.
- (xix) G.S.R.802(E) published in Gazette of India dated 21st October, 2015, together with an explanatory memorandum seeking to levy anti- dumping duty on imports of Front Axle Beam and Steering Knuckles meant for heavy and medium commercial vehicles, originating in, or exported from the People's Republic of China, for a further period of five years pursuant to the final findings in Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xx) G.S.R.803(E) published in Gazette of India dated 21st October, 2015, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Hexamine', originating in, or exported from the People's Republic of China and UAE for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xxi) G.S.R.804(E) published in Gazette of India dated 21st October, 2015, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/Flat Yam of Polyester (non-textured and non POY)', originating in, or exported from the People's Republic of China and Thailand for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate. General of Anti-dumping and Allied Duties.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
- (i) G.S.R.799(E) published in Gazette of India dated 21st October, 2015, together with an explanatory memorandum making certain amendments in Notification No. 25/2015-Service Tax dated 20th June, 2015.
- (ii) G.S.R.842(E) published in Gazette of India dated 6th November, 2015, together with an explanatory memorandum appointing the 15th day of

- November, 2015 as the date with effect from which the provisions of Chapter VI of the Finance Act, 2015 shall come into force.
- (iii) G.S.R.843(E) published in Gazette of India dated 6th November, 2015, together with an explanatory memorandum seeking to prescribe rate of 0.5% as the rate of Swachch Bharat cess on all taxable services and exempt from payment of such amount of the Swachch Bharat Cess, which is in excess of cess calculated at the rate of 0.5% of the value of taxable services.
- (iv) G.S.R.853(E) published in Gazette of India dated 12th November, 2015, together with an explanatory memorandum making certain amendments in Notification No. 22/2015-Service Tax dated 6th November, 2015.
- (v) G.S.R.854(E) published in Gazette of India dated 12th November, 2015, together with an explanatory memorandum seeking to provide that provisions of Notification No. 30/2012-Service Tax dated 20th June, 2012, regarding reverse charge mechanism shall be applicable for the purposes of Swachch Bharat Cess.
- (vi) The Service Tax (Second Amendment) Rules, 2015 published in Notification No. G.S.R.855(E) in Gazette of India dated 12th November, 2015, together with an explanatory memorandum.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.791(E) published in Gazette of India dated 19th October, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012- Central Excise, dated 17th March, 2012.
 - (ii) The CENVAT Credit (Fifth Amendment) Rules, 2015 published in Notification No. G.S.R.818(E) published in Gazette of India dated 29th October, 2015, together with an explanatory memorandum.
 - (iii) G.S.R.844(E) published in Gazette of India dated 6th November, 2015, together with an explanatory memorandum making certain

- amendments in the Notification No. 12/2012- Central Excise, dated 17th March, 2012.
- (iv) G.S.R.560(E) published in Gazette of India dated 17th July, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 30/2004- Central Excise, dated 9th July, 2004.
- (v) G.S.R.561(E) published in Gazette of India dated 17th July, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 1/2011- Central Excise, dated 1st March, 2011.
- (vi) G.S.R.562(E) published in Gazette of India dated 17th July, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012- Central Excise, dated 17th March, 2012.
- (vii) G.S.R.571(E) published in Gazette of India dated 21st July, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 30/2004- Central Excise, dated 9th July, 2004.
- (viii) G.S.R.572(E) published in Gazette of India dated 21st July, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 1/2011- Central Excise, dated 1st March, 2011.
- (ix) G.S.R.573(E) published in Gazette of India dated 21st July, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012- Central Excise, dated 17th March, 2012.
- (x) G.S.R.600(E) published in Gazette of India dated 30th July, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 30/2013- Central Excise, dated 29th November, 2013.

- (xi) G.S.R.716(E) published in Gazette of India dated 17th September, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012- Central Excise, dated 17th March, 2012.
- (xii) The CENVAT Credit (Fourth Amendment) Rules, 2015 published in Notification No. G.S.R.764(E) published in Gazette of India dated 7th October, 2015, together with an explanatory memorandum.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R.598(E) published in Gazette of India dated 30th July, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 49/2013-Cus., dated 29th November, 2013.
- (ii) G.S.R.599(E) published in Gazette of India dated 30th July, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (iii) G.S.R.613(E) published in Gazette of India dated 4th August, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iv) G.S.R.716(E) published in Gazette of India dated 17th September, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (v) G.S.R.731(E) published in Gazette of India dated 22nd September, 2015, together with an explanatory memorandum seeking to withdraw basic customs duty exemption provided on HDPE for manufacture of telecom grade optical fibres or optical fibre cables.
- (vi) G.S.R.748(E) published in Gazette of India dated 30th September, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.

- (vii) G.S.R.756(E) published in Gazette of India dated 5th October, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (viii) G.S.R.788(E) published in Gazette of India dated 16th October, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 27/2011-Cus., dated 1st March, 2011.
- (ix) G.S.R.790(E) published in Gazette of India dated 19th October, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (12) A copy of the Fiscal Responsibility and Budget Management (Second Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 829(E) in Gazette of India dated 2nd November, 2015 under Section 9 of the Fiscal Responsibility and Budget Management Act, 2003.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2014-2015.

4. Report of Committee on Public Undertakings

Shri Shanta Kumar presented of the Eighth Report (Hindi and English versions) of the Committee on Public Undertakings (Sixteenth Lok Sabha) on the subject 'Corporate Social Responsibility in select CPSUs'.

5. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 7th December, 2015.

6. Motion for election to the Central Advisory Committee for the National Cadet Corps

Shri Rao Inderjit Singh on behalf of Shri Manohar Parrikar moved the following motion:-

"That in pursuance of section 12(1)(i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act."

The motion was adopted.

*12.11 P.M.

7. Observation by the Speaker

The Speaker made the following observation:-

Hon'ble Members, it has been observed that during Zero Hour many Members give notices of matters which fall within the jurisdiction of the State Legislatures. In the Scheme of things provided under the Constitution, no matter which is under exclusive jurisdiction of a State Legislature, can be raised in Parliament.

Therefore, I request you, not to raise matters which are under jurisdiction of State Legislatures in the House."

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.15 P.M.)

(At 2.25 P.M., Additional Secretary announced that since there was no quorum[%], Hon'ble Deputy Speaker has directed that Lok Sabha would meet at 2.45 P.M.)

^{*}From 12.12 P.M. to 1.16 P.M., Members raised matters of urgent public importance.

 $^{^{\}text{\%}}$ From 2.15 P.M. to 2.25 P.M. Quorum Bell was rung thrice.

2.45 P.M.

Government Bill – Under Consideration

The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2015

Time Allotted: 2 Hrs. Time Taken: 46 Mts. Balance: 1 Hr. 14 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri D.V. Sadananda Gowda on the 3rd December, 2015, continued.

Shri D.V. Sadananda Gowda resumed his speech.

The following members took part in the debate:-

- 1. Shri S.P. Muddahanumegowda
- 2. Dr. Satya Pal Singh
- 3. Shri Kalyan Banerjee
- 4. Dr. K. Kamaraj (speech unfinished)

The discussion was not concluded.

3.30 P.M.

9. Motion

Shri Kamakhya Prasad Tasa moved the following motion :-

"That this House do agree with the Fourteenth and Fifteenth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on 12^{th} August and 2^{nd} December, 2015, respectively."

The motion was adopted.

3.31 P.M.

10. Private Members' Bills – Introduced

- (1) The Supreme Court of India (Establishment of a Permanent Bench at Jabalpur) Bill, 2015 by Shri Rakesh Singh.
- (2) The State of Telangana (Special Category Status and Financial Assistance) Bill, 2015 by Shri Vinod Kumar Boianapalli.
- (3) The Unwed Tribal Women (Protection and Welfare) Bill, 2015 by Shri Mullappally Ramachandran.
- (4) The Constitution (Amendment) Bill, 2015 (Amendment of article 58, etc.) by Dr. Bhola Singh.
- (5) The Constitution (Amendment) Bill, 2015 (Amendment of articles 275A and 371K) by Dr. Bhola Singh
- (6) The Constitution (Amendment) Bill, 2015 (Insertion of new article 31) by Dr. Bhola Singh.
- (7) The Air (Prevention and Control of Pollution) Amendment Bill, 2015 (Insertion of new section 17A) by Shri Feroze Varun Gandhi.
- (8) The Disaster Management (Amendment) Bill, 2015 (Amendment of section 4, etc.) by Shri Feroze Varun Gandhi.
- (9) The Constitution (Amendment) Bill, 2015 (Substitution of new article for article 340) by Shri Rajeev Satav.
- (10) The Sixth Schedule to the Constitution (Amendment) Bill, 2015 (Amendment of Sixth Schedule) by Shri Vincent H. Pala.
- (11) The Constitution (Amendment) Bill, 2015 (Amendment of the Seventh Schedule) by Shri Gajendra Singh Shekhawat.
- (12) The Gazetted Officers of the Central Government (Compulsory National Disaster Response Training) Bill, 2015 by Shri Gajendra Singh Shekhawat.
- (13) The Prohibition of Racial Discrimination Bill, 2015 by Shri Mullappally Ramachandran.

- (14) The Witnesses (Protection of Identity) Bill, 2015 by Shri Rabindra Kumar Jena.
- (15) The National Road Transport Safety and Miscellaneous Provisions Bill, 2015 by Shri Rabindra Kumar Jena.
- (16) The Cancer Patients (Free Medical Treatment) Bill, 2015 by Shri P. Karunakaran.
- (17) The Special Financial Assistance to the National Capital Territory of Delhi Bill, 2015 by Shri Maheish Girri.
- (18) The Poor and Destitute Agricultural Workers (Welfare) Bill, 2015 by Shri Janardan Singh 'Sigriwal'.
- (19) The Widows (Protection and Maintenance) Bill, 2015 by Shri Janardan Singh 'Sigriwal'.
- (20) The Minimum Wages (Amendment) Bill, 2015 (Amendment of section 3, etc.) by Shri E.T. Mohammed Basheer.
- (21) The Aligarh Muslim University (Amendment) Bill, 2015 (Amendment of section 12) by Shri E.T. Mohammed Basheer.
- (22) The Constitution (Scheduled Caste) Order (Amendment) Bill, 2015 (Amendment of paragraph 3) by Shri E.T. Mohammed Basheer.
- (23) The Constitution (Amendment) Bill, 2015 (Amendment of articles 15 and 16) by Shri E.T. Mohammed Basheer.
- (24) The Constitution (Amendment) Bill, 2015 (Amendment of article 51A) by Smt. Jayshreeben K. Patel.
- (25) The Constitution (Amendment) Bill, 2015 (Insertion of new articles 16A and 29A) by Smt. Jayshreeben K. Patel.
- (26) The Supreme Court of India (Establishment of a Permanent Bench at Ahmedabad) Bill, 2015 by Smt. Jayshreeben K. Patel.
- (27) The Waste Segregation and Collection Bill, 2015 by Smt. Supriya Sule.
- (28) The Environment (Protection) Amendment Bill, 2015 (Insertion of new Chapter IIIA) by Smt. Supriya Sule.

- (29) The Compulsory Teaching of Financial Education in Educational Institutions Bill, 2015 by Smt. Supriya Sule.
- (30) The Mental Health (Amendment) Bill, 2015 (Insertion of new Chapter IIIA) by Smt. Supriya Sule.

4.33 P.M.

11. Private Member's Bill – Under Consideration

The Compulsory Voting Bill, 2014

Further discussion on the consideration of the Bill moved by Shri Janardan Singh 'Sigriwal' on the 13th March, 2015, continued.

The following members took part in the debate:-

- 1. Shri Nishikant Dubey (resumed his speech)
- 2. Shri Adhir Ranjan Chowdhury
- 3. Shri Maheish Girri
- 4. Shri Ninong Ering (speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 7th December, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, December 7, 2015/Agrahayana 16, 1937(Saka)

No.115

*11.03 A.M.

1. Starred Questions

Starred Questions Nos. 101–105 were orally answered. Both the members in whose name Starred Question No. 106 was listed, were absent. However, the Minister concerned laid the reply on the Table. Supplementary Question to Question No. 106 was asked. Replies to Starred Question Nos. 107–120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2014-2015.

^{*}From 11.00 A.M. to 11.03 A.M., Members raised matters of urgent public importance.

- (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 26 of the Payment of Wages Act, 1936:-
- (i) The Payment of Wages (Mines) (Amendment) Rules, 2015 published in Notification No. G.S.R.351(E) in Gazette of India dated 1st May, 2015 together with a corrigendum thereto published in Notification No. G.S.R.672(E) (in Hindi version only) dated 1st September, 2015.
- (ii) The Payment of Wages (Air Transport Services) (Amendment) Rules, 2015 published in Notification No. G.S.R.352(E) in Gazette of India dated 1st May, 2015.
- (iii) The Payment of Wages (Railways) (Amendment) Rules, 2015 published in Notification No. G.S.R.353(E) in Gazette of India dated 1st May, 2015.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 2015 (Hindi and English versions) published in Notification No. G.S.R. 838(E) in Gazette of India dated 5th November, 2015 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2014-2015.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 2014-2015.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals Pharmaceuticals Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals Pharmaceuticals Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2014-2015.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Mumbai Industrial Corridor Project Implementation Trust Fund, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Delhi Mumbai Industrial Corridor Project Implementation Trust Fund, New Delhi, for the year 2012-2013.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Calcium Carbide (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 647(E) in Gazette of India dated 20th August, 2015 under sub-section (4) of Section 29 of the Petroleum Act, 1934.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005:-
 - (i) The Special Economic Zones (Amendment) Rules, 2015 published in Notification No. G.S.R.564(E) in Gazette of India dated 20th July, 2015.
 - (ii) The Special Economic Zones (Second Amendment) Rules, 2015 published in Notification No. G.S.R.627(E) in Gazette of India dated 12th August, 2015.
- (13) A copy of the Indian Boiler (Second Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. G.S.R. 664(E) in Gazette of India dated 26th August, 2015 under sub-section (2) of Section 28A of the Boilers Act, 1923.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2013-2014.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Maharashtra, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Maharashtra, Mumbai, for the year 2013-2014.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Chhattisgarh- State Project Office, Raipur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Chhattisgarh- State Project Office, Raipur, for the year 2013-2014.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2014-2015.
 - (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the KIOCL Limited,
 Bangalore, for the year 2014-2015.
 - (ii) Annual Report of the KIOCL Limited, Bangalore, for the year 2014-

- 2015 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the MSTC Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the MSTC Limited, Kolkata, for the year 2014-2015 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the MOIL Limited, Nagpur, for the year 2014-2015.
 - (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2014-2015.

(22) A copy of the School of Planning and Architecture (Removal of Difficulties) Order, 2015 (Hindi and English versions) published in Notification No. S.O.2605(E) in Gazette of India dated 23rd September, 2015 under sub-section (2) of Section 40 of the School of Planning and Architecture Act, 2014.

4. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Twenty-third Report of Business Advisory Committee.

5. Reports of Standing Committee on Home Affairs

Smt. Kirron Kher laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 189th Repot on Action Taken by Government on the recommendations/ observations contained in the 176th Report on the Functioning of Delhi Police.
- (2) 190th Report on Action Taken by Government on the recommendations/ observations contained in the 182nd Report on rescue, rehabilitation and reconstruction in the aftermath of the floods and landslides in J&K.
- (3) 191st Report on Action Taken by Government on the recommendations/ observations contained in the 186th Report on Demands for Grants (2015-16) of Ministry of DoNER.
- (4) 192nd Report on Action Taken by Government on the recommendations/ observations contained in the 185th Report on Demands for Grants (2015-16) of Ministry of Home Affairs.

6. Reports of Standing Committee on Industry

Shri S. P. Muddahanume Gowda laid the following reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) Two Hundred and Sixty-ninth Report on Action Taken on the 266th Report of the Committee on Demands for Grants (2015-16) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).
- (2) Two Hundred and Seventieth Report on Action Taken on the 265th Report of the Committee on Demands for Grants (2015-16) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).

7. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Vincent H. Pala laid the Seventy-seventh Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on The Lokpal and Lokayuktas and other related Law (Amendment) Bill, 2014.

8. Evidence tendered before the Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Vincent H. Pala laid the Evidence tendered before the Standing Committee on Personnel, Public Grievances, Law and Justice on the Lokpal and Lokayuktas and other related Law (Amendment) Bill, 2014.

9. Statements by Minister

The Minister of Micro, Small and Medium Enterprises laid the following statements (Hindi and English versions) regarding:-

(1) the status of implementation of the recommendations contained in the 260th Report of the Standing Committee on Industry on Prime Minister's Employment Generation Programme (PMEGP) Scheme, pertaining to the Ministry of Micro, Small and Medium Enterprises.

(2) the status of implementation of the recommendations contained in the 261st Report of the Standing Committee on Industry on Implementation of Interest Subsidy Eligibility Certificate (ISEC) Scheme, pertaining to the Ministry of Micro, Small and Medium Enterprises.

10. Motion for election to the Marine Products Export Development Authority

Smt. Nirmala Sitharaman moved the following motion :-

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Marine Products Export Development Authority Act, 1972 read with sub-rule (1) of Rule 4 of the Marine Products Export Development Authority Rules, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

12.05 P.M.

11. Government Bill – Introduced

The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015

12. Statement Regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Ordinance, 2015 (No. 8 of 2015) was laid on the Table.

13. Government Bills – Introduced

- (i) The Payment of Bonus (Amendment) Bill, 2015
- (ii) The Industries (Development and Regulation) Amendment Bill, 2015
- (iii) The Atomic Energy (Amendment) Bill, 2015

*12.36 P.M.

14. Submissions by Members

(i)[#] Prof. Saugata Roy made submission regarding need for the government to clarify on the foreign policy initiatives vis-à-vis Pakistan.

Shri M. Venkaiah Naidu responded.

(ii) Shri Rajesh Ranjan made submission regarding revision of salary of the employees working at Bharat Wagon Limited at Mokama and Muzaffarpur factories in Bihar.

Shri Rajeev Satav associated.

Shri Rajiv Pratap Rudy responded.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.03 P.M.)

[#]At 11.00 A.M.

^{*}From 12.13 P.M. to 1.00 P.M., Members raised matters of urgent public importance.

2.07 P.M.

15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Om Prakash Yadav regarding need to set up an Agriculture University in Siwan parliamentary constituency, Bihar.
- (2) Shri Hariom Singh Rathore regarding need for more tourist facilities as well as exhibition of objects of historical importance in Kumbhalgarh fort, a World Heritage Site in Rajasthan.
- (3) Shri Sumedhanand Saraswati regarding need to set up storage facilities for onions in Rashidpura in Sikar parliamentary constituency, Rajasthan.
- (4) Smt. Krishna Raj regarding need to expedite four-laning of National Highway No. 24 between Bareilly and Sitapur in Uttar Pradesh.
- (5) Dr. Ramesh Pokhriyal 'Nishank' regarding need to provide a special relief package to Uttarakhand and also waive the loans of people in the State distressed due to devastating calamity of 2013.
- (6) Smt. Jayshreeben K. Patel regarding need to ensure increased participation of women in public and political field in the country.
- (7) Shri Shyama Charan Gupta regarding need to set up a new airport in Allahabad, Uttar Pradesh.
- (8) Shri C.R. Chaudhary regarding need to include hamlets with a population of 100 persons in Pradhan Mantri Gram Sadak Yojana and also provide adequate funds for the scheme.
- (9) Shri Ashwini Kumar Choubey regarding need to set up Divisional Office and Regional Office of Central Ground Water Board in Bihar and Jharkhand respectively.
- (10) Shri Arjun Ram Meghwal regarding need to include Anupgarh-Bikaner via Chhatargarh railway line project in the next year Rail Budget.

- (11) Shri Rajesh Verma regarding need to release a commemorative stamp in honour of Maharaja Todarmal, one of the Navratnas in Mughal emperor Akbar's Durbar.
- (12) Smt. Savitri Thakur regarding need to provide compensation to farmers distressed due to loss of their chilly and tomato crop caused by crop virus in Dhar parliamentary constituency, Madhya Pradesh.
- (13) Shri Bhairon Prasad Mishra regarding need to ensure unhindered movement of vehicles carrying pilgrims visiting the Chitrakoot Dham area.
- (14) Shri M.K. Raghavan regarding need to release funds for the proposed Light Metro Project in Kozhikode, Kerala.
- (15) Shri J. Jayasingh Thiyagaraj Natterjee regarding need to modernize the Tuticorin Airport in Tamil Nadu.
- (16) Shri R.K. Bharathi Mohan regarding need to set up a Kendriya Vidyalaya at Mayiladuthurai in Tamil Nadu.
- (17) Prof. Saugata Roy regarding situation arising out of unrest in Nepal caused by Madhesis and Tharus agitation in protest against new Nepali Constitution.
- (18) Shri Balabhadra Majhi regarding need to improve the status of Junior Engineers in Indian Railways.
- (19) Shri Rahul Shewale regarding need for fresh look at our Pharmaceutical and Drug Policy.
- (20) Shri Y.V. Subba Reddy regarding need to provide remunerative price to cotton growers for their produce in Andhra Pradesh and Telangana.

13

2.07 P.M.

16. Discussion under Rule 193

Time Permissible: 2 Hrs. Time Taken: 1 Hrs. 59 Mts.

Balance: 01 Mt.

The Deputy Speaker informed the House that Shri P. Karunakaran on behalf of Shri Sankar Prasad Datta had requested the Speaker that Shri Jyotiraditya M. Scindia might be permitted to initiate the discussion under rule 193 regarding drought situation in various parts of the country and if the House agrees, he might be allowed.

The House agreed.

Accordingly, Shri Jyotiraditya M. Scindia initiated the discussion.

The following members took part in the debate:-

- 1. Shri Janardan Mishra
- 2. Shri M.B. Rajesh
- 3. Shri Sudip Bandyopdhyay
- 4. Shri Bhartruhari Mahtab

The discussion was not concluded.

4.06 P.M.

17. Government Bill – Passed

The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2015

Time Taken: 3 Hrs. 01 Mt.

Further discussion on the motion for consideration of the Bill moved by Shri D.V. Sadananda Gowda on the 3rd December, 2015, continued.

The following members took part in the debate:-

- 1. Dr. K. Kamaraj (resumed his speech)
- 2. Shri Tathagata Satpathy
- 3. Shri Vinayak Bhaurao Raut
- 4. Dr. Ravindra Babu Pandula
- 5. Shri Vinod Kumar Boianapalli
- 6. Dr. Anirudhan Sampath
- 7. Shri M.I. Shanavas
- 8. Shri P.P. Chaudhary
- 9. Shri Kaushalendra Kumar
- 10. Shri N.K. Premachandran
- 11. Shri Hukmdev Narayan Yadav

Shri D.V. Sadananda Gowda replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clauses 4 to 6 were adopted.

Clauses 7 to 19 were adopted.

Clauses 20 and 21 were adopted.

Clauses 22 to 28 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the Bill was passed.

6.21 P.M.

18. Government Bill – Under Consideration

The Indian Trusts (Amendment) Bill, 2015

Time Allotted: 2 Hrs. Time Taken: 01 Mt. Balance: 1 Hr. 59 Mts.

The motion for consideration of the Bill moved by Shri Jayant Sinha on behalf of Shri Arun Jaitley.

His speech was unfinished.

The discussion was not concluded.

6.22 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 8th December, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, December 8, 2015/Agrahayana 17, 1937(Saka)

No.116

11.00 A.M.

1. Starred Questions

Starred Question No. 121 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 11.30 A.M.)

11.30 A.M.

Both the Members in whose name Starred Question No. 122 was listed, were absent. However, the Minister concerned laid reply on the Table. Supplementary Question to Question No. 122 was asked. Starred Question No. 123 was orally answered. Replies to Starred Question Nos. 124–140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 31 of 2015)- Performance Audit on Procurement and Milling of Paddy for the Central Pool, Ministry of Consumer

Affairs, Food and Public Distribution, for the year ended March, 2014 under Article 151(1) of the Constitution.

- (2) A copy of the Targeted Public Distribution System (Control) Amendment Order, 2015 (Hindi and English versions) published in Notification No. G.S.R.814(E) Gazette of India dated 29th October, 2015, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 39 of the National Food Security Act, 2013:-
 - (i) The Food Security (Assistance to State Governments) Rules, 2015 published in Notification No. G.S.R.636(E) in Gazette of India dated 17th August, 2015.
 - (ii) The Cash Transfer of Food Subsidy Rules, 2015 published in Notification No. G.S.R.649(E) in Gazette of India dated 21st August, 2015.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2014-2015.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2014-2015, together with Audit Report thereon.
- (6) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2014-2015.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (a) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2014-2015.

- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electricals Limited the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2015-2016.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 167 of the Assam Rifles Act, 2006:-
- (i) The Assam Rifles (Group 'C' Combatised posts) Recruitment Rules, 2015 published in Notification No. G.S.R. 120 in Gazette of India dated 27th June, 2015.
- (ii) The Assam Rifles, Veterinary Field Assistant (Group 'C' post), Recruitment Rules, 2015 published in Notification No. G.S.R. 32 in Gazette of India dated 28th February, 2015.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2013-2014.
 - (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (10) above.
- (12) A copy of the following papers (Hindi and English versions) under Section 15 of the National Commission for Backward Classes Act, 1993:-
 - (i) Report of the National Commission for Backward Classes, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Backward Classes, New Delhi, for the year 2014-2015.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University Manipur, Imphal, for the year 2012-2013.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University Manipur, Imphal, for the year 2012-2013, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University Manipur, Imphal, for the year 2012-2013.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2015 (Hindi and English versions) published in Notification

- No. S.O.2496(E) in Gazette of India dated 15th September, 2015 under Section 4d of the Destructive Insects and Pests Act, 1914.
- (16) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 34 of 2015) - Performance Audit of Renewable Energy Sector in India, Ministry of New and Renewable Energy, for the year ended March, 2014.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 28 of 2015) Performance Audit of Total Sanitation Campaign/Nirmal Bharat Abhiyan, Ministry of Drinking Water and Sanitation, for the year ended March, 2014.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 33 of 2015) - Performance Audit of Tribal Sub-Plan (2011-2012 to 2013-2014), Ministry of Human Resource Development, Ministry of Health and Family Welfare and Ministry of AYUSH.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 26 of 2015) – (Indirect Taxes-Service Tax) Levy and Collection of Service Tax on Works Contract, Department of Revenue, for the year ended March, 2015.
- (v) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 29 of 2015) – Fire accidents in passenger coaches in Indian Railways and Distribution and Utilisation of safety items in Indian Railways, for the year ended March, 2014.
- (vi) Report of the Comptroller and Auditor General of India-Union Government
 (No. 30 of 2015) (Compliance Audit) Scientific and Environmental
 Ministries/Departments, for the year ended March, 2014.

- (vii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services)(No. 37 of 2015)—Navy and Coast Guard for the year ended March, 2014.
- (viii) Report of the Comptroller and Auditor General of India-Union Government (Civil)(No. 32 of 2015)—Union Territories without Legislatures (Compliance Audit Observations) for the year ended March, 2014.
- (ix) Report of the Comptroller and Auditor General of India-Union Government (No. 27 of 2015)—Performance Audit of Land Management in Major Ports, Ministry of Shipping.
- (x) Report of the Comptroller and Auditor General of India-Union Government (Railways)(No. 24 of 2015)–(Audit Report Volume I & II) for the year ended March, 2014.

4. Message from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

That at its sitting held on the 7th December, 2015, Rajya Sabha passed the Negotiable Instruments (Amendment) Bill, 2015 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

5. Bill as amended by Rajya Sabha – Laid on the Table

The Negotiable Instruments (Amendment) Bill, 2015

6. Reports of Committee on Public Undertakings

Prof. Saugata Roy presented the Ninth Report (Hindi and English versions) of the Committee on Public Undertakings (Sixteenth Lok Sabha) on Hindustan Organic Chemical Limited (HOCL) and Tenth Report of Committee on Public Undertakings (Sixteenth Lok Sabha) on Action Taken by the Government on the

Observations/Recommendations contained in the Sixth Report of Committee on Public Undertakings on Bharatiya Nabhikiya Vidyut Nigam Limited (BHAVINI).

7. Report of Standing Committee on Railways

Shri Dinesh Trivedi presented the Eighth Report (Hindi and English versions) of the Standing Committee on Railways on Action Taken by Government on the recommendations contained in their Fourth Report on 'Demands for Grants – 2015-16 of the Ministry of Railways'.

8. Statement of Standing Committee on Railways

Shri Dinesh Trivedi laid on the table the Statement (Hindi and English versions) on Action Taken by Government on the recommendations contained in Chapter-I of the 6th Report of the Standing Committee on Railways (16th Lok Sabha) on Action Taken by Government on the recommendations contained in their 23rd Report (15th Lok Sabha) on 'Suburban Train Services of Indian Railways, with particular emphasis on security of women passengers'.

9. Motion for election to the Central Building and Other Construction Workers' Advisory Committee

Shri Bandaru Dattatraya moved the following motion:-

"That in pursuance of Section 3(2)(b) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 read with Rule 11(2) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Services) Central Rules, 1998, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Building and Other Construction Workers' Advisory Committee (referred to as Central

Advisory Committee), subject to other provisions of the said Act and Rules made thereunder."

The motion was adopted.

*12.07 P.M.

10. Motion

Shri Rajiv Pratap Rudy moved the following motion:-

"That this House do agree with the Twenty-third Report of the Business Advisory Committee presented to the House on 7^{th} December, 2015."

The motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 12.12 P.M. and re-assembled at 2.00 P.M.)

^{*}From 12.08 P.M. to 12.12 P.M., Members raised matters of urgent public importance.

2.00 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Raghav Lakhanpal regarding need to impress upon Government of Uttar Pradesh to procure the paddy from farmers as per laid down rules particularly in Saharanpur district of the State.
- (2) Dr. Mahendra Nath Pandey regarding need to set up a mechanism for disbursal of relief money directly to farmers for crop loss particularly in Uttar Pradesh.
- (3) Shri Parbhubhai Nagarbhai Vasava regarding need to conduct a fresh census of BPL families in Gujarat in order to facilitate extension of various government schemes to them.
- (4) Shri Rakesh Singh regarding need to set up new Kendriya Vidyalayas in Jabalpur, Madhya Pradesh.
- (5) Dr. Manoj Rajoria regarding need to connect the Kailadevi wildlife sanctuary in Karauli district, Rajasthan with the Ranthambore wildlife sanctuary in Sawai Madhopur district in the State.
- (6) Shri Devji M. Patel regarding need to set up a Sports University in Sirohi district, Rajasthan.
- (7) Dr. Udit Raj regarding alleged irregularities in All India OBC Railway Employees Federation (AIOBCREF) meetings.
- (8) Shri Kirti Azad regarding need to accord the status of Central University to Lalit Narayan Mithila University, Darbhanga, Bihar.
- (9) Shri Nana Falgunrao Patole regarding need to provide Indira Awas to BPL families in Bhandara and Gondia districts of Maharashtra.
- (10) Shri Rodmal Nagar regarding need to set up a Mega Food Park and Food Processing Unit in Rajgarh district of Madhya Pradesh.

- (11) Shri Rattan Lal Kataria regarding need to enact a law regarding trial of court cases in a time bound and transparent manner.
- (12) Shri Anto Antony regarding need to implement the Sabari Rail Project.
- (13) Dr. Thokchom Meinya regarding need to protect and preserve the number of Ponies in Manipur for equestrian sports.
- (14) Shri S.P. Muddahanumegowda regarding need to increase the salary of Anganwadi workers and helpers in the country.
- (15) Shri B. Senguttuvan regarding need to build underpasses and elevated tollways on N.H. 46 between Vellore and Vaniyambadi in Tamil Nadu.
- (16) Shri G. Hari regarding need for early completion of Tindivanam-Nagari new broad gauge line.
- (17) Shri Krupal Balaji Tumane regarding need to provide policy papers and receipts of premium paid by the farmers covered under crop insurance policy scheme in the country.
- (18) Shri K. Ram Mohan Naidu regarding need to implement Andhra Pradesh Reorganisation Act in letter and spirit.
- (19) Shri Kunwar Haribansh Singh regarding need to establish a Kendriya Vidyalaya in Pratapgarh parliamentary constituency, Uttar Pradesh.
- (20) Shri Dushyant Chautala regarding need to provide compensation to cotton growers of Haryana affected by the menace of whitefly.
- (21) Shri Radheshyam Biswas regarding need to implement Chandkhira Bagan to Kahnmun and Baroigram to Dullabchera railway projects.
- (22) Adv. Joice George regarding need to ensure safety of people living downstream of Mullaperiyar dam.

2.02 P.M.

12. Discussion under Rule 193

Time Permissible: 2 Hrs. Time Taken: 2 Hrs. 18 Mts.

Further discussion on the drought situation in various parts of the country raised by Shri Jyotiraditya M. Scindia on the 7th December, 2015, continued.

Shri Sanjay Haribhau Jadhav took part in the debate.

(Due to interruptions, Lok Sabha adjourned at 2.12 P.M. and re-assembled at 3.00 P.M.)

3.00 P.M.

Shri Sanjay Haribhau Jadhav resumed his speech and his speech was unfinished.

The discussion was not concluded.

3.09 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 9th December, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, December 9, 2015/Agrahayana 18, 1937(Saka)

No.117

11.00 A.M.

1. Starred Questions

Starred Question Nos. 141, 142, 144 and 145 were orally answered. Member in whose name Question No. 143 was listed, was absent. However, Minister concerned laid reply on the Table. Supplementary Questions to Question No. 143 were asked. Replies to Starred Question Nos. 146–160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1611–1840 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (2) A copy of the 51st Report (Hindi and English versions) of the Commissioner for Linguistic Minorities for the period from July, 2013 to June, 2014.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Semiconductor Integrated Circuit Layout Design Registry, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semiconductor Integrated Circuit Layout Design Registry, for the year 2014-2015.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
- (i) The Telecom Consumers Protection (Eighth Amendment) Regulations, 2015 published in Notification No. 308-1/2015-QoS in Gazette of India dated 7th August, 2015.
- (ii) The Telecom Consumers Protection (Ninth Amendment) Regulations, 2015 published in Notification No. 301-23/2015-F&EA in Gazette of India dated 16th October, 2015.
- (5) A copy each of the following Statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

THIRTEENTH LOK SABHA

1. Statement No. 55 Third Session, 2000

FOURTEENTH LOK SABHA

2.	Statement No. 32	Third Session, 2004
3.	Statement No. 29	Fifth Session, 2005
4.	Statement No. 23	Eleventh Session, 2007
5.	Statement No. 24	Twelfth Session, 2007
6.	Statement No. 27	Thirteenth Session, 2008
7.	Statement No. 24	Fourteenth Session, 2008
8.	Statement No. 22	Fifteenth Session, 2009

FIFTEENTH LOK SABHA

9. Statement No. 24 Second Session, 2009 10. Statement No. 22 Third Session, 2009

11. Statement No. 21		Fourth Session, 2010
12. Statement No. 19		Fifth Session, 2010
13. Statement No. 18		Sixth Session, 2010
14. Statement No. 16		Seventh Session, 2011
15. Statement No. 16		Eighth Session, 2011
16. Statement No. 15		Ninth Session, 2011
17. Statement No. 14		Tenth Session, 2012
18. Statement No. 12		Eleventh Session, 2012
19. Statement No. 11		Twelfth Session, 2012
20. Statement No. 10		Thirteenth Session, 2013
21. Statement No. 8		Fourteenth Session, 2013
22. Statement No. 6		Fifteenth Session, 2013-2014
	SIXTEENTH LOK SARHA	

SIXTEENTH LOK SABHA

23. Statement No. 5	Second Session, 2014
24. Statement No. 4	Third Session, 2014
25. Statement No. 3	Fourth Session, 2015
26. Statement No. 1	Fifth Session, 2015

- (6) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 42 of 2015)-Performance Audit of Hydrocarbon Exploration Efforts of Oil India Limited, Ministry of Petroleum and Natural Gas.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 39 of 2015)-Performance Audit of Utilisation of Rigs in Oil and Natural Gas Corporation Limited, Ministry of Petroleum and Natural Gas.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2014-2015.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2014-2015.
- (9) A copy of the Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assents in Filing Returns) Third Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 776(E) in Gazette of India dated 12th October, 2015 under Section 61 of the Lokpal and Lokayuktas Act, 2013.
- (10) A copy of the Lokpal and Lokayuktas (Removal of Difficulties) Second Amendment Order, 2015 published in Notification No. S.O. 2794(E) published in Gazette of India dated 12th October, 2015 under Section 62 of the Lokpal and Lokayuktas Act, 2013.
- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2015-2016.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2014-2015.

(13) A copy of the Notification No. S.O. 2050(E) (Hindi and English versions) published in Gazette of India dated 28th July, 2015, regarding unified centre for rejuvenation of river Yamuna (UCRRY) (Restoration and beautification), issued under Section 57 of the Delhi Development Act, 1957.

4. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Sixteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of Standing Committee on Energy

Dr. Kirit Somaiya presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2015-16):-

- (1) Ninth Report of the Standing Committee on Energy (2015-16) on Action Taken by the Government on the Recommendations contained in the 43rd Report (15th Lok Sabha) on the subject 'Development of Hydro Sector'.
- (2) Tenth Report of the Standing Committee on Energy (2015-16) on Action Taken by the Government on the Recommendations contained in the 2nd Report (16th Lok Sabha) on Demands for Grants of the Ministry of New and Renewable Energy for the year 2014-15.
- (3) Eleventh Report of the Standing Committee on Energy (2015-16) on Action Taken by the Government on the Recommendations contained in the 5th Report (16th Lok Sabha) on Demands for Grants of the Ministry of Power for the year 2015-16.

*12.02 P.M.

6. Statements by Ministers

- (1) The Minister of Minority Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2014-15), pertaining to the Ministry of Minority Affairs.
- (2) The Minister of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Information Technology on Demands for Grants (2015-16), pertaining to the Department of Posts, Ministry of Communications and Information Technology.
- (3) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 255th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2015-16), pertaining to the Department of Space.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.17 P.M.)

^{*}From 12.04 P.M. to 1.05 P.M., members raised matters of urgent public importance.

2.17 P.M.

7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Janak Ram regarding need to develop a Shiv circuit connecting places of religious importance associated with Lord Shiva in Muzaffarpur and Gopalganj districts of Bihar.
- (2) Shri Subhash Chandra Baheria regarding need to provide compensation to farmers whose land has been acquired for construction of National Highway No. 148-D (Gulabpura to Uniara) in Rajasthan in accordance with the new policy.
- (3) Shri Harish Chandra Meena regarding need to modernize the armed forces and allocate more funds for operational capabilities.
- (4) Shri Sukhbir Singh Jaunpuria regarding need to include Tonk, Sawai Madhopur and Gangapur cities of Rajasthan in the first phase of Atal Mission for Rejuvenation and Urban Transformation.
- (5) Shri Ashok Mahadeorao Nete regarding need to increase remunerative price for paddy particularly for Vidarbha region of Maharashtra.
- (6) Shri Kaushal Kishore regarding need to administer Sanjay Gandhi Post Graduate Institute of Medical Sciences Lucknow, Uttar Pradesh by Union Government.
- (7) Shri Yogi Adityanath regarding need to include people belonging to Nishad community of Uttar Pradesh in the list of Scheduled Castes.
- (8) Shri Lallu Singh regarding need to set up a Cancer Research Institute and Hospital in Faizabad, Uttar Pradesh.
- (9) Shri Bahadur Singh Koli regarding need to construct a rail line between Bharatpur in Rajasthan and Kosi in Uttar Pradesh.

- (10) Shri Thupstan Chhewang regarding need to send a central team to Ladakh to assess damages caused by the natural disasters.
- (11) Shri Chhedi Paswan regarding need to declare Rohtas and Kaimur districts of Bihar as drought-hit and provide adequate relief to the affected farmers.
- (12) Shri Mukesh Rajput regarding need to construct bridges on river Ramganga in Arjunpur and river Ganga between Kamalganj and Kadhar in Farrukhabad parliamentary constituency, Uttar Pradesh.
- (13) Shri Jagdambika Pal regarding need to take step for expeditious development of vaccine for Japanese Encephalitis.
- (14) Shri Rajeev Shankarrao Satav regarding need to honour Jyotirao Phule and Savitribai Jyotirao Phule with Bharat Ratna.
- (15) Shri R. Dhruvanarayana regarding need to allocate more funds for the BRT Tiger Reserve.
- (16) Dr. K. Gopal regarding need to provide unemployment allowance to the unemployed youth belonging to Scheduled Caste/Scheduled Tribe community.
- (17) Shri T. Radhakrishnan regarding need to expedite doubling of rail link work between Madurai and Kanyakumari.
- (18) Dr. (Smt.) Ratna De Nag regarding need to construct a flyover at Bandel Junction Railway Station.
- (19) Smt. Aparupa Poddar regarding need to protect the ancient monuments in Arambagh parliamentary constituency, West Bengal.
- (20) Prof. Ravindra Vishwanath Gaikwad regarding need to provide adequate funds for Krishna Marathwada irrigation project in Maharashtra under Pradhan Mantri Agriculture Irrigation Scheme and waive the loans of farmers distressed due to severe drought condition in the region.

- (21) Shri Srinivas Kesineni regarding need to include Technical Institutes of Higher learning, located in Andhra Pradesh, in the Ph. D Scheme for IT and Electronics.
- (22) Dr. Boora Narsaiah Goud regarding need to improve the condition of Asha workers in the country.
- (23) Smt. P. K. Sreemathi Teacher regarding need to extend the run-way of the proposed Kannur International Airport to 4000 metres.
- (24) Shri Prem Singh Chandumajra regarding need to start operation of international flights from international airport at S.A.S. Nagar (Mohali) in Punjab and also name the airport after Shaheed Bhagat Singh.
- (25) Shri Bhagwant Mann regarding need to protect the social media activists.
- (26) Shri Raju Shetti regarding need to restrict the import of dairy products in the country.

2.18 P.M.

8. Government Bill – Passed

The Indian Trusts (Amendment) Bill, 2015

Time Taken: 01 Hr. 04 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Jayant Sinha on the 7th December, 2015, continued.

Shri Jayant Sinha resumed his speech.

The following members took part in the debate:-

- 1. Shri Hukum Singh
- 2. Shri S. Selvakumara Chinnayan
- 3. Shri Bhartruhari Mahtab
- 4. Shri Vinayak Bhaurao Raut
- 5. Dr. Ravindra Babu Pandula
- 6. Shri Parayamparanbil Kuttappan Biju
- 7. Shri Rajesh Ranjan

- 8. Shri Vinod Kumar Boianapalli
- 9. Shri Mekapati Rajamohan Reddy
- 10. Shri Dushyant Chautala
- 11. Shri Kaushalendra Kumar
- 12. Shri Prem Das Rai

Shri Jayant Sinha replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Jayant Sinha.

The motion was adopted and the Bill was passed.

3.21 P.M.

9. Government Bill – Under Consideration

Time Allotted: 3 Hrs. Time Taken: 04 Mts. Balance: 2 Hrs.56 Mts.

The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015.

The Statutory Resolution disapproving the *Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Ordinance, 2015 (No.8 of 2015)* was not moved.

Motion for consideration of the Bill was moved by Shri D.V. Sadananda Gowda.

His speech was unfinished.

The discussion was not concluded.

3.25 P.M.

10. Discussion under Rule 193

Time Taken: 4 Hrs. 03 Mts.

Further discussion on the drought situation in various parts of the country raised by Shri Jyotiraditya M. Scindia on the 7th December, 2015, continued.

The following members took part in the debate:-

1. *Shri Sanjay Haribhau Jadhav (resumed his speech)

(Lok Sabha adjourned at 3.29 P.M. and re-assembled at 4.00 P.M.)

4.00 P.M.

- 2. Shri K. Ashok Kumar
- 3. Shri Kristappa Nimmala
- 4* Shri Prataprao Ganpatrao Jadhav
- 5* Shri Devji M. Patel
- 6* Shri Chandra Prakash Joshi
- 7* Dr. Ramesh Pokhriyal Nishank
- 8* Shri Nishikant Dubey
- 9* Shri Ramachandran Mullappally
- 10. Shri Bheemrao Baswanthrao Patil
- 11* Shri Srirang Appa Barne
- 12* Smt. Aparupa Poddar
- 13. Smt. Renuka Butta
- 14* Km. Shobha Karandlaje
- 15* Shri Rabindra Kumar Jena
- 16. Shri B.S. Yeddyurappa
- 17* Shri P. Karunakaran
- 18. Shri Prem Singh Chandumajra
- 19* Dr. Kirit Somaiya

[#]He resumed his speech after the House re-assembled at 4.00 P.M.

^{*}Written speeches were laid on the Table.

- 20. *Shri Tejpratap Singh Yadav
- 21* Shri Hariom Singh Rathore
- 22* Shri G. Hari
- 23* Shri Parayamparanbil Kuttappan Biju
- 24* Shri Pralhad Venkatesh Joshi

(Due to interruptions, Lok Sabha adjourned at 5.17 P.M. and re-assembled at 5.30 P.M.)

5.30 P.M.

- 25* Smt. V. Sathya Bama
- 26* Sushree Sadhvi Savitri Bai Phoole
- 27. Shri Jay Prakash Narayan Yadav
- 28* Smt. Rama Devi
- 29* Shri A.T. (Nana) Patil

(Due to interruptions, Lok Sabha adjourned at 5.39 P.M. and re-assembled at 5.45 P.M.)

5.45 P.M.

- 30* Shri Bidyut Baran Mahato
- 31. Shri Virendra Singh

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 10th December, 2015.)

ANOOP MISHRA Secretary General

^{\$}He resumed his speech after the House re-assembled at 5.30 P.M.

^{*}Written speeches were laid on the Table.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, December 10, 2015/Agrahayana 19, 1937(Saka)

No.118

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference on the occasion of Human Rights Day.

11.03 A.M.

2. Submission by Member

Prof. Saugata Roy made a submission regarding clarification from the Government on its foreign policy vis-à-vis Pakistan.

Shri M. Venkaiah Naidu responded.

11.14 A.M.

3. Starred Questions

Starred Question No. 161 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.21 A.M. and re-assembled at 11.40 A.M.)

11.40 A.M.

Starred Question Nos. 162 and 163 were orally answered. Replies to Starred Question Nos. 164–180 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the 11th Annual Statement (Hindi and English versions) on Pending Law Commission Reports-(December, 2015).
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2014-2015.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the

- Northern India Textile Research Association, Ghaziabad, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2014-2015.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2014-2015.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2014-2015.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2014-2015.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development

- Board, Jodhpur, for the year 2014-2015.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council, Mumbai, for the year 2014-2015.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2014-2015.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2014-2015.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2014-2015.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year

- 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2014-2015.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2014-2015.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2014-2015.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2014-2015.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Textiles Committee, Mumbai, for the year 2014-2015.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 2014-2015.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2014-2015.
- (20) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 2015-2016.
- (ii) Memorandum of Understanding (Hindi and English versions) between the Handicrafts and Handlooms Exports Corporation of India Limited and the Ministry of Textiles for the year 2015-2016.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2014-2015.
 - (ii) Annual Report of the SJVN Limited, Shimla, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the NTPC Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2014-2015.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) A copy of the Mines and Minerals (Contribution to District Mineral Foundation) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 792(E) in Gazette of India dated 20th October, 2015 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Coal Mines (Special Provisions) Act, 2015:-
- (i) G.S.R. 848(E) published in Gazette of India dated 10th November, 2015, regarding procedure of collecting the auction proceeds and the amount realized from allotment by Nominated Authority.
- (ii) S.O. 849(E) published in Gazette of India dated 10th November, 2015, regarding transferring of coal mines.
- (24) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Terms and Conditions for tariff determination from Renewable Energy Sources) (Fourth Amendment) Regulations, 2015 published in Notification No. L-1/94/CERC/2011 in Gazette of India dated 23rd October, 2015.
- (ii) The Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 published in Notification No. L-1/153/2014/CERC in Gazette of India dated 6th August, 2015.
- (iii) The Central Electricity Regulatory Commission (Ancillary Services Operations) Regulations, 2015 published in Notification No. 18/1/2013/Reg.Aff.(As Regul.)/CERC in Gazette of India dated 19th August, 2015.
- (iv) The Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Third Amendment) Regulations, 2015 published in Notification No. 1/14/2015-Reg. Aff.(FSDS)(i)/CERC in Gazette of India dated 10th August, 2015.
- (v) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Second Amendment) Regulations, 2015 published in Notification No. 1/14/2015-Reg. Aff.(FSDS)(ii)/CERC in Gazette of India dated 10th August, 2015.
- (25) A copy of the Annual Report (Hindi and English versions) of the Aero Club of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (26) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aero Club of India, New Delhi, for the year 2014-2015.
- (27) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the year 2011-2012.
- (ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, Delhi, for the year 2014-2015.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2014-2015.
 - (ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (31) A copy of the Railway Passengers (Cancellation of Ticket and Refund of Fare) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 836(E) in Gazette of India dated 4th November, 2015 under Section 199 of the Railways Act, 1989.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2014-2015.
 - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2014-2015.
 - (ii) Annual Report of the Kamarajar Port Limited, Chennai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Central Inland
 Water Transport Corporation Limited, Kolkata, for the year 20142015.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2014-2015, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (33) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2014-2015.
- (34) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2014-2015.
- (35) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2014-2015.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2014-2015, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2014-2015.
- (36) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2014-

2015.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2014-2015.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2014-2015, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2014-2015.
- (37) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2014-2015.
- (38) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, New Mangalore, for the year 2014-2015.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2014-2015, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2014-2015.

- (39) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 2014-2015.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2014-2015, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2014-2015.
- (40) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 2014-2015.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2014-2015, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, Kandla, for the year 2014-2015.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year

- 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2014-2015.
- (42) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trust Act, 1963:-
- (i) G.S.R. 518(E) published in Gazette of India dated 29th June, 2015, approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
- (ii) G.S.R. 504(E) published in Gazette of India dated 19th June, 2015, approving the Chennai Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
- (iii) G.S.R. 631(E) published in Gazette of India dated 14th August, 2015, approving the Chennai Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
- (iv) G.S.R. 503(E) published in Gazette of India dated 19th June, 2015, approving the Chennai Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
- (v) G.S.R. 522(E) published in Gazette of India dated 1st July, 2015, approving the New Mangalore Port Trust Employees' (House Building Advance) Special Family Benefit Fund Amendment Regulations, 2015.
- (vi) G.S.R. 551(E) published in Gazette of India dated 10th July, 2015, approving the Kandla Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
- (vii) G.S.R. 724(E) published in Gazette of India dated 18th September, 2015, approving the Kolkata Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.

- (viii) G.S.R. 602(E) published in Gazette of India dated 31st July, 2015, approving the Kolkata Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
- (ix) G.S.R. 603(E) published in Gazette of India dated 31st July, 2015, approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
- (x) G.S.R. 604(E) published in Gazette of India dated 31st July, 2015, approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
- (xi) G.S.R. 605(E) published in Gazette of India dated 31st July, 2015, approving the Visakhapatnam Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
 - (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2014-2015.

6. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2015-16):-

- (1) Twenty-fifth Report on the subject 'Disaster Preparedness in India' relating to Ministry of Home Affairs.
- (2) Twenty-sixth Report on Action Taken by the Government on the Observations/Recommendations contained in the Second Report (Sixteenth Lok Sabha) on 'IT Applications in Income Tax Department' relating to Ministry of Finance.

7. Report of Committee on Absence of Members from the Sittings of the House

Shri P. Karunakaran presented the Third Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

8. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri P.P. Chaudhary laid the Seventy-eighth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015.

*12.03 P.M.

9. Evidence tendered before Standing Committee on Personnel, Public Grievances, Law and Justice

Shri P.P. Chaudhary laid a copy of the Evidence tendered before the Standing Committee on Personnel, Public Grievances, Law and Justice on the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.04 P.M.)

^{*}From 12.04 P.M. to 1.00 P.M., Members raised matters of urgent public importance.

2.04 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Kamakhya Prasad Tasa regarding need to increase anti-erosion projects for Assam.
- (2) Shri Bhanu Pratap Singh Verma regarding need to renovate the historical monuments in Kalpi in Jalaun parliamentary constituency, Uttar Pradesh and also develop the city as a tourist place.
- (3) Shri Nishikant Dubey regarding need to start construction work for Deoghar Airport in Jharkhand.
- (4) Shri Sushil Kumar Singh regarding need to run daily trains from Kaimur, Rohtas and Aurangabad districts to Patna.
- (5) Shri Rameswar Teli regarding need to repair National Highway 37 in Assam.
- (6) Shri Rahul Kaswan regarding need to make proper arrangement for procurement of agriculture produce at Minimum Support Price particularly in Rajasthan.
- (7) Shri P.P. Chaudhary regarding need to start operation of morning and evening flights from Delhi and Mumbai to Jodhpur and introduce flights from Jodhpur to Chennai and Bengaluru.
- (8) Shri Daddan Mishra regarding need to declare Shravasti district of Uttar Pradesh as drought-hit.
- (9) Dr. Kirit P. Solanki regarding need to start Ambardi Safari Park in Gujarat.
- (10) Shri Satya Pal Singh regarding need to provide compensation to farmers who suffered crop loss caused by heavy rains and hailstorms in Sambhal parliamentary constituency, Uttar Pradesh.

- (11) Shri Devendra Singh alias Bhole Singh regarding need to provide compensation to farmers distressed due to crop loss caused by unseasonal rains, hailstorms in Kanpur Nagar and Kanpur Dehat districts in Uttar Pradesh and also take other measures to mitigate the sufferings of the farmers.
- (12) Shri Sunil Kumar Singh regarding need to release unutilised funds allocated for conservation of heritage buildings and monuments in Jharkhand based on the recommendation of 13th Finance Commission and develop Itkhori and Kauleshwari in the State as tourist places.
- (13) Shri P. Nagarajan regarding need to expedite the four laning work on NH-67 and construct bridges and flyovers in Coimbatore.
- (14) Shri M. Chandrakasi regarding need to set up a Kendriya Vidyalaya in Ariyalur town of Chidambaram parliamentary constituency,
- (15) Dr. Kulamani Samal regarding need to expedite the process for release of funds for protection of Mangrove forests in Mahanadi Delta and Devikadua estuary sites in Odisha.
- (16) Shri Bhartruhari Mahtab regarding need to demarcate Sisupalgarh site near Bhubaneswar and protect it from encroachment.
- (17) Shri Sadashiv K. Lokhande regarding need to include people belonging to Dhangar community of Maharashtra in the list of Scheduled Tribes.
- (18) Shri Jayadev Galla regarding need to amend the Andhra Pradesh Reorganisation Act to address the difficulties in revenue sharing between Andhra Pradesh and Telangana.
- (19) Shri Jose K. Mani regarding need to strengthen food safety and enforcing standards.

2.05 P.M.

11. Discussion under Rule 193

Time Taken: 6 Hrs. 10 Mts.

Further discussion on the drought situation in various parts of the country raised by Shri Jyotiraditya M. Scindia on the 7th December, 2015, continued.

The following members took part in the debate:-

- 1. Shri Tariq Anwar
- 2. Shri Hukmdeo Narayan Yadav
- 3. Shri Ch. Malla Reddy
- 4* Dr. Kirit Premjibhai Solanki
- 5. Dr. Arun Kumar
- 6* Shri Kapil Moreshwar Patil
- 7. Shri Rajesh Ranjan
- 8* Smt. Riti Pathak
- 9* Shri Rahul Kaswan
- 10* Dr. Kulamani Samal
- 11* Dr. Srinivas Kesineni
- 12. Shri Ganesh Singh
- 13* Dr. Manoj Rajoria
- 14* Dr. (Smt.) Mamtaz Sanghamita
- 15* Smt. Anju Bala
- 16. Smt. Anupriya Patel
- 17* Shri Sanjay (Kaka) Ramchandra Patil
- 18. Shri Raosaheb Patil Danve
- 19* Shri Devendra (alias) Bhole Singh
- 20* Dr. Pritam Gopinath Munde
- 21. Shri Prataprao Ganpatrao Jadhav
- 22. Shri Abhishek Singh
- 23. Shri Asaduddin Owaisi
- 24* Shri Sumedhanand Saraswati
- 25. Shri Bhairon Prasad Mishra
- 26* Shri C.R. Chaudhary
- 27* Smt. Raksha Nikhil Khadse
- 28* Smt. Meenakashi Lekhi
- 29* Shri Naranbhai Bhikhabhai Kachhadiya
- 30* Shri Sanjay Shamrao Dhotre
- 31* Shri Sadashiv Kisan Lokhande

^{*}Written speeches were laid on the Table.

- 32. Shri Dushyant Chautala
- 33* Dr. Virendra Kumar
- 34* Shri Rodmal Nagar
- 35. Smt. Santosh Ahlawat
- 36. Shri Ravindra Kumar Pandey

The discussion was not concluded.

4.12 P.M.

12. Government Bill – Debate Postponed

Time Allotted: 3 Hrs. Time Taken: 08 Mts. Balance: 2 Hrs.52 Mts.

The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015.

Further discussion on the motion for consideration of the Bill moved by Shri D.V. Sadananda Gowda on the 9th December, 2015, continued.

Shri P.P. Chaudhary took part in the debate.

Sarvashri Rajiv Pratap Rudy and D.V. Sadananda Gowda suggested that further discussion on the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015, be postponed.

The House agreed.

^{*}Written speeches were laid on the Table.

4.16 P.M.

13. Government Bill – Passed

The Industries (Development and Regulation) Amendment Bill, 2015

Time Taken: 58 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

- 1. Shri Tathagata Satpathy
- 2. Shri Jagdambika Pal
- 3. Shri Anandrao Adsul
- 4. Dr. Ravindra Kumar Pandey
- 5. Dr. Manoj Rajoria
- 6. Shri Parayamparanbil Kuttappan Biju
- 7. Shri Prahlad Singh Patel

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

#5.23 P.M.

14. Submission by Member

Shri Bharat Singh made submission regarding contamination of water in the villages of District Ballia, Uttar Pradesh.

Sarvashri Ashwini Kumar Choubey and Bhairon Prasad Mishra associated.

Shri Ram Kripal Yadav responded.

6.38 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 11th December, 2015.)

ANOOP MISHRA Secretary General

^{*}From 5.14 P.M. to 6.38 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 11, 2015/Agrahayana 20, 1937(Saka)

No.119

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the fourteenth anniversary of the terrorist attack on Parliament House on 13th December, 2001.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of those who laid down their lives in foiling the terrorist attack.

11.06 A.M.

2. Starred Questions

Starred Question Nos. 181 and 183–185 were orally answered. Members in whose name Question Nos. 182 and 186 were listed, were absent. However, Ministers concerned laid replies on the Table. Supplementary Questions to Question Nos. 182 and 186 were asked. Replies to Starred Question Nos. 187 – 200 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2071–2141 and 2143–2300 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Competition Commission of India, New Delhi, for the year 2014-2015.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-
 - (i) The Annual Report and Audited Accounts of the Institute of Cost Accountants of India for the year ending 31st March, 2015 published in Notification No. G/18-CWA/9/2015 in Gazette of India dated 29th September, 2015
 - (ii) Notification No. EL-2015/26 published in Gazette of India dated 25th June, 2015, declaring the result of the election to the 19th Council and four Regional Councils of the Institute of Cost Accountants of India for the term 2015-2019.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
 - (i) The Annual Report and Audited Accounts of the Institute of Chartered Accountant of India for the year ending 31st March, 2015 published in Notification No. 1-CA(5)/66/2014 in Gazette of India dated 29th September, 2015.
 - (ii) G.S.R.563(E) published in Gazette of India dated 20th July, 2015, making certain amendments in the Notification No. G.S.R.38(E) dated 19th January, 2011.

- (iii) G.S.R.744(E) published in Gazette of India dated 30th September, 2015, making certain amendments in the Notification No. G.S.R.38(E) dated 19th January, 2011.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-
 - (i) The Annual Report and Audited Accounts of the Institute of Company Secretaries of India for the year ending 31st March, 2015 published in Notification No. F. No. 104/35/Accts. in Gazette of India dated 24th September, 2015.
 - (ii) G.S.R.634(E) published in Gazette of India dated 17th August, 2015, making certain amendments in the Notification No. G.S.R.315(E) dated 23rd April, 2015.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2014-2015.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2014-2015.
 - (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2014-2015.

- (8) A copy each of the following Annual Reports (Hindi and English versions) for the year 2014-2015 alongwith Audited Accounts in respect of the following centres:-
 - (i) Population Research Centre (Department of Statistics, Maharaja Sayajirao University of Baroda), Vadodara.
 - (ii) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
 - (iii) Population Research Centre (Punjab University), Chandigarh.
 - (iv) Population Research Centre (JSS Institute of Economic Research), Dharwad.
 - (v) Population Research Centre (Department of Statistics, Guwahati University), Guwahati.
 - (vi) Population Research Centre (Department of General and Applied Geography, Dr. Harisingh Gour University), Sagar.
 - (vii) Population Research Centre (University of Kashmir), Srinagar.
 - (viii) Population Research Centre (University of Kerala), Thiruvananthapuram.
 - (ix) Population Research Centre (Mohanlal Sukhadia University), Udaipur.
 - (x) Population Research Centre (Institute of Economic Growth), Delhi.
 - (xi) Population Research Centre (Gandhigram Institute of Rural Health and Family Welfare Trust), Dindigul.
 - (xii) Population Research Centre (Department of Economics, University of Lucknow), Lucknow.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2014-2015.
 - (10) A copy of the Drugs and Cosmetics (4th Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 690(E) in Gazette of India dated 25th September, 2014 under Section 38 of the Drugs and Cosmetics Act, 1940.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2014-2015.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2014-2015.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2014-2015.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2014-2015.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced

Technology, Pune, for the year 2014-2015.

- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2014-2015.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) A copy of the Pune Cantonment Board (Local Body Tax), Bye-laws, 2015 (Hindi and English versions) published in Notification No. S.R.O.22 in weekly Gazette of India dated 6th June, 2015 under sub-section (2) of Section 66 of the Cantonments Act, 2006.
 - (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Homoeopathy (Degree Course) Amendment Regulations, 2015 (Hindi and English versions) published in Notification No. 12-13/2006-CCH(Pt.V) in Gazette of India dated 14th July, 2015 under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973.
- (21) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2014-2015 under sub-section (2) of Section 18 of the Securities and Exchange Board of India Act, 1992.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2014-2015.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2014-2015, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2014-2015.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2014-2015.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2014-2015.
- (26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2014-2015.
 - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2014-2015.

- (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
 - (i) The Foreign Exchange Management (Export of Goods and Services)
 (Second Amendment) Regulations, 2015 published in Notification No.
 G.S.R.579(E) in Gazette of India dated 24th July, 2015.
 - (ii) The Foreign Exchange Management (Regularization of assents held abroad by a person resident in India) Regulations, 2015 published in Notification No. G.S.R.738(E) in Gazette of India dated 26th September, 2015.
 - (iii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India (Seventh Amendment) Regulations, 2015 published in Notification No. G.S.R.745(E) in Gazette of India dated 30th September, 2015.
 - (iv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India (Ninth Amendment) Regulations, 2015 published in Notification No. G.S.R.759(E) in Gazette of India dated 6th October, 2015.
 - (v) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India (Tenth Amendment) Regulations, 2015 published in Notification No. G.S.R.823(E) in Gazette of India dated 30th October, 2015.
 - (vi) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India (Eleventh Amendment) Regulations, 2015 published in Notification No. G.S.R.858(E) in Gazette of India dated 16th November, 2015.
 - (vii) The Foreign Exchange Management (Permissible Capital Account Transactions) (Fourth Amendment) Regulations, 2015 published in

- Notification No. G.S.R.859(E) in Gazette of India dated 16th November, 2015.
- (28) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
 - (i) The Insurance Regulatory and Development Authority of India (Insurance Services by Common Service Centres) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./16/106/2015 in Gazette of India dated 19th October, 2015.
 - (ii) The Insurance Regulatory and Development Authority of India (Minimum Limits for Annuities and other Benefits) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./14/104/2015 in Gazette of India dated 3rd September, 2015.
 - (iii) The Insurance Regulatory and Development Authority of India (Obligations of Insurers to Rural and Social Sectors) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./13/103/2015 in Gazette of India dated 28th August, 2015.
- (29) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-
 - (i) The Pension Fund Regulatory and Development Authority (Reports, Returns and Statements) Rules, 2015 published in Notification No. G.S.R. 635(E) in Gazette of India dated 17th August, 2015.
 - (ii) The Pension Fund Regulatory and Development Authority (Form of Annual Statement of Accounts and Records) Rules, 2015 published in Notification No. G.S.R. 519(E) in Gazette of India dated 30th June, 2015.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873:-

- (i) The Senior Citizen Savings Scheme (Amendment) Rules, 2015 published in Notification No. G.S.R.592(E) in Gazette of India dated 29th July, 2015.
- (ii) The Sukanya Samriddhi Account Rules, 2015 published in Notification No. G.S.R.593(E) in Gazette of India dated 29th July, 2015.
- (31) A copy of the Securities Contracts (Regulation) (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 645(E) in Gazette of India dated 19th August, 2015 under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.
- (32) A copy each of the following Notifications (Hindi and English versions) under section 74 of the Money Laundering Act, 2002:-
 - (i) The Prevention of Money-Laundering (Maintenance of Records) Amendment Rules, 2015 published in Notification No. G.S.R. 544(E) published in Gazette of India dated 7th July, 2015 together with an explanatory memorandum.
 - (ii) The Prevention of Money-Laundering (Maintenance of Records) Third Amendment Rules, 2015 published in Notification No. G.S.R. 693(E) published in Gazette of India dated 11th September, 2015 together with an explanatory memorandum.
 - (iii) The Prevention of Money-Laundering (Maintenance of Records) Third Amendment Rules, 2015 published in Notification No. G.S.R. 730(E) published in Gazette of India dated 22nd September, 2015 together with an explanatory memorandum.
 - (iv) The Prevention of Money-Laundering (Maintenance of Records) Fourth Amendment Rules, 2015 published in Notification No. G.S.R. 882(E) published in Gazette of India dated 18th November, 2015 together with an explanatory memorandum.
- (33) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- (i) G.S.R.886(E) published in Gazette of India dated 18th November, 2015, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Carbon Black used in rubber applications, originating in, or exported from the China PR and Russia, pursuant to the final findings in anti-dumping investigation conducted by the Directorate General of Anti-dumping and Allied duties for a period of five years.
- (ii) G.S.R.892(E) published in Gazette of India dated 20th November, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E. dated 17th March, 2012.
- (iii) The Customs, Central Excise Duties and Service Tax Drawback) (Second Amendment) Rules, 2015 published in Notification No. G.S.R. 860(E) in Gazette of India dated 16th November, 2015, together with an explanatory memorandum.
- (iv) G.S.R.861(E) published in Gazette of India dated 16th November, 2015, together with an explanatory memorandum notifying the All Industry Rates of Duty Drawback with effect from 23.11.2015.
- (34) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2015 together with Auditor's Report thereon:-
 - (i) Allahabad UP Gramin Bank, Banda
 - (ii) Andhra Pradesh Grameena Vikas Bank, Warangal
 - (iii) Andhra Pragathi Grameena Bank, Kadapa
 - (iv) Arunachal Pradesh Rural Bank, Naharlagun
 - (v) Assam Gramin Vikash Bank, Guwahati
 - (vi) Bangiya Gramin Vikash Bank, Murshidabad
 - (vii) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer
 - (viii) Baroda Uttar Pradesh Gramin Bank, Raebareli
 - (ix) Chaitanya Godavari Grameena Bank, Guntur
 - (x) Dena Gujarat Gramin Bank, Gandhinagar
 - (xi) Ellaquai Dehati Bank, Srinagar
 - (xii) Gramin Bank of Aryavart, Lucknow
 - (xiii) J&K Grameen Bank, Jammu
 - (xiv) Karnataka Vikas Grameena Bank, Dharwad
 - (xv) Kaveri Grammena Bank, Mysore
 - (xvi) Kerala Gramin Bank, Mallappuram
 - (xvii) Langpi Dehangi Rural Bank, Diphu
 - (xviii) Madhyanchal Gramin Bank, Sagar

- (xix) Madhya Bihar Gramin Bank, Patna
 (xx) Maharashtra Gramin Bank, Nandad
- (xx) Maharashtra Gramin Bank, Nanded
- (xxi) Manipur Rural Bank, Imphal
- (xxii) Meghalaya Rural Bank, Shillong
- (xxiii) Mizoram Rural Bank, Aizawl
- (xxiv) Nagaland Rural Bank, Kohima
- (xxv) Narmada Jhabua Gramin Bank, Indore
- (xxvi) Odisha Gramya Bank, Bhubaneswar
- (xxvii) Pallavan Grama Bank, Salem
- (xxviii) Pandyan Grama Bank, Virudhunagar
- (xxix) Paschim Banga Gramin Bank, Howrah
- (xxx) Pragathi Krishna Gramin Bank, Ballari
- (xxxi) Prathama Bank, Moradabad
- (xxxii) Puduvai Bharthiar Grama Bank, Puducherry
- (xxxiii) Purvanchal Bank, Gorakhpur
- (xxxiv) Rajasthan Marudhara Gramin Bank, Jodhpur
- (xxxv) Saptagiri Grameena Bank, Chittoor
- (xxxvi) Sarva Haryana Gramin Bank, Rohtak
- (xxxvii) Saurashtra Gramin Bank, Rajkot
- (xxxviii) Sutlej Gramin Bank, Bathinda
- (xxxix) Telangana Grameena Bank
- (xl) Tripura Gramin Bank, Agartala
- (xli) Uttar Banga Kshetriya Gramin Bank, Cooch Behar
- (xlii) Uttarakhand Gramin Bank, Dehradun
- (xliii) Vananchal Gramin Bank, Dumka
- (xliv) Vidharbha Konkan Gramin Bank, Nagpur
- (35) A copy of the Notification No. S.O.2454(E) (Hindi and English versions) published in Gazette of India dated 8th September, 2015 appointing the 9th September, 2015 as the date on which the provisions of clause (B) of Section 138 and Sections 140, 141, 142 and clause (i) of Section 143 of the Finance Act, 2015 shall come into force, issued under clause (A) of Section 138 of the said Act.
- (36) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (37) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2014-2015.

5. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1)	Smt. Sandhya Roy	23.04.2015 to 10.05.23015
(2)	Shri Subrata Bakshi	09.03.2015 to 20.03.2015 & 20.04.2015 to 13.05.2015
		20.01.2013 to 13.03.2013
(3)	Shri Pashupati Nath Singh	24.11.2014 to 12.12.2014
(4)	Shri Chand Nath	22.07.2015 to 13.08.2015 &
		30.11.2015 to 23.12.2015
(5)	Dr. Ravindra Kumar Ray	24.11.2014 to 18.12.2014
(6)	Shri Deepak Adhikari (Dev)	21.07.2015 to 13.08.2015
(7)	Shri Muzaffar Hussain Baig	21.07.2015 to 13.08.2015

6. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Twenty-fourth Report of the Business Advisory Committee.

7. Reports of Committee on Petitions

Shri Bhagat Singh Koshyari presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Ninth Report on the representation received from Shri M. Sai Sampath regarding implementation of the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 in the country and other important issues related therewith.
- (2) Tenth Report on the representation received from Shri Bishnu Charan Swain regarding provision of special package to small and marginal farmers of Jagatsinghpur, Odisha for the construction of cyclone and fire-proof houses.

8. Report of Standing Committee on Energy

Dr. Kirit Somaiya presented the 12th Report (Hindi and English versions) of the Standing Committee on Energy (2015-16) on 'Measures to Check Commercial Losses'.

9. Statements by Ministers

- (1) The Minister of Finance; Minister of Corporate Affairs; and Minister of Information and Broadcasting laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 13th Report of the Standing Committee on Finance on Demands for Grants (2015-16), pertaining to the Ministry of Corporate Affairs.
 - (ii) the status of implementation of the recommendations contained in the 74th Report of the Standing Committee on Finance on `Economic impact of revision of Natural Gas Price', pertaining to the Department of Revenue, Ministry of Finance.
- (2) The Minister of State in the Ministry of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Information Technology on Demands for Grants (2015-16), pertaining to the Ministry of Information and Broadcasting.

12.10 P.M.

10. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 14th December, 2015.

11. Supplementary Demands for Grants (General)

Shri Arun Jaitley presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of Budget (General) for 2015-16.

12. Demands for Excess Grants (General)

Shri Arun Jaitley presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 2012-2013.

12.12 P.M.

13. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members as you are aware, the Negotiable Instruments (Amendment) Bill, 2015 was passed by Lok Sabha on 6th August, 2015 and laid on the Table of Rajya Sabha on 7th August, 2015. The Bill, however, could not be passed by Rajya Sabha during the last session. Subsequently, an Ordinance, namely, the Negotiable Instruments (Amendment) Second Ordinance, 2015 was promulgated by the President on 22nd September, 2015. Rajya Sabha on 7th December, 2015 has returned the Bill, as passed by Lok Sabha, with some amendments.

Since the House has already approved the provisions of the Negotiable Instruments (Amendment) Bill, 2015 on 6th August, 2015, it will not be permissible now to go into the merits of the Bill again and the discussion should be confined to the amendments made by Rajya Sabha. The discussion on the Statutory Resolution should also be confined strictly to the issue of promulgation of the Ordinance."

14. Amendments made by Rajya Sabha – Agreed to

Time Taken: 10 mts.

* The Negotiable Instruments (Amendment) Bill, 2015

The Statutory Resolution disapproving the *Negotiable Instruments* (Amendment) Second Ordinance, 2015 (No.7 of 2015) was not moved.

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Arun Jaitley:-

CLAUSE 4

1. That at page 2, *for* lines 25 to 28, the following be *substituted*, namely:-

"transferred to the court having jurisdiction under sub-section (2) of section 142, as amended by the Negotiable Instruments (Amendment) Ordinance, 2015, shall be deemed to have been transferred under this Act, as if that sub-section had been in force at all material times."

2. That at page 2, **for** lines 41 to 43, the following be **substituted**, namely:-

"court, such court shall transfer the case to the court having jurisdiction under sub-section (2) of section 142, as amended by the Negotiable Instruments (Amendment) Ordinance, 2015, before which the first case was filed and is pending, as if that sub-section had been in force at all material times."

CLAUSE 5

3. That at page 2, <u>for</u> line 44, the following be <u>substituted</u>, namely:-

Repeal and savings.

"5.(1) The Negotiable Instruments (Amendment) Second Ordinance, 2015, is hereby repealed.".

of 2015.

Ord. 7

Shri Mohammad Salim took part in the debate.

The motion for consideration was adopted.

^{*}The Bill was passed by Lok Sabha on the 6^{th} August, 2015 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 7^{th} December, 2015 and returned it to Lok Sabha on the same day.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Arun Jaitley.

The motion was adopted and the amendments were agreed to.

#1.06 P.M.

Government Bill – Introduced 15.

The Sugar Cess (Amendment) Bill, 2015

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.12 P.M.)

#From 12.22 P.M. to 1.06 P.M., Members raised matters of urgent public importance.

2.12 P.M.

16. Discussion under Rule 193

Time Taken: 7 Hrs. 35 Mts.

Further discussion on the drought situation in various parts of the country raised by Shri Jyotiraditya M. Scindia on the 7^{th} December, 2015, continued.

The following members took part in the debate:-

- 1. Shri Nanabhau Falgunrao Patole
- 2* Shri Dilip Kumar Mansukhlal Gandhi
- 3* Shri Ram Tahal Choudhary
- 4* Shri Sushil Kumar Singh
- 5* Shri Om Birla
- 6* Shri Doddaalahalli Kempegowda Suresh
- 7* Shri Rangaswamy Dhruvanarayana
- 8* Shri Rakesh Singh
- 9. Dr. Heena Vijaykumar Gavit
- 10. Smt. Jayshreeben Patel
- 11* Dr. (Smt.) Ratna De (Nag)
- 12. Shri Virender Kashyap
- 13* Shri P.P. Chaudhary
- 14* Shri Bhanu Pratap Singh Verma
- 15* Shri Vinod Kumar Boinapalli
- 16* Shri Sunil Kumar Singh
- 17* Shri Keshav Prasad Maurya
- 18* Prof. Ravindra Vishwanath Gaikwad
- 19* Shri Gajendra Singh Shekhawat
- 20* Kunwar Pushpendra Singh Chandel
- 21* Shri Sharad Tripathi

Shri Radha Mohan Singh replied to the debate.

The discussion was concluded.

^{*}Written speeches were laid on the Table.

3.38 P.M.

17. Motion

Shri Kamakhya Prasad Tasa moved the following motion :-

"That this House do agree with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 9 December, 2015."

The motion was adopted.

3.39 P.M.

18. Private Members' Resolution – Adopted.

The following resolution moved by Shri Nishikant Dubey on the 20th March, 2015, continued:-

"This House urges upon the Government to take immediate steps for rehabilitation and welfare of displaced persons from Kashmir who are living in various parts of the country in pitiable condition."

Shri Bhartruhari Mahtab moved the following amendment:-

That in the resolution, -

add at the end-

"and also to take steps to settle the refugees who migrated to India at the time of partition in 1947 in the Kashmir Valley and are now living in different parts of the country".

The following members took part in the debate:-

- 1. Shri Bhartruhari Mahtab (resumed his speech)
- 2. Shri Hukmdev Narayan Yadav
- 3. Prof. Saugata Roy
- 4. Dr. Satya Pal Singh
- 5. Smt. Anju Bala
- 6. Shri Jagadambika Pal
- 7. Shri Rajesh Ranjan
- 8. Shri Gopal Chinayya Shetty
- 9. Shri P.P. Chaudhary

- 10. Dr. Vara Prasadrao Velagalli
- 11. Shri Bhairon Prasad Mishra

Shri Haribhai Parthibhai Chaudhary replied to the debate.

Shri Nishikant Dubey responded.

The amendment moved by Shri Bhartruhari Mahtab was put to vote and adopted.

The following resolution, as amended, by Shri Nishikant Dubey was put to vote as under:-

"This House urges upon the Government to take immediate steps for rehabilitation and welfare of displaced persons from Kashmir who are living in various parts of the country in pitiable condition and also to take steps to settle the refugees who migrated to India at the time of partition in 1947 in the Kashmir Valley and are now living in different parts of the country."

The Resolution, as amended, was adopted.

6.06 P.M.

19. Private Members' Resolution – Under Consideration

Shri N.K. Premachandran moved the following resolution:-

"This House urges upon the Government to take immediate steps to-

- (i) restore the benefits of commutation and return of capital to the Employees Provident Fund pensioners;
- (ii) provide pension to the beneficiaries of Employees Provident Fund pension on the basis of average salary of twelve months immediately preceding retirement;
- (iii) ensure payment of full pension to pensioners as per the Employees' Pension Scheme, 1995 after realisation of full amount of commuted pension from pensioners;

- (iv) increase minimum pension to rupees three thousand per month under the Employees' Pension Scheme, 1995;
- (v) implement welfare schemes for pensioners including housing scheme by utilising the unclaimed provident fund amounting to about rupees twenty seven thousand crore;
- (vi) revise the whole Employees Pension Scheme, 1995 on the basis of past experience; and
- (vii) extend Employees Pension Scheme, 1995 to various other sectors."

His speech was unfinished.

The discussion was not concluded.

6.09 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 14th December, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, December 14, 2015/Agrahayana 23, 1937(Saka)

No.120

11.00 A.M.

1. Starred Questions

Starred Question No. 201 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.20 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 202 – 220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2014-2015, alongwith

Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A copy of the Employees' Provident Funds (Amendment) Scheme, 2015 (Hindi and English versions) published in Notification No. G.S.R. 666(E) in Gazette of India dated 27th August, 2015 under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Cochin, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Spices Board India, Cochin, for the year 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Cochin, for the year 2014-2015.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2014-2015.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2014-2015.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2014-2015.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2014-2015.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2014-2015.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2014-2015.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2014-2015.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the STCL Limited, Bengaluru, for the year 2014-2015.
 - (ii) Annual Report of the STCL Limited, Bengaluru, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the STC Limited, New

- Delhi, for the year 2014-2015.
- (ii) Annual Report of the STC Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the PEC Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2014-2015.
- (14) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (15) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2014-2015.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Mohali, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Mohali, for the year 2013-2014.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (SSA Rajya Mission Authority) Arunachal Pradesh, Itanagar, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (SSA Rajya Mission Authority) Arunachal Pradesh, Itanagar, for the year 2013-2014.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Goa, Alto Porvorim, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Goa, Alto Porvorim, for the year 2013-2014.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Mahila Samata Soceity, Guwahati for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Assam Mahila Samata Soceity, Guwahati for the year 2013-2014.
- (23) Statement (Hindi and English versions) showing reasons for delay in

- laying the papers mentioned at (22) above.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 38 of the Right of Children to Free and Compulsory Education Act, 2009:-
 - (i) S.O. 2301(E) published in Gazette of India dated 11th September, 2015, granting extension of relaxation under Section 23(2) of the Right of Children to Free and Compulsory Education Act, 2009 to the State of Uttarakhand.
 - (ii) S.O. 918(E) published in Gazette of India dated 1st April, 2015, granting extension of relaxation under Section 23(2) of the Right of Children to Free and Compulsory Education Act, 2009 to the State of West Bengal.
 - (iii) The Right of Children to Free and Compulsory Education (Amendment) Rules, 2015 published in Notification No. G.S.R. 755(E) in Gazette of India dated 5th October, 2015.
 - (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (i) of (24) above.
 - (26) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2013-2014.
 - (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
 - (28) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana Sarva Shiksha Abhiyan, Panchkula, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the Haryana Sarva Shiksha Abhiyan, Panchkula, for the year 2013-2014.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Sikkim, Gangtok, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Sikkim, Gangtok, for the year 2013-2014.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2014-2015.
 - (ii) Annual Report of the MECON Limited, Ranchi, for the year 2014-2015 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2014-2015.
 - (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2014-2015 alongwith Audited Accounts and comments of the

- Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2014-2015 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2014-2015.
 - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2014-2015.
 - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2014-2015.

- (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
 - (i) The Mines and Minerals (Contribution to District Mineral Foundation) Rules, 2015 published in Notification No. G.S.R. 715(E) in Gazette of India dated 17th September, 2015.
 - (ii) G.S.R.781(E) published in Gazette of India dated 14th October, 2015, notifying the Andhra Pradesh Mineral Development Corporation Limited for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
 - (iii) G.S.R.633(E) published in Gazette of India dated 14th August, 2015, establishing a Trust to be called as the National Mineral Exploration Trust with a Governing Body and an Executive Committee, mentioned therein.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for

- the year 2014-2015.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2014-2015.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Shimla, for the year 2014-2015.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2014-2015.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Kalaguragi, for the year 2014-2015.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Kalaguragi, for the year 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Kalaguragi, for the year 2014-2015.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2014-2015.
- (40) A copy of the All India Council for Technical Education (Mandatory Accreditation of all programs/courses in Technical Education Institutions, University Departments and Institutions Deemed to be Universities imparting Technical Education) Regulations, 2014 (Hindi and English versions) published in Notification No. F. No. 37-3/Legal/AICTE/2014 in Gazette of India dated 29th January, 2014 under Section 24 of the All India Council for Technical Education Act, 1987.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for

- the year 2014-2015, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2014-2015.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2014-2015.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Raipur, Raipur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Raipur, Raipur, for the year 2013-2014.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2014-2015.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ranchi, Ranchi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Management Ranchi, Ranchi, for the year 2014-2015.

4. Statements by Ministers

(1)* The Minister of External Affairs made a statement regarding her visit to Islamabad and recent developments relating to ties between India and Pakistan.

The following members with the permission of the Chair sought clarifications:-

- 1. Prof. Saugata Roy
- 2. Dr. Ponnusamy Venugopal
- 3. Shri Bhartruhari Mahtab
- 4. Shri Mohammad Salim
- 5. Shri Vinayak Bhaurao Raut
- 6. Shri Jayadev Galla
- 7. Shri Prem Singh Chandumajra
- 8. Ms. Mehbooba Mufti
- 9. Md. Asaduddin Owaisi
- 10. Shri Mekapati Rajmohan Reddy
- 11. Dr. Arun Kumar
- 12. Shri A.P. Jithender Reddy
- 13. Prof.(Dr.) Sugata Bose

Smt. Sushma Swaraj responded.

(2) The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism; and Minister of State in the Ministry of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 213th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/ observations contained in the 200th Report of the Committee on `Development of Tourism, National Highways and Water Transport in Kerala and Cochin Shipyard Ltd.', pertaining to the Ministry of Tourism.

^{*}From 2.15 P.M. to 3.08 P.M.

12.02 P.M.

5. Motion

Shri Rajiv Pratap Rudy moved the following motion:-

"That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on 11th December, 2015."

The motion was adopted.

12.03 P.M.

6. Submissions by Members

(i) Shri K.C. Venugopal made a submission regarding alleged withdrawal of invitation to the Kerala Chief Minister to attend the unveiling ceremony of statue of a former state Chief Minister.

Dr. Shashi Tharoor, Shri Jose K. Mani, Adv. Joice George, Shri Innocent, Shri Parayamparanbil Kuttappan Biju, Smt. P.K. Sreemathi Teacher and Shri P. Karunakaran associated.

Shri Rajnath Singh responded.

Shri Rajiv Pratap Rudy also responded.

12.18 P.M.

(ii) Dr. Ponnusamy Venugopal made a submission regarding postponement of UPSC examination due to situation arising out of recent heavy rains in Tamil Nadu.

Shri Rajnath Singh responded.

^{*}From 12.03 P.M. to 1.13 P.M., Members raised matters of urgent public importance.

12.20 P.M.

(iii) Shri Bhagwant Mann made a submission regarding demolition of 500 jhuggies around Shakurbasti Railway Station in Delhi.

Shri Parayamparanbil Kuttappan Biju, Smt. P.K. Sreemathi Teacher, Shri Jay Prakash Narayan Yadav, Shri Dharmendra Yadav and Shri Rajesh Ranjan associated.

Shri Suresh Prabhu responded.

12.39 P.M.

(iv) Shri Dharmendra Yadav made a submission regarding need to fill up the vacancies in Central University of Allahabad.

Shri Ajay (Teni) Misra and Kunwar Pushpendra Chandel associated.

Smt. Smriti Zubin Irani responded.

(Lok Sabha adjourned at 1.13 P.M. and re-assembled at 2.15 P.M.)

#3.08 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Kamakhya Prasad Tasa regarding need to increase the powers of District Vigilance & Monitoring Committee.
- (2) Shri Hukum Singh regarding need to provide clean drinking water in all the villages in Kairana parliamentary constituency, Uttar Pradesh.
- (3) Smt. Rama Devi regarding need to include people belonging to Mallah, Hajjam, Tatwa, Lohar and Barhai castes of Bihar in the list of Scheduled Castes.

^{*}From 2.15 P.M. to 3.08 P.M. Minister of External Affairs made statement.

- (4) Shri Chhedi Paswan regarding need to provide rail services between Mundeshwari Dham (Bihar) and Dildarnagar (Uttar Pradesh) and on Pahleja- Rohtas-Nauhatta-Robertsganj section.
- (5) Dr. Kirit Premjibhai Solanki regarding need to provide free treatment to AIDS patients in the country.
- (6) Shri Anshul Verma regarding need to construct a bridge on river Ramganga near Baragaon Arjunpur in Hardoi parliamentary constituency, Uttar Pradesh.
- (7) Shri Rajesh Verma regarding need to make budgetory provision in the ensuring Railway Budget for construction of railway line between Sitapur and Bahraich in Uttar Pradesh.
- (8) Shri Rajendra Agrawal regarding need to curb the malpractices in audit of accounts in primary and pre-secondary schools under mid-day meal and other schemes in Uttar Pradesh.
- (9) Col. (Retd.) Sona Ram Choudhary regarding need to provide relief to the people of Barmer and Jaisalmer districts of Rajashtan having shortage of drinking water.
- (10) Shri Satish Chandra Dubey regarding need to construct a bridge between Thakraha block and Bettiah in Valmikinagar parliamentary constituency, Bihar.
- (11) Dr. Subhash Ramrao Bhamre regarding need to link Mahatma Gandhi National Rural Employment Guarantee scheme with farm sector and also take measures to mitigate the sufferings of the farmers.
- (12) Dr. Ravindra Kumar Ray regarding need to run EMU train service on Giridih Kowad Kodarma Ranchi route and run a superfast Garib rath train from Dhanbad to Delhi besides augmenting railway services in Hazaribagh station.
- (13) Smt. Krishna Raj regarding need to check increasing pollution level in the country particularly in Uttar Pradesh.

- (14) Shri Dipsinh Shankarsinh Rathod regarding need to expedite gauge conversion of railway line on Ahmedabad-Himmatnagar-Udaipur and Modasa-Shamlaji sections.
- (15) Smt. K. Maragatham regarding need to set up a computerized Railway Reservation Centre and provide stoppages of Guruvayoor and Trichy Express trains at Maduramtakam Town in Tamil Nadu.
- (16) Smt. V. Sathyabama regarding need to release the Central share for marketing incentive with regard to the comprehensive Handloom Development Scheme for Tamil Nadu.
- (17) Shri Balabhadra Majhi regarding need to revise the existing guidelines of Prime Minister Gram Sadak Yojana (PMGSY).
- (18) Shri Kinjarapu Ram Mohan Naidu regarding need to check the menace of bonded labour in the country.
- (19) Shri A.P. Jithender Reddy regarding need to accord National Project status to Dr. B.R. Ambedkar Pranhita-Chevella Sujala Sravanthi Irrigation Project in Telangana.
- (20) Shri M.B. Rajesh regarding need to ensure adequate and timely release of grant for special schools located in Kerala and also enhance the honorarium of teaching and non-teaching staff of such schools.
- (21) Shri Mohammed Faizal regarding deepening and widening of entrance channel at Kadmat Island in Lakshadweep.

3.09 P.M.

8. Government Bill – Passed

The Atomic Energy (Amendment) Bill, 2015

Time Taken: 2 Hrs. 36 Mts.

The motion for consideration of the Bill was moved by Dr. Jitendra Singh.

The following members took part in the debate:-

- 1. Shri Prahlad Singh Patel
- 2. Prof. Saugata Roy
- 3. Shri Tathagata Satpathy
- 4. Shri Vinayak Bhaurao Raut
- 5. Shri Jayadev Galla
- 6. Shri Konda Vishweshwar Reddy
- 7. Shri M.B. Rajesh
- 8. Shri Yerram Venkata Subba Reddy
- 9. Shri Chintaman Navsha Wanaga
- 10. Shri P.R. Sundaram
- 11. Shri Rajesh Ranjan
- 12. Shri Bhagwant Mann
- 13. Dr. Arun Kumar
- 14. Shri Dushyant Chautala
- 15. Shri Gopal Chinayya Shetty

Dr. Jitendra Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Dr. Jitendra Singh.

The motion was adopted and the Bill was passed.

5.45 P.M.

9. (i) Supplementary Demands for Grants (General)(Second Batch) – 2015-16 and (ii) Demands for Excess Grants (General) – 2012-13.

Time Allotted: 3 Hrs. Time Taken: 16 Mts. Balance: 2 hrs. 44 Mts.

Combined discussion on the following items of Business was taken up:-

- (i) Supplementary Demands for Grants (Second Batch) Nos. 1, 3, 4, 6 to 10, 12 to 20, 22, 28 to 35, 37, 43, 47 to 51, 53 to 56, 58 to 63, 66, 68, 69, 73, 76, 77, 83, 84, 86, 88, 89, 91 to 94, 96 to 98, 102 and 104 to 109 in respect of Budget (General) for 2015-16;
- (ii) Demands for Excess Grants Nos. 13, 21 and 40 in respect of Budget (General)–2012-13.

Shri Elumalai Vellaigounder took part in the debate.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 15th December, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, December 15, 2015/Agrahayana 24, 1937(Saka)

No.121

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221–225 were orally answered. Replies to Starred Ouestion Nos. 226–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2014-2015.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for

- the year 2014-2015, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2014-2015.
- (3) A copy of the Sugar Development Fund (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 847(E) in Gazette of India dated 9th November, 2015 under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodity Act, 1955:-
 - (i) Notification No. 1(7)/2015-S.P.-I published in Gazette of India dated 18th August, 2015, amending the scheme for extending soft loan to sugar mills.
 - (ii) G.S.R. 752(E) in Gazette of India dated 1st October, 2015 regarding fixation of Factory Wise FRP for 2014-2015.
 - (iii) The Provisional Sugar (Price Determination for 2011-2012 Production)

 Amendment Order, 2015 published in Notification No. G.S.R. 753(E)/Ess./Com./Sugar in Gazette of India dated 1st October, 2015.
 - (iv) The Sugar (Price Determination for 2009-2010 Production) Amendment Order, 2015 published in Notification No. G.S.R. 754(E)/Ess./Com./Sugar in Gazette of India dated 1st October, 2015.
 - (v) Notification No. 1(7)/2015-S.P.-I published in Gazette of India dated 5th October, 2015, amending the scheme for extending soft loan to sugar mills notified vide Notification No. 1(5)/2015-S.P.-I dated 23rd June, 2015.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2014-2015, together with Audit Report thereon.
- (6) A copy of the Review (Hindi and English versions) by the Government on

the Audited Accounts of the Indian Council of Agricultural Research, New Delhi, for the year 2014-2015.

- (7) A copy of Notification No. S.O. 2453(E) (Hindi and English versions) published in Gazette of India dated 8th September, 2015, making certain amendments in Notification No. S.O. 1174(E) dated 18th July, 2007 issued under Sections 12 &13 of the Environment (Protection) Act, 1986.
- (8) A copy of the Notification No. S.O.2460(E) (Hindi and English versions) published in Gazette of India dated 10th September, 2015, appointing members, mentioned therein, to the National Tiger Conservation Authority for a period of three years, from the date of publication of this notification issued under subsection (2) of Section 38L of the Wildlife (Protection) Act, 1972.
- (9) A copy of the Forest (Conservation) Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 185(E) in Gazette of India dated 14th March, 2014 under sub-section (2) of Section 4 of the Forest (Conservation) Act, 1980.
- (10) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2014-2015.
 - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2014-2015, together with Audit Report

thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2014-2015.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2014-2015.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Cooperative Spinning Mills Limited, Mumbai, for the year 2014-2015.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Federation of Urban Cooperative Banks Limited, Navi Mumbai, for the year 2014-2015.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2014-2015.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
 - (i) The Fertiliser (Control) Third Amendment Order, 2015 published in Notification No. S.O.2510(E) in Gazette of India dated 17th September, 2015.
 - (ii) The Fertiliser (Control) Fourth Amendment Order, 2015 published in Notification No. S.O.2776(E) in Gazette of India dated 10th October, 2015.
 - (iii) S.O.2777(E) published in Gazette of India dated 10th October, 2015 regarding provisional fertilizer Zinc Poly Phosphate be manufactured in India for a period of two years from the date of publication of this notification under clause 20A of the Fertiliser (Control) Order, 1985.
 - (iv) S.O.2778(E) published in Gazette of India dated 10th October, 2015 notifying two new grades of customised fertilisers, mentioned therein, for a period of four years under clause 20B of the Fertilizer (Control) Order, 1985.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the

- year 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2014-2015, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2014-2015.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Ahmedabad, for the year 2012-2013, together with Audit Report thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2014-2015.
 - (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2014-2015.

- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2014-2015.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2014-2015.
- (23) A copy of the Notification No. S.O.2701(E) (Hindi and English versions) published in Gazette of India dated 6th October, 2015, order indicating the supplies of urea (under ECA) to be made by domestic manufacturers of urea to States and Union Territories during Kharif Season 2015 issued under sub-section (6) of Section 3 of the Essential Commodity Act, 1955.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the NEPA Limited, Nepanagar, for the year 2014-2015.
 - (ii) Annual Report of the NEPA Limited, Nepanagar, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2014-2015.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2014-2015.
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949:-
 - (i) The Central Reserve Police Force, Assistant Commandant (Official Language), Group 'A' Post, Recruitment Rules, 2015 published in

- Notification No. G.S.R. 796(E) in Gazette of India dated 20th October, 2015.
- (ii) The Central Reserve Police Force Inspector (Hindi Translator) and Subedar Major (Hindi Translator) Recruitment Rules, 2015 published in Notification No. G.S.R. 797(E) in Gazette of India dated 20th October, 2015.
- (28) A copy of the Passport (Entry into India) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.685(E) in Gazette of India dated 8th September, 2015 under sub-section (3) of Section 3 of the Passport (Entry into India) Act, 1920.
- (29) A copy of the Foreigners (Amendment) Order, 2015 (Hindi and English versions) published in Notification No. G.S.R.686(E) in Gazette of India dated 8th September, 2015 issued under Section 3 of the Foreigners Act, 1946.
- (30) A copy of the Notification No. S.O.3016(E) (Hindi and English versions) published in Gazette of India dated 6th November, 2015, regarding declaration of National Socialist Council of Nagaland (Khaplang) [NSCN(k)] as a terrorist organisation under sub-sections (4) and (5) of Section 35 of the Unlawful Activities (Prevention) Act, 1967.
- (31) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-
- (i) The Border Security Force, General Duty Cadre (Non-Gazetted) Recruitment Rules, 2015 published in Notification No. G.S.R. 830(E) in Gazette of India dated 3rd November, 2015.
- (ii) The Border Security Force, Engineering Setup, Draftsman (Group 'B' and Group 'C' Posts) Combatised Recruitment Rules, 2015 published in Notification No. G.S.R. 782(E) in Gazette of India dated 15th October, 2015.
- (iii) The Border Security Force, Assistant Commandant (Official Language) Group 'A' Combatised post Recruitment Rules, 2015 published in Notification No. G.S.R. 769(E) in Gazette of India dated 9th October, 2015.

- (32) A copy of the Sashastra Seema Bal Group 'A' Combatised (General Duty) Director General, Additional Director General, Inspector General, Deputy Inspector General and Commandant posts Recruitment (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 856(E) in Gazette of India dated 14th November, 2015 under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Kollam, for the year 2014-2015.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Kollam, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank Limited, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the REPCO Bank Limited, Chennai, for the year 2014-2015.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2014-2015.
 - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the

- Narayan Seva Sansthan, Udaipur, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narayan Seva Sansthan, Udaipur, for the year 2014-2015.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Spinal Injuries Centre, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Spinal Injuries Centre, New Delhi, for the year 2014-2015.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust, New Delhi, for the year 2014-2015.
- (39) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2014-2015.
- (41) A copy of the Insecticides (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.840(E) in Gazette of India dated 5th November, 2015 under sub-section (3) of Section 36 of the Insecticides Act, 1968.
- (42) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Gujarat State Seeds Corporation Limited, for the year 2014-2015 within the stipulated period of nine months after the close of the accounting year.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2014-2015.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2014-2015.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Arun

- Institute of Rural Affairs, Dhenkanal, for the year 2014-2015.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Arun Institute of Rural Affairs, Dhenkanal, for the year 2014-2015, together with Audit Report thereon.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Integrated Rural Development and Educational Organisation Manipur, Thoubal, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Integrated Rural Development and Educational Organisation Manipur, Thoubal, for the year 2014-2015, together with Audit Report thereon.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the West Bengal Scheduled Castes, Tribes and Minority Welfare Association, Paschim Medinipur, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the West Bengal Scheduled Castes, Tribes and Minority Welfare Association, Paschim Medinipur, for the year 2013-2014, together with Audit Report thereon.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

4. Departmentally related Standing Committees - Summary of Work

Secretary-General laid on the Table a copy of the Hindi and English versions of the Departmentally Related Standing Committees - Summary of Work (31st August, 2013 to 18th May, 2014).

5. Parliamentary Committees (other than Financial and DRSCs) - Summary of Work

Secretary-General laid on the Table a copy of the Hindi and English versions of the 'Parliamentary Committees (Other than Financial and Departmentally Related Standing Committees) - Summary of Work (1st June, 2013 to 18th May, 2014)'.

*12.02 P.M.

6. Statement by Minister

(1) The Minister of Agriculture and Farmers welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Agriculture on Action Taken by the Government on the recommendations/ observations contained in the 2nd Report of the Committee on Demands for Grants (2014-15), pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare.

(Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2.21 P.M.)

*From 12.03 P.M. to 1.19 P.M., Members raised matters of urgent public importance.

2.21 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Thupstan Chhewang regarding need to restore flights operated by Air India and Jet Airways between Delhi and Leh.
- (2) Smt. Mala Rajya Laxmi Shah regarding need to withdraw the decision declaring the region from Uttarkashi to Gomukh as an eco-sensitive zone.
- (3) Shri Feroze Varun Gandhi regarding need to expedite the process of mechanisation for sewer cleaning under Swachh Bharat Abhiyan.
- (4) Shri Pashupati Nath Singh regarding need to address the problem of shortage of LPG cylinders in Dhanbad parliamentary constituency, Jharkhand.
- (5) Shri Nanabhau Falgunrao Patole regarding need to amend Maintenance and Welfare of Parents and Senior Citizens Act, 2007 to improve upon welfare schemes meant for senior citizens.
- (6) Shri Raj Kumar Saini regarding need to conserve Brahma Sarovar, an ancient water tank sacred to Hinduism in Haryana and take appropriate steps for inclusion of the Sarovar in the list of UNESCO world heritage sites.
- (7) Shri Pralhad Joshi regarding need to use modern technology for construction of Railway underpasses and repair of old underpasses at various places in Dharwad Parliamentary Constituency in Karnataka.
- (8) Shri Vishnu Dayal Ram regarding need to formulate a special programme for providing clean drinking water in the country.
- (9) Shri Naranbhai Kachhadiya regarding need to set up new Cotton Research Centres in Gujarat.

- (10) Shri Dilip Mansukhlal Gandhi regarding need to issue clarification to dispel the misapprehension among people regarding alleged impending acquisition of their land near K.K. Army Firing Range in Ahmednagar, Maharashtra.
- (11) Dr. Virendra Kumar regarding need to send central teams to assess the drought situation in districts of Bundelkhand region of Madhya Pradesh and Uttar Pradesh and take suitable action including waiving of loans of farmers.
- (12) Shri Ramdas C. Tadas regarding need to convert Pulgaon Arvi railway line into broad gauge.
- (13) Shri Arjun Lal Meena regarding need to include Udaipur in the Swadesh Darshan and Prasad Scheme to increase tourist footfall in the city.
- (14) Shri S.P. Muddahanumegowda regarding need to include 'Kunchitiga' caste of Karnataka in the Central List of Other Backward classes.
- (15) Shri S. Selvakumara Chinnayan regarding need to set up a Kendriya Vidyalaya in Erode, Tamil Nadu.
- (16) Shri S. Rajendran regarding need to provide immediate financial relief to the flood affected farmers of Viluppuram district of Tamil Nadu.
- (17) Prof. Saugata Roy regarding need for a final draft with regard to climate change that will take into account the concerns of developing countries and small island states.
- (18) Smt. Aparupa Poddar regarding need to construct a road over bridge at level crossing gate no. 27B near Kamarkundu railway station in Hooghly district, West Bengal.
- (19) Dr. Prabhas Kumar Singh regarding need to create a new Railway Division at Jharsuguda district, Odisha.
- (20) Shri Vinayak Bhaurao Raut regarding need to amend Indian Fisheries Act, 1897 to check illegal fishing.

- (21) Shri Jayadev Galla regarding need to open CGHS Wellness Centre in Amravati, the new capital of Andhra Pradesh and also empanel hospitals under CGHS.
- (22) Shri Kunwar Haribansh Singh regarding need to set up a Trauma Centre in Pratapgarh district headquarters in Uttar Pradesh.
- (23) Shri Dushyant Chautala regarding need to organize public awareness including free treatment to deal with Hepatitis C cases in Haryana particularly in rural areas.
- (24) Shri Radheshyam Biswas regarding need to declare Malegarh fort in Karimganj district of Assam associated with the sepoy mutiny of 1857 as National Heritage.
- (25) Shri Rajesh Ranjan regarding need to declare and develop places of historical importance and places associated with the great personalities of Bihar as world class international tourist destinations.
- (26) Shri N. K. Premachandran regarding need to return the land taken over by Indian Rare Earth Ltd. (IRE) to the owners in Kerala and initiate rehabilitation process for them.

2.23 P.M.

8. (i) Supplementary Demands for Grants (General)(Second Batch) – 2015-16 and (ii) Demands for Excess Grants (General) – 2012-13.

Time Taken: 3 Hrs. 54 Mts.

Further Combined discussion on the following items of Business was taken up:-

- (i) Supplementary Demands for Grants (Second Batch) Nos. 1, 3, 4, 6 to 10, 12 to 20, 22, 28 to 35, 37, 43, 47 to 51, 53 to 56, 58 to 63, 66, 68, 69, 73, 76, 77, 83, 84, 86, 88, 89, 91 to 94, 96 to 98, 102 and 104 to 109 in respect of Budget (General) for 2015-16;
- (ii) Demands for Excess Grants Nos. 13, 21 and 40 in respect of Budget (General)–2012-13.

The following members took part in the debate:-

- 1. Shri Nishikant Dubey
- 2. Prof. Saugata Roy
- 3. Shri Bhartruhari Mahtab
- 4. Shri Arvind Ganpat Sawant
- 5. Dr. Ravindra Babu Pandula
- 6. Dr. Boora Narasaiah Goud
- 7. Shri Md. Badaruddoza Khan
- 8. Shri Midhun Reddy
- 9. Shri Subhash Chandra Baheria
- 10. Shri Jay Prakash Narayan Yadav
- 11. Shri Sher Singh Ghubaya
- 12. Smt. Supriya Sule
- 13* Shri Jayshreeben Patel
- 14* Dr. Kirit Somaiya
- 15* Dr. Manoj Rajoria
- 16. Dr. Arun Kumar

^{*}Written speeches were laid on the Table.

- 17* Smt. R. Vanaroja
- 18* Shri Rameswar Teli
- 19. Shri N.K. Premachandran
- 20* Shri Ganesh Singh
- 21* Shri Sharad Tripathi
- 22* Dr. Ramesh Pokhriyal Nishank
- 23. Shri Kaushalendra Kumar
- 24. Shri Rajesh Ranjan
- 25. Shri Kirti Azad
- 26* Shri Arjun Ram Meghwal
- 27* Shri Srirang Appa Barne
- 28* Shri Sanjay Shamrao Dhotre
- 29* Shri P.P. Chaudhary
- 30* Shri Parasuraman K.
- 31* Shri T.G. Babu Venkatesh
- 32* Shri Bhairon Prasad Mishra
- 33* Shri Om Birla
- 34. Shri Jayant Sinha

Shri Arun Jaitley replied to the combined debate.

All the Supplementary Demands for Grants Nos. 1, 3, 4, 6 to 10, 12 to 20, 22, 28 to 35, 37, 43, 47 to 51, 53 to 56, 58 to 63, 66, 68, 69, 73, 76, 77, 83, 84, 86, 88, 89, 91 to 94, 96 to 98, 102 and 104 to 109 in respect of Budget (General) for 2015-16 for the amount shown under column 3 of the printed list of Supplementary Demands for Grants – Second Batch (General) for 2015-16, were voted in full.

All the Demands for Excess Grants Nos. 13, 21 and 40 in respect of Budget (General) for 2012-13 for the amount shown under column 3 of the printed list of Demands for Excess Grants (General) for 2012-13, were voted in full.

^{*}Written speeches were laid on the Table.

9. Government Bill – Introduced

The Appropriation (No.4) Bill, 2015.

10. Government Bill – Passed

The Appropriation (No.4) Bill, 2015.

The motion for consideration of the Bill moved by Shri Arun Jaitley was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

11. Government Bill - Introduced

The Appropriation (No.5) Bill, 2015.

12. Government Bill – Passed

The Appropriation (No.5) Bill, 2015.

The motion for consideration of the Bill moved by Shri Arun Jaitley was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

6.05 P.M.

13. Government Bill - Passed

The Sugar Cess (Amendment) Bill, 2015

Time Taken: 1 Hr. 06 Mts.

The motion for consideration of the Bill was moved by Shri Ram Vilas Paswan.

The following members took part in the debate:-

- 1. Shri Hukum Singh
- 2. Smt. Pratima Mondal
- 3. Shri Rabindra Kumar Jena
- 4. Shri Vinayak Bhaurao Raut
- 5. Shri Muthamsetti Srinivasa Rao
- 6. Shri Konda Vishweshwar Reddy
- 7. Shri Parayamparanbil Kuttappan Biju
- 8. Shri Kaushalendra Kumar

Shri Ram Vilas Paswan replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Ram Vilas Paswan.

The motion was adopted and the Bill was passed.

7.11 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 16th December, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, December 16, 2015/Agrahayana 25, 1937(Saka)

No.122

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241–244 and 246 were orally answered. Both the Members in whose name Question No. 245 was listed, were absent. However, the Minister concerned laid the reply on the Table. Replies to Starred Question Nos. 247–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nalanda University, Nalanda, for the years 2012-2013 & 2013-2014.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nalanda University, Nalanda, for the years 2012-2013 & 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 2014-2015.
 - (ii) Annual Report of the ITI Limited, Bangalore, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bharat Broadband Network Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Bharat Broadband Network Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885 and under sub-section (4) of Section 10 of the Indian Wireless Telegraphy Act, 1933:-
 - (i) The Use of Very Low Power Radio Frequency Devices or Equipments for Wireless Microphones (Exemption from Licensing Requirement) Rules, 2015 published in Notification No. G.S.R.696(E) in Gazette of India dated 16th September, 2015.
 - (ii) The Use of Very Low Power Radio Frequency Devices or Equipments for Inductive Applications (Exemption from Licensing Requirement) Rules,

- 2015 published in Notification No. G.S.R.697(E) in Gazette of India dated 16th September, 2015.
- (iii) The Use of Very Low Power Radio Frequency Devices or Equipments including the Radio Frequency Identification Devices (Exemption from Licensing Requirement) Rules, 2015 published in Notification No. G.S.R.698(E) in Gazette of India dated 16th September, 2015.
- (iv) The Use of Very Low Power Radio Frequency Devices or Equipments for Short Range Radar Systems (Exemption from Licensing Requirement) Rules, 2015 published in Notification No. G.S.R.699(E) in Gazette of India dated 16th September, 2015.
- (5) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell Science and Regenerative Medicine, Bangalore, for the year 2014-2015, alongwith Audited Accounts.
- (6) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell Science and Regenerative Medicine, Bangalore, for the year 2014-2015.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2014-2015.
- (8) A copy of the Indian Police Service (Probation) Amendment Rules, 2015 published in Notification No. G.S.R. 668(E) in Gazette of India dated 31st August, 2015under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (9) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-
 - (i) 65th Annual Report of the Union Public Service Commission, New

- Delhi, for the year 2014-2015.
- (ii) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 10 of the Report.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2014-2015.
- (ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A copy of the Railway Claims Tribunal (Procedure) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.711(E) in Gazette of India dated 17th September, 2015 under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.
- (13) (i) A copy of the Annual Accounts (Hindi and English versions) of the ESSO-National Centre for Earth Science Studies, Thiruvananthapuram, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the ESSO-National Centre for Earth Science Studies, Thiruvananthapuram, New Delhi, for the year 2014-2015.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Goa, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Goa, for the year 2014-2015.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the ESSO-Indian National Centre for Ocean Information Services, Hyderabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ESSO-Indian National Centre

for Ocean Information Services, Hyderabad, for the year 2014-2015.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2014-2015.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2014-2015.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2014-2015.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Animal Biotechnology, Hyderabad, for the year 2014-2015.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Faridabad, for the year 2014-

- 2015, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Faridabad, for the year 2014-2015.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2014-2015.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2014-2015.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2014-2015, alongwith Audited Accounts.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Agri-Food Biotechnology Institute, Mohali, for the year 2014-2015.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2014-2015, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2014-2015.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2014-2015.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2014-2015.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2014-2015.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2014-2015.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat

- Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2014-2015.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Center of Innovative and Applied Bioprocessing, Mohali, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Center of Innovative and Applied Bioprocessing, Mohali, for the year 2014-2015.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2014-2015.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science and Technology Institute, Gurgaon, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Gurgaon, for the year 2014-2015.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2014-2015.

- (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Kochi Metro Rail Corporation Limited, Kochi, for the year 2014-2015.
 - (ii) Annual Report of the Kochi Metro Rail Corporation Limited, Kochi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2014-2015.
 - (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2014-2015.
 - (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2014-2015.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2014-2015,

- together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority, New Delhi, for the year 2014-2015.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2014-2015.
- (36) A copy of the Allotment of Government Residences (General Pool in Delhi)(Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.112 in weekly Gazette of India dated 13th June, 2015 together with a corrigendum thereto published in Notification No. G.S.R.136 (Hindi version only) dated 1st August, 2015.
- (37) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-
 - (i) G.S.R.382(E) published in Gazette of India dated 14th May, 2015, regarding Recruitment Regulations for the post of Mali, Senior Mali, Garden Supervisor, Sectional Officer (Horticulture), Assistant Director (Horticulture), Deputy Director (Horticulture) and Director (Horticulture).
 - (ii) G.S.R.324(E) published in Gazette of India dated 22nd April, 2015, regarding Recruitment Regulations for the post of Chief Legal Advisor, Deputy Chief Legal Advisor, Senior Law Officer, Junior Law Officer and Legal Assistant.

- (iii) G.S.R.108(E) published in Gazette of India dated 12th February, 2015, regarding Recruitment Regulations for the post of Junior Translator (Official Language), Senior Translator (Official Language), Assistant Director (Official Language) and Deputy Director (Official Language).
- (iv) G.S.R.505(E) published in Gazette of India dated 19th May, 2015, regarding Recruitment Regulations for the post of Commissioner (Planning), Additional Commissioner (Planning), Director (Planning), Deputy Director (Planning), Assistant Director (Planning) and Planning Assistant.
- (v) The DDA (Conduct, Disciplinary and Appeal Amendment Regulations, 2014 published in Notification No. G.S.R.181(E) dated 12th March, 2015.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- *(39) A copy of the Notification No.46/2015-Central Excise (Hindi and English versions) published in Gazette of India dated the 16th December, 2015, together with an explanatory memorandum seeking to increase the basic Excise Duty on (i) Unbranded petrol from Rs. 7.06 per litre to Rs. 7.36 per litre; (ii) Branded petrol from Rs. 8.24 per litre to Rs. 8.54 per litre; (iii) Unbranded diesel from Rs. 4.66 per litre to Rs. 5.83 per litre; and (iv) Branded diesel from Rs. 7.02 per litre to Rs. 8.19 per litre under sub-section (2) of Section 38 of the Central Excise Act, 1944.

4. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Seventeenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

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^{*}At 12.08 P.M.

5. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2015-16):-

- (1) Twenty-seventh Report on the subject 'Exemptions to Charitable Trusts and Institutions' relating to Ministry of Finance (Department of Revenue).
- (2) Twenty-eight Report on Action Taken by the Government on the Observations/Recommendations contained in the Ninety-second Report (Fifteenth Lok Sabha) on 'Excesses Over Voted Grants and Charged Appropriations (2011-12)' relating to various Ministries/ Departments.
- (3) Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations contained in the Seventh Report (Sixteenth Lok Sabha) on 'Duty Drawback Scheme' relating to Ministry of Finance (Department of Revenue, Central Board of Excise and Customs).

6. Reports of Standing Committee on Agriculture

Shri Hukm Deo Narayan Yadav presented the following Reports (Hindi and English versions) (Sixteenth Lok Sabha) of Standing Committee on Agriculture:-

- (1) Seventeenth Report on Action Taken by the Government on the observations/recommendations contained in the 4th Report on 'Demands for Grants (2014-15)' of the Ministry of Food Processing Industries.
- (2) Eighteenth Report on Action Taken by the Government on the observations/recommendations contained in the 8th Report on 'Demands for Grants (2015-16)' of the Ministry of Food Processing Industries.
- (3) Nineteenth Report on Action Taken by the Government on the observations/recommendations contained in the 9th Report on 'Demands for Grants (2015-16)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).

- (4) Twentieth Report on Action Taken by the Government on the observations/recommendations contained in the 10th Report on 'Demands for Grants (2015-16)' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (5) Twenty-first Report on Action Taken by the Government on the observations/recommendations contained in the 11th Report on 'Demands for Grants (2015-16)' of the Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries).

7. Reports of Standing Committee on Defence

Maj. Gen. B. C. Khanduri, AVSM (Retd) presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Twelfth Report of the Standing Committee on Defence on 'Action Taken by the Government on the observations /recommendations contained in the Fourth Report of the Standing Committee on Defence (16th Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Defence on Navy and Air Force (Demand Nos. 23 & 24).
- (2) Thirteenth Report of the Standing Committee on Defence on 'Action Taken by the Government on the observations /recommendations contained in the Fifth Report of the Standing Committee on Defence (16th Lok Sabha) on Demands for Grants (2014-15) of the Ministry on Defence on Ordnance Factories and Defence Research and Development Organisation (Demand Nos. 25 & 26).

8. Reports of Standing Committee on Petroleum and Natural Gas

Shri Pralhad Joshi presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Eighth Report on Action Taken by the Government on the recommendations contained in the Fourth Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2014-15) on 'Demands for Grants (2015-16)'.
- (2) Ninth Report on Action Taken by the Government on the recommendations contained in the Fifth Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2014-15) on 'National Auto Fuel Policy'.

9. Reports of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Fifteenth Report on Action Taken by the Government on the observations/ recommendations contained in the Seventh Report (16th Lok Sabha) of the Committee on "Demands for Grants (2015-16)" relating to the Ministry of Coal.
- (2) Sixteenth Report on Action Taken by the Government on the observations/ recommendations contained in the Eighth Report (16th Lok Sabha) of the Committee on "Demands for Grants (2015-16)" relating to the Ministry of Mines.

10. Statements of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Statement showing final Action Taken by the Government on the observations/recommendations contained in Eighth Action Taken Report of the Standing Committee on Social Justice and Empowerment 2014-15 (Sixteenth Lok Sabha) on the observations/recommendations contained in Forty-fifth Report on the subject 'Review of the functioning of National Institutes working in the field of Disability' (Fifteenth Lok Sabha) pertaining to the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (2) Statement showing final action taken by the Government on the observations/recommendations contained in Sixteenth Action Taken Report of the Standing Committee on Social Justice and Empowerment 2014-15 (Sixteenth Lok Sabha) on the observations/recommendations contained in First Report on Demands for Grants (2014-15) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (3) Statement showing final action taken by the Government on the observations/recommendations contained in Eighteenth Action Taken Report of the Standing Committee on Social Justice and Empowerment 2014-15 (Sixteenth Lok Sabha) on the observations/ recommendations contained in Fourth Report on Demands for Grants (2014-15) of the Ministry of Minority Affairs.
- (4) Statement showing final action taken by the Government on the observations/recommendations contained in Nineteenth Action Taken Report of the Standing Committee on Social Justice and Empowerment –

2014-15 (Sixteenth Lok Sabha) on the observations/recommendations contained in Third Report on Demands for Grants (2014-15) of the Ministry of Tribal Affairs.

11. Statements by Ministers

- #(1) The Minister of Road Transport and Highways and Minister of Shipping made a statement on the initiatives of the Government for regional connectivity with focus on North-Eastern States of the Country.
- (2) The Minister of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Information Technology on Demands for Grants (2015-16), pertaining to the Department of Telecommunications, Ministry of Communications and Information Technology.
- (3) The Minister of State in the Ministry of Tribal Affairs on behalf of the Minister of Tribal Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 44th Report of the Standing Committee on Social Justice and Empowerment on `Working of Ashram Schools in Tribal Areas', pertaining to the Ministry of Tribal Affairs.
- (4) The Minister of State (Independent Charge) of the Ministry of Environment, Forest and Climate Change laid a statement (Hindi and English versions) on the 21st Conference of Parties held from 30th November, 2015 to 12th December, 2015 at Paris (France) under the United Nations Framework Conventions on climate change.

[#]At 1.24 P.M.

(5) The Minister of State in the Ministry of Science and Technology and Minister of State in the Ministry of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 259th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2015-16), pertaining to the Department of Biotechnology, Ministry of Science and Technology.

*12.18 P.M.

12. Submissions by Members

Shri Sudip Bandyopadhyay made a submission regarding reported CBI raid at Delhi Chief Minister's Office and resultant infringement on the federal polity.

Shri M. Venkaiah Naidu responded.

(Lok Sabha adjourned at 1.31 P.M. and re-assembled at 2.32 P.M.)

2.32 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Ajay Misra Teni regarding need to formulate a scheme for proper education of differently-abled children in the country.
- (2) Dr. Kirit Somaiya regarding proposed demarcation of eco-sensitive zone around Sanjay Gandhi Rashtriya Udyan, Mumbai.
- (3) Shri Rattan Lal Kataria regarding need to spread awareness programme for donation of organs.

^{*}From 12.09 P.M. to 1.31 P.M., Members raised matters of urgent public importance.

- (4) Dr. Nepal Singh regarding need to take welfare measures to mitigate the sufferings of widows in the country.
- (5) Shri Ravindra Kushwaha regarding need to provide adequate compensation to farmers distressed due to loss of crops caused by heavy rains and hailstorms in Eastern Uttar Pradesh particularly in Salempur parliamentary constituency in the State.
- (6) Shri Janardan Mishra regarding need to run branch of Union Bank of India from village Duari situated in Raipur Karchuliyan block in Rewa district, Madhya Pradesh.
- (7) Shri Pankaj Chowdhary regarding need to provide post-retirement benefits to retired employees and dependant family members of deceased employees of Ganesh Sugar Mills, Anandnagar, Maharajganj, Uttar Pradesh under National Textile Corporation Limited.
- (8) Shri Harish Chandra Meena regarding need to impress upon Government of Rajasthan to withdraw circulars issued by the State Government relating to issuance of caste certificates having 'Meena' surname.
- (9) Shri Daddan Mishra regarding need to set up adequate number of procurement centres in Shrawasti parliamentary constituency in Uttar Pradesh for purchase of paddy from farmers.
- (10) Shri Sunil Kumar Singh regarding need to take steps for early completion of North Koel Reservoir Project and other irrigation projects in Jharkhand.
- (11) Shri Sushil Kumar Singh regarding need to provide funds under Additional Central Assistance for Left Wing Extremism Affected Districts in Bihar particularly in Aurangabad parliamentary constituency, Bihar.
- (12) Dr. Bhagirath Prasad regarding need to set up institutes of technical education in Bhind and Datia districts of Madhya Pradesh.

- (13) Shri Ajay Nishad regarding need to undertake financial revival of units of Bharat Wagon and Engineering Company Limited at Muzaffarpur and Mokama in Bihar.
- (14) Shri Rameswar Teli regarding need for electrification of rural areas of Dibrugarh in Assam.
- (15) Shri D.K. Suresh regarding need to open branches of nationalised banks at every gram panchayat level particularly in Bangalore Rural parliamentary constituency, Karnataka.
- (16) Shri V. Panneer Selvam regarding issue of No Objection Certificate (NoC) for construction of fly-over bridge on National Highway No. 7 in Salem, Tamil Nadu.
- (17) Shri K. Parasuraman regarding need to set up an Information Technology (IT) Park in Thanjavur, Tamil Nadu.
- (18) Smt. Pratima Mondal regarding need to take necessary steps for promotion of Joynagar Moya, a traditional Bengali sweet.
- (19) Shri Bijoy Chandra Barman regarding need for Central assistance to address the problems being faced by the Tea Garden workers in West Bengal.
- (20) Shri Arka Keshari Deo regarding drought situation prevailing in Kalahandi and Nuapada districts of Odisha.
- (21) Shri Gajanan Kirtikar regarding need to grant pension to those employees of LIC and Nationalised Insurances companies who resigned as well as sought voluntary retirement.
- (22) Shri M. Srinivasa Rao regarding need for creation of a new railway zone in Andhra Pradesh with Vishakhapatnam as its headquarters.
- (23) Shri Kotha Prabhakar Reddy regarding need to include Sangareddy Municipality of Telangana in the list of AMRUT Scheme.

- (24) Smt. Kothappalli Geetha regarding need to ensure implementation of The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act in letter and spirit in Andhra Pradesh.
- (25) Shri Md. Badaruddoza khan regarding need to construct a new railway line from Behrampore to Krishnanagar in West Bengal.
- (26) Shri Santosh Kumar regarding need to set up AIIMS like institute in Purnia district, Bihar.
- (27) Shri Naba Kumar Sarania regarding need to review the Bodoland Territorial Council (BTC) accord.

2.33 P.M.

14. Government Bill – Passed

The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015.

Time Taken: 3 Hrs. 26 Mts.

Further discussion on the motion for consideration of the Bill, moved by Shri D.V. Sadananda Gowda on the 9th December, 2015.

The following members took part in the debate:-

- 1. Shri B. Senguttuvan
- 2. Shri Kirit Azad
- 3. Km. Arpita Ghosh
- 4. Shri Tathagata Satpathy
- 5. Shri Vinayak Bhaurao Raut
- 6. Dr. Ravindra Babu Pandula
- 7. Shri Vinod Kumar Boianapalli
- 8. Shri M.B. Rajesh
- 9. Dr. Vara Prasadarao Velagapalli
- 10. Shri P.P. Chaudhary

- 11. Dr. Arun Kumar
- 12. Shri Santosh Kumar
- 13. Shri Dushyant Chautala
- 14. Shri N.K. Premachandran
- 15. Shri Sher Singh Ghubaya
- 16. Shri Daddan Mishra
- 17. Shri Rajesh Ranjan

Shri D.V. Sadananda Gowda replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 to 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 and 9 were adopted.

Clause 10 was adopted, as amended.

Clauses 11 and 12 were adopted.

Clauses 13 to 19 were adopted.

Clauses 20 and 21 were adopted.

Clauses 22 and 23 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the Bill, as amended, was passed.

5.54 P.M.

15[#] Statutory Resolution–Under Consideration

Time Allotted: 2 Hrs. Time Taken: 21 Mts. Balance: 1 Hr. 39 Mts.

Shri N.K. Premachandran moved following resolution:-

"That this House disapproves of the Arbitration and Conciliation (Amendment) Ordinance, 2015 (No. 9 of 2015) promulgated by the President on 23 October, 2015".

16[#] Government Bill – Under Consideration

The Arbitration and Conciliation (Amendment) Bill, 2015

The motion for consideration of the Bill was moved by Shri D.V. Sadananda Gowda.

The discussion was not concluded.

6.15 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 17th December, 2015.)

ANOOP MISHRA Secretary General

[#]Discussed together.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, December 17, 2015/Agrahayana 26, 1937(Saka)

No.123

11.00 A.M.

1. Felicitation by the Speaker

The Speaker, on behalf of the House, felicitated the Scientists and Technologists of the Indian Space Research Organisation for successful launch of PSLV-C29 from Sriharikota, Andhra Pradesh on 16 December, 2015.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 261–264 were orally answered. Replies to Starred Question Nos. 265–280 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

12.05 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2014-2015.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2014-2015.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, and its subsidiaries for the year 2014-2015.
 - (ii) Annual Report of the British India Corporation Limited, Kanpur, and its subsidiaries for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2014-2015.
 - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2014-2015 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2014-2015.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2014-2015.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the

- Bombay Textile Research Association, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2014-2015.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2014-2015.
- (10) A copy of Notification No. S.O. 2353(E) (Hindi and English versions) published in Gazette of India dated 28th August, 2015, regarding reconstitution of official members in the National Jute Board for a period of two years from the date of the notification issued under sub-section 4(b) of Section 3 of the National Jute Board Act, 2008.
- (11) A copy of the Notification No. S.O. 2640(E) (Hindi and English versions) published in Gazette of India dated 28th September, 2015, directing that the validity of the Order expiring on 30th September, 2015 shall be extended for further period of three months from the expiry of said order or until further order whichever is earlier under sub-section (2) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2014-2015.
 - (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2014-2015, alongwith Audited Accounts and comments of the

- Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2014-2015.
 - (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Power Finance Corporation of India Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Power Finance Corporation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Solar Energy Corporation of India, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Solar Energy Corporation of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies for the year 2014-2015.
 - (ii) Annual Report of the Coal India Limited, Kolkata, for the year 2014-2015, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2014-2015.
- (14) A copy of the Joint Electricity Regulatory Commission for the State of Goa & Union Territories (Standard of Performance for Distribution Licensees) Regulations, 2015 (Hindi and English versions) published in Notification No. 19/20/2015-JERC/1680 in Gazette of India dated 27th July, 2015 under Section 182 of the Electricity Act, 2003 read with Section 2(64) of the said Act.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2014-2015.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy,

- Kapurthala, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2014-2015.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2013-2014.
 - (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Memorandum of Understanding (Hindi and English versions) between the Pawan Hans Limited and the Ministry of Civil Aviation for the year 2015-2016.
- (21) A copy of the Aircraft (Carriage of Dangerous Goods) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 296(E) in Gazette of India dated 17th April, 2015 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Projects

 Construction Corporation Limited, New Delhi, for the year 20142015.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2014-2015.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2014-2015.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2014-2015.
 - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited,

- New Delhi, for the year 2014-2015, alongwith

 Audited Accounts and comments of the Comptroller and Auditor

 General thereon.
- (c) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2014-2015.
 - (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2014-2015.
- (27) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2014-2015.
- (28) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2014-2015, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2014-2015.
- (29) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2014-2015.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2014-2015, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2014-2015.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2014-2015.
- (31) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2014-2015.
- (32) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O. 1134(E) published in Gazette of India dated 24th April, 2014, regarding acquisition of land for building, maintenance, management

- and operation of National Highway No. 65 (Hisar Section) in the State of Haryana.
- (ii) S.O. 1061(E) published in Gazette of India dated 9th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Solan-Shimla Section) in the State of Himachal Pradesh.
- (iii) S.O. 3280(E) published in Gazette of India dated 26th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Ner Chowk-Manali Section) in the State of Himachal Pradesh.
- (iv) S.O. 705(E) published in Gazette of India dated 10th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (v) S.O. 512(E) published in Gazette of India dated 16th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Ner Chowk-Manali Section) in the State of Himachal Pradesh.
- (vi) S.O. 711(E) published in Gazette of India dated 10th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Parwanoo-Shimla Section) in the State of Himachal Pradesh.
- (vii) S.O. 396(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hisar Section) in the State of Haryana.
- (viii) S.O. 344(E) published in Gazette of India dated 4th February, 2015, regarding acquisition of land for building, maintenance, management

- and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (ix) S.O. 749(E) published in Gazette of India dated 13th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hisar Section) in the State of Haryana.
- (x) S.O. 578(E) published in Gazette of India dated 20th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala Section) in the State of Haryana.
- (xi) S.O. 318(E) published in Gazette of India dated 2nd February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 & 95 (old) and 5 (New) (Ludhiana-Chandigarh Section) in the State of Punjab.
- (xii) S.O. 663(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xiii) S.O. 658(E) published in Gazette of India dated 5th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Solan-Shimla Section) in the State of Himachal Pradesh.
- (xiv) S.O. 339(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Hisar Section) in the State of Haryana.
- (xv) S.O. 231(E) published in Gazette of India dated 23rd January, 2014, regarding acquisition of land for building, maintenance, management

- and operation of National Highway No. 152 (Kaithal-Narwana Section) in the State of Haryana.
- (xvi) S.O. 701(E) published in Gazette of India dated 7th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xvii) S.O. 341(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Hisar Section) in the State of Haryana.
- (xviii) S.O. 336(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- (xix) S.O. 845(E) published in Gazette of India dated 20th March, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 65 (Ambala Bypass) in the State of Haryana.
- (xx) S.O. 1588(E) published in Gazette of India dated 24th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 21 (Old) and 205(New) (Kharar-Kurali Section) in the State of Punjab.
- (xxi) S.O. 1589(E) published in Gazette of India dated 24th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala Section) in the State of Haryana.
- (xxii) S.O. 499(E) published in Gazette of India dated 21st February, 2014, regarding acquisition of land for building, maintenance, management

- and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xxiii) S.O. 1025(E) published in Gazette of India dated 3rd April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Ludhiana-Chandigarh Section) in the State of Punjab.
- (xxiv) S.O. 247(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 95 (New NH No. 5) (Ludhiana-Chandigarh Section) in the State of Punjab.
- (xxv) S.O. 319(E) published in Gazette of India dated 2nd February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 21 & 95 (Old) and 5 (New) (Ludhiana-Chandigarh Section) in the State of Punjab.
- (xxvi) S.O. 402(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 21 & 95 (Old) and 5 (New) (Ludhiana-Chandigarh Section) in the State of Punjab.
- (xxvii) S.O. 501(E) published in Gazette of India dated 21st February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Jind Section) in the State of Haryana.
- (xxviii) S.O. 734(E) published in Gazette of India dated 11th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Bilaspur-Ner Chowk Section) in the State of Himachal Pradesh.
- (xxix) S.O. 1302(E) published in Gazette of India dated 16th May, 2014, making certain amendments in the Notification No. S.O. 2777(E) dated 14th September, 2013.

- (xxx) S.O. 363(E) published in Gazette of India dated 5th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Ner Chowk-Manali Section) in the State of Himachal Pradesh.
- (xxxi) S.O. 510(E) published in Gazette of India dated 16th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Himachal Pradesh.
- (xxxii) S.O. 645(E) published in Gazette of India dated 3rd March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Zirakpur Section) in the State of Punjab.
- (xxxiii) S.O. 704(E) published in Gazette of India dated 10th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xxxiv) S.O. 942(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.
- (xxxv) S.O. 943(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (xxxvi) S.O. 946(E) published in Gazette of India dated 6th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.

- (xxxvii) S.O.1038(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.
- (xxxviii) S.O. 1040(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 21 (Old) and 205 (New) (Kharar-Kurali Section) in the State of Punjab.
- (xxxix) S.O. 1157(E) published in Gazette of India dated 1st May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
- (xl) S.O. 1158(E) published in Gazette of India dated 1st May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
- (xli) S.O. 1159(E) published in Gazette of India dated 1st May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
- (xlii) S.O. 1235(E) published in Gazette of India dated 8th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.
- (xliii) S.O. 1785(E) published in Gazette of India dated the 1st July, 2015, regarding rates of fees to be recovered from the users of National Highway No. 66 (formerly NH-47) (Edaplly-Vytilla-Aroor Section) in the State of Kerala.

- (xliv) S.O. 1880(E) published in Gazette of India dated the 13th July, 2015, regarding rates of fees to be recovered from the users of National Highway No. 28 (formerly NH-47) (Lucknow to Faizabad to Gorakhpur to Uttar Pradesh/Bihar Border) in the States of Uttar Pradesh and Bihar.
- (xlv) S.O. 2041(E) published in Gazette of India dated the 24th July, 2015, regarding rates of fees to be recovered from the users of National Highway No. 66 (Guwahati Bypass-Nagaon-Daboka-Udauli Section) in the State of Assam.
- (xlvi) S.O. 2646(E) published in Gazette of India dated the 28th September, 2015, regarding rates of fees to be recovered from the users of National Highway No. 1 [Delhi/Haryana (Kundli) Border to Panipat Section] in the State of Haryana.
- (xlvii) S.O. 1724(E) published in Gazette of India dated the 26th June, 2015, entrusting the stretches, mentioned therein, to the National Highways and Infrastructure Development Corporation Limited.
- (xlviii) S.O. 1725(E) published in Gazette of India dated the 26th June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xlix) S.O. 1726(E) published in Gazette of India dated the 26th June, 2015, directing Border Roads Organization to exercise the function relating to the development and maintenance of the stretches, mentioned therein, in the State of Himachal Pradesh.
- (I) S.O. 1727(E) published in Gazette of India dated the 26th June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (li) S.O. 1728(E) published in Gazette of India dated the 26th June, 2015, entrusting the stretches, mentioned therein, to the National Highways and Infrastructure Development Corporation Limited.

- (lii) S.O. 1729(E) published in Gazette of India dated the 26th June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (liii) S.O. 1921(E) published in Gazette of India dated the 15th July, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (liv) S.O. 2102(E) published in Gazette of India dated the 3rd August, 2015, making certain amendments in the Notification No. S.O. 1532(E) dated 14th June, 2013.
- (Iv) S.O. 2123(E) published in Gazette of India dated the 5th August, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ivi) S.O. 2337(E) published in Gazette of India dated the 25th August, 2015, making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (Ivii) S.O. 2338(E) published in Gazette of India dated the 25th August, 2015, declaring highways, mentioned therein, as new National Highways.
- (Iviii) S.O. 2339(E) published in Gazette of India dated the 25th August, 2015, making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (lix) S.O. 2334(E) published in Gazette of India dated the 25th August, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lx) S.O. 2335(E) published in Gazette of India dated the 25th August, 2015 entrusting the stretches, mentioned therein, of new National Highway No. 47 to National Highway Authority of India in the State of Kerala.
- (lxi) S.O. 2336(E) published in Gazette of India dated the 25th August, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (lxii) S.O. 2526(E) published in Gazette of India dated the 17th September, 2015, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (Ixiii) S.O. 2529(E) published in Gazette of India dated the 17th September, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxiv) S.O. 2530(E) published in Gazette of India dated the 17th September, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxv) S.O. 2532(E) published in Gazette of India dated the 17th September, 2015, directing Border Roads Organization to exercise the function relating to the development and maintenance of the stretches, mentioned therein, in the State of Punjab.
- (lxvi) S.O. 2533(E) published in Gazette of India dated the 17th September, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixvii) S.O. 2534(E) published in Gazette of India dated the 17th September, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxviii) S.O. 2527(E) published in Gazette of India dated the 17th September, 2015, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxix) S.O. 2528(E) published in Gazette of India dated the 17th September, 2015, entrusting the stretches, mentioned therein, of new National Highway No. 216A to National Highway Authority of India.
- (lxx) S.O. 2697(E) published in Gazette of India dated the 5th October, 2015, entrusting the stretches, mentioned therein, of new National Highway No. 32 to National Highway Authority of India.

- (lxxi) S.O. 2698(E) published in Gazette of India dated the 5th October, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxii) S.O. 2827(E) published in Gazette of India dated the 14th October, 2015, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxxiii) S.O. 2346(E) published in Gazette of India dated 26th August, 2015, regarding rates of fees to be recovered from the users of National Highway No. 45 (Tindivanam-Ulundurpet Section) in the State of Tamil Nadu.
- (lxxiv) S.O. 2483(E) published in Gazette of India dated 14th September, 2015, regarding rates of fees to be recovered from the users of National Highway No. 3 in the States of Uttar Pradesh, Rajasthan and Madhya Pradesh.
- (lxxv) S.O. 2484(E) published in Gazette of India dated 14th September, 2015, regarding rates of fees to be recovered from the users of National Highway No. 12 (Jhalawar-Rajasthan/MP Border Section) in the State of Rajasthan.
- (lxxvi) S.O. 2645(E) published in Gazette of India dated 28th September, 2015, regarding rates of fees to be recovered from the users of National Highway No. 5 (Vijayawada to Vishakhapatnam Section) in the State of Andhra Pradesh.
- (lxxvii) S.O. 2081(E) published in Gazette of India dated 30th July, 2015, regarding exemption of collection of user fee at Gangadhar bridge on National Highway No. 31 at Golokganj over river Gangadhar in the State of Assam with effect from 4.8.2015 or the date of expiring of the existing toll fee leave period whichever is earlier.
- (lxxviii) S.O. 2095(E) published in Gazette of India dated 31st July, 2015, authorising the Deputy Commissioner, Hailakandias the competent

- authority to acquire land for building, maintenance, management and operation of National Highway No. 53 (Bagmara to Badarpurghat Section) in the State of Assam.
- (33) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 47 of the Indian Maritime University Act, 2008:-
 - (i) Notification No. F. No. IMU/HQ/ADM/Notification/2015 published in Gazette of India dated 9th April, 2015, regarding repealing of Recruitment Rules for the post of Vice Chancellor, Indian Maritime University.
 - (ii) Notification No. IMU/HQ/ADM/RR/2015 published in Gazette of India dated 3rd September, 2015, regarding repealing of Recruitment Rules for the post of Junior Engineer (Civil) and (Electrical), Pro Vice Chancellor, Internal Audit Officer and Junior Assistant.
 - (iii) Notification No. F. No. IMU/HQ/ADM/Notification/2015 published in Gazette of India dated 3rd September, 2015, regarding Ordinances governing administrative and academic matters.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (33) above.
- (35) A copy each of the following Notifications (Hindi and English versions) issued under Merchant Shipping Act, 1958:-
 - (i) G.S.R.864(E) published in Gazette of India dated 17th November, 2015, rescinding the Merchant Shipping (Distressed Seamen) Rules, 1960.
 - (ii) G.S.R.865(E) published in Gazette of India dated 17th November, 2015, rescinding the Merchant Shipping (Certificate of Service) Rules, 1970.
 - (iii) G.S.R.866(E) published in Gazette of India dated 17th November, 2015, rescinding the Merchant Shipping (Rates) Rules, 1977.
 - (iv) G.S.R.867(E) published in Gazette of India dated 17th November, 2015, rescinding the Merchant Shipping (Radio) Rules, 1983.

- (v) G.S.R.868(E) published in Gazette of India dated 17th November, 2015, rescinding the Merchant Shipping (Examination of Masters and Mates) Rules, 1985.
- (vi) G.S.R.869(E) published in Gazette of India dated 17th November, 2015, rescinding the Merchant Shipping (Examination of Engineer Officers in the Merchant Navy) Rules, 1989.
- (vii) G.S.R.870(E) published in Gazette of India dated 17th November, 2015, rescinding the Merchant Shipping (Certificates of Competency) Rules, 1989.
- (viii) G.S.R.871(E) published in Gazette of India dated 17th November, 2015, rescinding the Lifeboatmen's (Qualification and Certification) Rules, 1963.
- (ix) G.S.R.872(E) published in Gazette of India dated 17th November, 2015, rescinding the Merchant Shipping (Distress Messages and Navigational Warnings) Rules, 1964.
- (x) G.S.R.873(E) published in Gazette of India dated 17th November, 2015, rescinding the Merchant Shipping (Pilot Ladder) Rules, 1967.
- (xi) G.S.R.874(E) published in Gazette of India dated 17th November, 2015, rescinding the Merchant Shipping (Muster) Rules, 1968.
- (xii) G.S.R.875(E) published in Gazette of India dated 17th November, 2015, rescinding the Merchant Shipping (Safety Convention Certificates) Rules, 1968.
- (xiii) G.S.R.876(E) published in Gazette of India dated 17th November, 2015, rescinding the Merchant Shipping (Radio Direction Finders) Rules, 1968.
- (36) A copy of the Merchant Shipping (Levy of Seamen's Welfare Fee)(Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 720(E) in Gazette of India dated 18th September, 2015 issued under Section 458(3) of the Merchant Shipping Act, 1958.
- (37) A copy of Notification No. S.O. 2122(E) (Hindi and English versions) published in Gazette of India dated 5th August, 2015, appointing the Officer,

mentioned therein, of the National Highways Authority of India to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 under sub-section (3) of Section 50 of the said Act.

- (38) A copy of the National Highways Authority of India (Recruitment, Seniority and Promotion) Third Amendment Regulations, 2015 (Hindi and English versions) published in Notification No. 11012/248/2015-Admn. in Gazette of India dated 19th November, 2015 under Section 37 of the National Highways Authority of India Act, 1988.
- (39) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2014-2015.
- (40) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2014-2015, together with Audit Report thereon.
- (41) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2014-2015.

5. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri M. Udhayakumar laid the Seventy-ninth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Subject 'Feasibility of Holding Simultaneous Elections to the House of People (Lok Sabha) and State Legislative Assemblies'.

*12.07 P.M.

6. Statements by Ministers

- (1) The Minister of Water Resources, River Development and Ganga Rejivenation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Water Resources on Demands for Grants (2015-16), pertaining to the Ministry of Water Resources.
- (2) The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism; and Minister of State in the Ministry of Civil Aviation made the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 203rd Report of the Standing Committee on Transport, Tourism and Culture on `Privatization of Services at Airports', pertaining to the Ministry of Civil Aviation.
 - (ii) the status of implementation of the recommendations contained in the 215th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/ observations contained in the 203rd Report of the Committee on 'Privatization of Services at Airports', pertaining to the Ministry of Civil Aviation.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.08 P.M.)

^{*}From 12.09 P.M. to 1.05 P.M., Members raised matters of urgent public importance.

2.08 P.M.

7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Dr. Manoj Rajoria regarding need to amend Gazette Notification to facilitate issuance of caste certificate to all the people having the surname as Mina or Meena.
- (2) Shri Keshav Prasad Maurya regarding need to formulate a comprehensive policy for conservation and promotion of various forms of folk art in the country.
- (3) Shri C.R. Chaudhary regarding need to change in guidelines of the Mahatma Gandhi National Rural Employment Guarantee Scheme works in the labour-material ratio from present 60:40 to 50:50.
- (4) Shri Yogi Adityanath regarding need to shut down slaughter houses being operated in the heart of the cities in Uttar Pradesh and shift them to places far from human habitations.
- (5) Smt. Bijoya Chakravarty regarding need to address the problems being faced by differently- abled persons in the country.
- (6) Dr. Bharati Dhirubhai Shyal regarding need to construct a boundary wall around Velavadar National Park in Bhavnagar parliamentary constituency, Gujarat to restrict the movement of Blackbucks often straying into agricultural fields and causing damage to crops.
- (7) Shri Bhanu Pratap Singh verma regarding need to undertake repair of National Highways in Jalaun parliamentary constituency, Uttar Pradesh and redesign the roads and dividers often causing fatal accidents and also send a central team to undertake physical inspection of N.H. No. 25 between Kanpur and Jhansi.

- (8) Shri Devendra Singh alias Bhole Singh regarding need to take steps to ensure release of Indian fishermen captured by Pakistani soldiers from Indian territorial waters.
- (9) Shri Jugal Kishore Sharma regarding need to promote places of tourist attractions in Rajouri-Poonch district in Jammu & Kashmir.
- (10) Shri Nishikant Dubey regarding need to improve rail connectivity in Jharkhand.
- (11) Shri Chandra Prakash Joshi regarding need to undertake fresh archaeological survey, study and excavation of Nagari, a village of archaeological importance in Chittorgarh parliamentary constituency, Rajasthan and also set up a Museum at Nagari for the tourists.
- (12) Shri Kunwar Pushpendra Singh Chandel regarding need to set up industries based on agriculture, dairy development, fisheries and setting up of a mega food park in Hamirpur parliamentary constituency, Uttar Pradesh.
- (13) Shri Vinod Kumar Sonkar regarding need to set up a branch of Allahabad University or Banaras Hindu University and Institute of Technical Education in Kaushambi district, Uttar Pradesh.
- (14) Shri Ram Tahal Choudhary regarding need to undertake electrification of the villages under Deen Dayal Upadhyaya Gram Jyoti Yojana in Jharkhand.
- (15) Shri Prakash Hukkeri regarding need to issue necessary directions to the Government of Maharashtra for immediate release of water to Karnataka from Kalammavadi reservoir.
- (16) Smt. Ranjeet Ranjan regarding need to undertake gauge conversion of railway line between Saharsa and Forbesganj and provide a rail link between Saraigarh and Nirmali in Supaul parliamentary constituency, Bihar.
- (17) Shri Adhir Ranjan Chowdhury regarding need to mitigate the sufferings of tea garden workers.
- (18) Shri K. Ashok Kumar regarding need to provide timely subsidy to the farmers of Krishnagiri district in Tamil Nadu engaged in horticulture.

- (19) Smt. M. Vasanthi regarding need to re-open Railway Gate No. 436 in Srivilliputtur town in Tamil Nadu.
- (20) Dr. Ratna De (Nag) regarding need to revisit the transplantation of human organs Act to disseminate awareness about organ donation.
- (21) Smt. Sakuntala Laguri regarding need to accord priority in employment opportunities in the mining work to locals.
- (22) Shri Rajan Vichare regarding need to take suitable measures to correct the Olympic record books published in 2008 and 2012 wrongly depicting Norman Pritchard who won two silver medals in 1900 Paris Olympic as British athlete.
- (23) Shri Srinivas Kesineni regarding need to provide clean drinking water in fluoride affected regions in the country.
- (24) Shri Jose K. Mani regarding need to provide a relief package to address the problems being faced by domestic rubber plantation farmers in Kerala.

2.12 P.M.

8. \$12. Statutory Resolution – Negatived

Time Taken: 3Hrs. 45 Mts.

Further discussion on the following resolution moved by Shri N.K. Premachandran on the 16th December, 2015, continued :-

"That this House disapproves of the Arbitration and Conciliation (Amendment) Ordinance, 2015 (No. 9 of 2015) promulgated by the President on 23 October, 2015".

After discussion, as indicated in **para 9** below, the Resolution was negatived.

Government Bill – Passed

The Arbitration and Conciliation (Amendment) Bill, 2015.

Further discussion on the motion for consideration of the Bill moved by Shri D.V. Sadananda Gowda on the 16th December, 2015, continued.

The following members took part in the combined debate on the Resolution (vide **para 8** above) and the motion for consideration of the Bill:-

- 1. Shri B. Senguttuvan
- 2. Shri Jagdambika Pal
- 3. Km. Arpita Ghose
- 4. Shri Tathagata Satpathy
- 5. Shri Shrirang Appa Barne
- 6. Shri A.P. Jithender Reddy
- 7. Shri Srinivas Kesineni
- 8. Shri Mekapati Rajamohan Reddy
- 9. Shri (Adv.) Joice George

^{\$}Discussed together.

- 10. Shri Rattan Lal Kataria
- 11. Dr. Arun Kumar
- 12. Shri Kaushalendra Kumar
- 13. Shri Bhola Singh
- 14. Shri Jay Prakash Narayan Yadav
- 15. Dr. Vara Prasadarao Velagapalli
- 16. Shri Gopal Chinayya Shetty
- 17. Shri Vinod Kumar Boianapalli
- 18. Shri Bhairon Prasad Mishra
- 19. Shri Narasimham Thota
- 20. Shri Ajay (Teni) Misra

Shri D.V. Sadananda Gowda replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted.

Clauses 6 and 7 were adopted.

Clause 8 was adopted, as amended.

Clauses 9 to 11 were adopted.

Clauses 12 to 14 were adopted.

Clauses 15 to 17 were adopted.

Clauses 18 to 24 were adopted.

Clause 25 was adopted, as amended.

Shri D.V. Sadananda Gowda moved the following motion under Rule 388:-

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the

clause to which it relates, in its application to the Government amendment No. 24 to the Arbitration and Conciliation (Amendment) Bill, 2015 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 25A was adopted.

New Clause 25A was also adopted.

Clause 26 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the Bill, as amended, was passed.

5.36 P.M.

10. Discussion under Rule 193

Time Permissible: 2 Hrs. Time Taken: 23 Mts. Balance: 1 Hr. 37 Mts.

Shri P. Karunakaran raised a discussion on price rise.

The discussion was not concluded.

5.59 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 18th December, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 18, 2015/Agrahayana 27, 1937(Saka)

No.124

11.00 A.M.

1. Starred Questions

Starred Question Nos. 281–285 were orally answered. Replies to Starred Question Nos. 286–300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Limited Liability Partnership (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 786(E) in Gazette of India dated 15th October, 2015 under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (i) The Companies (Indian Accounting Standards) Rules, 2015 published in Notification No. G.S.R.111(E) in Gazette of India dated 19th February, 2015.

- (ii) The Companies (Incorporation) Second Amendment Rules, 2015 published in Notification No. G.S.R.442(E) in Gazette of India dated 30th May, 2015.
- (iii) The Companies (Management and Administration) Amendment Rules, 2015 published in Notification No. G.S.R. 669(E) in Gazette of India dated 31st August, 2015.
- (iv) The Companies (Acceptance of Deposits) Second Amendment Rules, 2015 published in Notification No. G.S.R. 695(E) in Gazette of India dated 15th September, 2015.
- (v) The Companies (Management and Administration) Second Amendment Rules, 2015 published in Notification No. G.S.R. 737(E) in Gazette of India dated 24th September, 2015.
- (vi) The Companies (Share Capital and Debentures) Third Amendment Rules, 2015 published in Notification No. G.S.R. 841(E) in Gazette of India dated 6th November, 2015.
- (vii) G.S.R.395(E) published in Gazette of India dated 19th May, 2015, seeking to rescind Notification No. G.S.R.179(E) dated 3rd March, 2011 and G.S.R.650(E) dated 29th August, 2011
- (viii) The Companies (Incorporation) Amendment Rules, 2015 published in Notification No. G.S.R. 349(E) in Gazette of India dated 1st May, 2015.
- (ix) The Companies (cost records and audit) (Amendment) Rules, 2015 published in Notification No. G.S.R. 486(E) in Gazette of India dated 12th June, 2015.
- (x) The Companies (Accounts) Second Amendment Rules, 2015 published in Notification No. G.S.R. 680(E) in Gazette of India dated 7th September, 2015.
- (xi) The National Company Law Appellate Tribunal (Salaries and Allowances and other terms and conditions of service of the Chairperson and other Members) Rules, 2015 published in Notification No. G.S.R. 728(E) in Gazette of India dated 21st September, 2015.

- (xii) The Companies (Management and Administration) Third Amendment Rules, 2015 published in Notification No. G.S.R. 862(E) in Gazette of India dated 16th November, 2015.
- (3) A copy of the Notification No. G.S.R.679(E) (Hindi and English versions) published in Gazette of India dated 7th September, 2015, making alterations in Schedule III to the Companies Act, 2013 under sub-section (3) of Section 467 of the said Act.
- (4) A copy of the Mid-Year Economic Analysis, 2015-2016 (Hindi and English versions) under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.
- (5) A copy of the following papers (Hindi and English versions) under Section 14 of the National Commission for Women Act, 1990:-
 - (i) Annual Report of the National Commission for Women, New Delhi, for the year 2013-2014.
 - (ii) Action Taken Report on the recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 2013-2014.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2013-2014.
 - (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
 - (7) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2014-2015.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2014-2015.
- (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2014-2015.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2014-2015.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2014-2015.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2014-2015.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2014-2015.
- (14) A copy each of the following Annual Reports (Hindi and English versions) for the year 2014-2015 alongwith Audited Accounts in respect of the following centres:-
 - (i) Population Research Centre (Institute for Social and Economic Change), Bangalore.
 - (ii) Population Research Centre (Utkal University), Bhubaneswar.
 - (iii) Population Research Centre (Department of Statistics, Patna University), Patna.
 - (iv) Population Research Centre (Department of Statistics, Gokhale Institute of Politics and Economics), Pune.
 - (v) Population Research Centre (Himachal Pradesh University), Shimla.
 - (vi) Population Research Centre (Andhra University), Visakhapatnam.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2014-2015.
- (16) A copy of the Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2015 (Hindi and English versions)

published in Notification No. F. No. 4/15015/30/2011 in Gazette of India dated 4th August, 2015 under Section 93 of the Food Safety and Standards Act, 2006.

- (17) A copy of the Drugs and Cosmetics (Sixth Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 558(E) in Gazette of India dated 17th July, 2015 under Section 38 of the Drugs and Cosmetics Act, 1940.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2014-2015.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Bharat Electronic Limited, Banglaore, for the year 2014-2015.
 - (ii) Annual Report of the Bharat Electronic Limited, Banglaore, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2014-2015.
 - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2014-2015.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam,

- for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2014-2015.
 - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2014-2015.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the BEML Limited, Bangalore, for the year 2014-2015.
 - (ii) Annual Report of the BEML Limited, Bangalore, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Labour Economics Research and Development, Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Labour Economics Research and Development, Delhi, for the year 2014-2015.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the

- Institute for Defence Studies and Analyses, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2014-2015.
- (22) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards for the year 2014-2015.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cantonment Boards for the year 2014-2015.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2014-2015.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2014-2015.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2014-2015.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2014-2015.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2014-2015.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2014-2015.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2014-2015.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2014-2015.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2014-2015.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2014-2015.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2014-2015.
- (34) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2014-2015, together with Audit Report thereon.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2014-2015.

- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) A copy of the Annual Report (Hindi and English versions) of the Bharatiya Mahila Bank, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (38) A copy of the Annual Report (Hindi and English versions) on the working and activities of the State Bank of Hyderabad for the year 2014-2015, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India Act, 1955 as amended by Banking Laws (Amendment) Act, 1985 and sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks) Act, 1959 as amended by Banking Laws (Amendment) Act, 1985.
- (39) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2015 together with Auditor's Report thereon:-
 - (i) Malwa Gramin Bank, Sangrur
 - (ii) Bihar Gramin Bank, Begusarai
 - (iii) Utkal Grameen Bank, Balangir
 - (iv) Kashi Gomti Samyut Gramin Bank, Varanasi
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the

- year 2014-2015, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2014-2015.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2014-2015.
- (42) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the first quarter of financial year 2015-2016 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.
- (43) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 63 of the State Bank of India (Subsidiary Banks) Act, 1959:-
 - (i) The State Bank of Mysore General Regulations, 2015 published in Notification No. F. No. 5/2015-16/01 in Gazette of India dated 7th December, 2015.
 - (ii) The State Bank of Hyderabad General Regulations, 2015 published in Notification No. F. No. BM No:2015-16/395(Item 1) in Gazette of India dated 4th December, 2015.
 - (iii) The State Bank of Bikaner and Jaipur General Regulations, 2015 published in Notification No. 382 in Gazette of India dated 4th December, 2015.
 - (iv) The State Bank of Patiala General Regulations, 2015 published in Notification No. F. No. 357/20 in Gazette of India dated 4th December, 2015.

- (v) The State Bank of Travancore General Regulations, 2015 published in Notification No. LAW/72 in Gazette of India dated 7th December, 2015.
- (vi) The State Bank of Travancore (Employees) Pension (Amendment) Regulations, 2011 published in Notification No. F. No. 01/2011 in Gazette of India dated 22nd July, 2015.
- (vii) The State Bank of Bikaner and Jaipur (Employees') Pension (Amendment) Regulations, 2014 published in Notification No. 290 in Gazette of India dated 10th October, 2015.
- (44) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities Appellate Tribunal (Salaries, Allowances and other Terms and Conditions of Presiding Officer and other Members) Amendment Rules, 2015 published in Notification No. G.S.R.683(E) in Gazette of India dated 7th September, 2015.
 - (ii) The Securities Appellate Tribunal (Salaries, Allowances and other Terms and Conditions of Presiding Officer and other Members) Amendment Rules, 2014 published in Notification No. G.S.R.742(E) in Gazette of India dated 24th October, 2014.
- (45) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
 - (i) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2015 published in Notification No. G.S.R. 920(E) in Gazette of India dated 2nd December, 2015.
 - (ii) The Foreign Exchange Management (Transfer or Issue of any Foreign Security (Amendment) Regulations, 2015 published in Notification No. G.S.R. 921(E) in Gazette of India dated 2nd December, 2015.
- (46) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (8th Amendment) Rules, 2015 published in Notification No. S.O. 1660(E) in Gazette of India dated 22nd June, 2015, together with an explanatory memorandum.
- (ii) The Income-tax (10th Amendment) Rules, 2015 published in Notification No. S.O. 2070(E) in Gazette of India dated 29th July, 2015, together with an explanatory memorandum.
- (iii) S.O.2031(E) published in Gazette of India dated 24th July, 2015, together with an explanatory memorandum making certain amendments in the Notification No. S.O.709(E) dated 20th August, 1998.
- (iv) The Income-tax (11th Amendment) Rules, 2015 published in Notification No. S.O. 2155(E) in Gazette of India dated 7th August, 2015, together with an explanatory memorandum.
- (v) The Income-tax (12th Amendment) Rules, 2015 published in Notification No. S.O. 2240(E) in Gazette of India dated 17th August, 2015, together with an explanatory memorandum.
- (vi) S.O.2241(E) published in Gazette of India dated 17th August, 2015, together with an explanatory memorandum notifying the districts, mentioned therein, of the State of Bihar as backward areas under the first proviso to clause (iia) of Sub-section (1) of Section 32 and subsection (1) of Section 32AD of the Income-tax Act, 1961.
- (vii) The Income-tax (13th Amendment) Rules, 2015 published in Notification No. S.O. 2604(E) in Gazette of India dated 29th September, 2015, together with an explanatory memorandum.
- (viii) The Income-tax (14th Amendment) Rules, 2015 published in Notification No. S.O. 2663(E) in Gazette of India dated 29th September, 2015, together with an explanatory memorandum.
- (ix) The Income-tax (16th Amendment) Rules, 2015 published in Notification No. S.O. 2860(E) in Gazette of India dated 19th October, 2015, together with an explanatory memorandum.

- (x) The Income-tax (17th Amendment) Rules, 2015 published in Notification No. S.O. 2877(E) in Gazette of India dated 20th October, 2015, together with an explanatory memorandum.
- (47) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.932(E) published in Gazette of India dated 4th December, 2015, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Melamine Tableware and Kitchenware products', origination in, or exported from the People's Republic of China, Thailand and Vietnam for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties.
 - (ii) G.S.R.933(E) published in Gazette of India dated 4th December, 2015, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Phthalic Anhydride', origination in, or exported from and Russia for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties.
 - (iii) G.S.R.934(E) published in Gazette of India dated 4th December, 2015, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of 'all kinds of plastic processing or injection moudling machines, also known as injection presses for processing or moudling of plastic materials, having clamping force not less than 40 tonnes and not more than 1000 tonnes', origination in, or exported from the People's Republic of China, for a period of five years based on recommendations of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (48) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.894(E) published in Gazette of India dated 23rd November, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 10/2008-Cus., dated 15th January, 2008.
- (ii) G.S.R.901(E) published in Gazette of India dated 24th November, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iii) G.S.R.902(E) published in Gazette of India dated 24th November, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus., dated 31st March, 2003.
- (49) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.899(E) published in Gazette of India dated 24th November, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012- C.E. dated 17th March, 2012.
 - (ii) G.S.R.900(E) published in Gazette of India dated 24th November, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 22/2003-C.E. dated 31st March, 2003.
 - (iii) G.S.R.780(E) published in Gazette of India dated 14th October, 2015 together with an explanatory memorandum directing that the service tax payable on the service provided by an Indian Bank or other entity, acting as an agent to the Money Transfer Service Operator, in relation to remittance of foreign currency from outside India to India, in the period 1.7.2012 to 13.10.2014, shall not be required to be paid
- (50) A copy of the 25th Progress Report (Hindi and English versions) on the Action Taken pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, December, 2015.
 - (51) (i) A copy of the Annual Report (Hindi and English versions) of the

- Small Industries Development Bank of India, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Mumbai, for the year 2014-2015.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2014-2015.
- (53) A copy of the Annual Report (Hindi and English versions) of the IDBI Bank, Mumbai, for the year 2014-2015.
- (54) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the Regional Rural Banks for the year 2015-2016.
- (55) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government [Defence Services (Air Force)](No. 38 of 2015) for the year ended March, 2014.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 43 of 2015)-Compliance Audit of Ratna and R-Series Hydrocarbon Fields, Ministry of Petroleum and Natural Gas for the year ended March, 2015.
 - (iii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 47 of 2015)-Information Technology Audit of Crew Management System in India Railways for the year ended March, 2015.

- (iv) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 35 of 2015)-Performance Audit of the Construction Activities in Central Armed Police Forces, Ministry of Home Affairs for the year ended March, 2014.
- (v) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 49 of 2015)-Performance Audit of the Public Private Partnership Projects in Major Ports, Ministry of Shipping for the year ended March, 2014.
- (vi) Report of the Comptroller and Auditor General of India-Union Government (Defence Services)(No. 44 of 2015)-Army, Ordnance Factories and Defence Public Sector Undertakings for the year ended March, 2014.
- (vii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 36 of 2015)-Performance Audit of the Mid Day Meal Scheme (2009-10 to 2013-14), Ministry of Human Resource Development for the year ended March, 2014.
- (viii) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Central Excise and Service Tax) (No. 46 of 2015)-Working of Automation of Central Excise and Service Tax, Department of Revenue for the year ended March, 2015.
- (ix) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Central Excise and Service Tax) (No. 45 of 2015)-Compliance Audit of National Skill Development Fund and National Skill Development Corporation, Ministry of Finance and Ministry of Skill Development and Entrepreneurship for the year ended March, 2014.
- (x) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 48 of 2015)-Status of ongoing projects in Indian Railways for the year ended March, 2014.

- (xi) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 40 of 2015)(Autonomous Bodies)-Special Audit of Medical Education Projects of Employees' State Insurance Corporation, Ministry of Labour and Employment for the year ended March, 2015.
- (56) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-
 - (i) The Punjab National Bank (Employees') Pension (Amendment) Regulations, 2013 published in Notification No. Pension/Misc/2015 in weekly Gazette of India dated 8th May, 2015.
 - (ii) The Punjab National Bank Officer Employees (Acceptance of Jobs in Private Sector concern after retirement) Amendment Regulations, 2013 published in Notification No. PNB/DAC/P-7/2015 in Gazette of India dated 8th May, 2015.
 - (57) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2014-2015.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2014-2015.
- (59) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Film

Development Corporation Limited, Mumbai, for the year 2014-2015.

- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2014-2015.
 - (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Report on the participation of Indian Parliamentary Delegation at the 131st Assembly of the Inter-Parliamentary Union (IPU)

Secretary-General laid on the Table the Report (Hindi and English versions) on the Participation of Indian Parliamentary Delegation at the 131st Assembly of the Inter-Parliamentary Union held at Geneva (Switzerland) from 12 to 16 October, 2014.

5. Minutes of Committee on Absence of Members from the Sittings of the House

Shri P. Karunakarn laid on the Table the minutes (Hindi and English versions) of the Third sitting of the Committee on Absence of Members from the Sittings of the House held on 9 December, 2015.

6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Faggan Singh Kulaste presented the Fifth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and

Scheduled Tribes on 'Role of Educational Institutions including Universities, Technical, Medical and Engineering in socio-economic development of SCs and STs - Implementation of reservation policy In University Of Delhi' pertaining to the Ministry of Human Resource Development (Department of Higher Education).

7. Statements by Ministers

- (1) The Minister of Finance; Minister of Corporate Affairs; and Minister of Information and Broadcasting laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Finance on Demands for Grants (2014-15), pertaining to the Department of Revenue, Ministry of Finance.
 - (ii) the status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Finance on `Tax Assessment/Exemptions and related matter concerning IPL/BCCI, pertaining to the Department of Revenue, Ministry of Finance.
- (2) The Minister of State in the Ministry of Drinking Water and Sanitation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Rural Development on Demands for Grants (2015-16), pertaining to the Ministry of Drinking Water and Sanitation.

12.05 P.M.

8. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the remaining part of the session.

*1.56 P.M.

9. Submissions by Members

(i) Shri S.S. Ahluwalia made a submission regarding alleged lathi charge by Police against the people participating in protest march in West Bengal.

Shri Nishikant Dubey, Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel associated.

Shri Rajiv Pratap Rudy responded.

2.03 P.M.

(ii) Shri Prem Das Rai made a submission regarding need to ensure protection to the students from Sikkim especially in Institute of Technology and Forward Management, Chandigarh.

Shri Rajiv Pratap Rudy responded.

2.15 P.M.

(iii) Smt. Veena Devi made a submission regarding need to expedite the construction work of Ghorghat Bridge connecting Bihar and Uttar Pradesh in Bhagalpur under the Sansad Adarsh Gram Yojna.

Shri Rajiv Pratap Rudy responded.

2.22 P.M.

(iv) Shri Ashok Kumar Dohrey made a submission regarding need to construct a Panchnad Project in Bundelkhand region to solve the problem of drought in Uttar Pradesh and Madhya Pradesh.

Kunwar Pushpendra Singh Chandel associated.

Sushri Uma Bharti responded.

*From 12.20 P.M. to 2.41 P.M., Members raised matters of urgent public importance.

2.28 P.M.

(v) Prof. Saugata Roy made a submission regarding need to repair Ganga Ghats in Damdam Parliamentary Constituency, West Bengal.

Sushri Uma Bharti responded.

(Lok Sabha adjourned at 2.41 P.M. and re-assembled at 3.32 P.M.)

3.32 P.M.

10. Motion

Shri Rattan Lal Kataria moved the following motion:-

"That this House do agree with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th December, 2015."

The motion was adopted.

3.33 P.M.

11. Private Members' Bills - Introduced

- (1) The Mentally Retarded Children(Welfare) Bill, 2015 by Shri Om Prakash Yadav.
- (2) The Constitution (Amendment) Bill, 2015 (Insertion of new articles 16A and 16AA) by Shri Om Prakash Yadav.
- (3) The Constitution (Amendment) Bill, 2015 (Substitution of new article for article 331) by Smt. Poonam Mahajan.
- (4) The Andhra Pradesh Reorganisation (Amendment) Bill, 2015 (Amendment of section 26) by Shri Vinod Kumar Boianapalli.
- (5) The Andhra Pradesh Reorganisation (Amendment) Bill, 2015 (Amendment of section 31) by Shri Vinod Kumar Boianapalli.
- (6) The Constitution (Amendment) Bill, 2015 (Substitution of new article for article 130) by Shri Vinod Kumar Boianapalli.

- (7) The Indian Penal Code (Amendment) Bill, 2015 (Substitution of new section for section 124A by Dr. Shashi Tharoor.
- (8) The Asylum Bill, 2015 by Dr. Shashi Tharoor.
- (9) The Clinical Establishments (Registration and Regulation) Amendment Bill, 2015 (Amendment of section 2,etc.) by Shri A.P. Jithender Reddy.
- (10) The Constitution (Amendment) Bill, 2015 (Insertion of new articles 77A, etc.) by Shri A.P. Jithender Reddy.
- (11) The Transgender Persons (Welfare) Bill, 2015 by Dr. Kakoli Ghosh Dastidar.
- (12) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Bill, 2015 (Amendment of section 2) by Shri Raju Shetti.
- (13) The Destitute and Neglected Women (Welfare) Bill, 2015 by Shri Gopal Chinayya Shetty.
- (14) The Constitution (Amendment) Bill, 2015 (Insertion of new article 300B) by Shri Gopal Chinayya Shetty.
- (15) The Bureau of Accountability Bill, 2015 by Shri Gopal Chinayya Shetty.
- (16) The Constitution (Amendment) Bill, 2015 (Substitution of new article for article 21A) by Shri Jayadev Galla.
- (17) The Savita Ambedkar National University for Women Bill, 2015 by Dr. Udit Raj.
- (18) The Free Educational and Hostel Facilities to Students Belonging to the Scheduled Castes, the Scheduled Tribes and Economically Weaker Class Bill, 2015 by Dr. Udit Raj.
- (19) The Constitution (Amendment) Bill, 2015 (Amendment of articles 124 and 216) by Dr. Udit Raj.
- (20) The Supreme Court of India (Establishment of a Permanent Bench at Aurangabad) Bill, 2015 by Shri Chandrakant Khaire.
- (21) The Anganwadi Workers (Regularization of Service and Other Benefits) Bill, 2015 by Shri A.T. Nana Patil.

- (22) The Representation of the People (Amendment) Bill, 2015 (Amendment of section 30) by Shri Rahul Shewale.
- (23) The Right of Children to Free and Compulsory Education (Amendment) Bill, 2015 (Amendment of section 2, etc.) by Shri Rahul Shewale.
- (24) The Persons Belonging to Economically Weaker Section (Reservation of Vacancies in Posts and Services) Bill, 2015 by Shri Rahul Shewale.
- (25) The Constitution (Amendment) Bill, 2015 (Amendment of articles 338 and 340) by Shri P.P. Chaudhary.
- (26) The Constitution (Amendment) Bill, 2015 (Amendment of article 16) by Shri P.P. Chaudhary.
- (27) The National Commission for Backward Classes (Amendment) Bill, 2015 (Amendment of section 1, etc.) by Shri P.P. Chaudhary.
- (28) The Constitution (Amendment) Bill, 2015 (Insertion of new article 123A) by Shri P.P. Chaudhary.
- (29) The Artisans (Welfare and Promotion) Bill, 2015 by Shri Maheish Girri.
- (30) The National Cadet Corps (Amendment) Bill, 2015 (Amendment of section 6) by Shri Maheish Girri.
- (31) The Constitution (Amendment) Bill, 2015 (Amendment of articles 341 and 342) by Shri Nishikant Dubey.
- (32) The Constitution (Amendment) Bill, 2015 (Substitution of new article for article 130) by Shri Nishikant Dubey.
- (33) The Special Financial Assistance to Santhal Pargana Region of the State of Jharkhand Bill, 2015 by Shri Nishikant Dubey.
- (34) The Consumer Goods (Right to Free Return) Bill, 2015 by Shri Nishikant Dubey.
- (35) The Protection of Refugees and Asylum Seekers Bill, 2015 by Shri Rabindra Kumar Jena.
- (36) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2015 (Amendment of the Schedule) by Shri Ninong Ering.
- (37) The Regulation of Computer Training Centres Bill, 2015 by Shri Rajesh Ranjan.

- (38) The Control of Rising Prices Bill, 2015 by Shri Rajesh Ranjan.
- (39) The Neglected and Suffering Widows (Protection and Welfare) Bill, 2015 by Shri Rajesh Ranjan.
- (40) The Distressed and Neglected Widows and Divorced Women (Maintenance, Support and Welfare) Bill, 2015 by Shri Rajesh Ranjan.
- (41) The Prevention of Cruelty to Animals (Amendment) Bill, 2015 (Substitution of new section for section 28) by Shri Bhartruhari Mahtab.
- (42) The Religious Conversion (Prohibition) Bill, 2015 by Shri Bhartruhari Mahtab.
- (43) The Special Drinking Water and Irrigation Development Fund (For Dark Zone Areas) Bill, 2015 by Shri Devji M. Patel.
- (44) The High Court of Bombay (Establishment of a Permanent Bench at Pune) Bill, 2015 by Shri Shrirang Appa Barne.
- (45) The Forest (Conservation) Amendment Bill, 2015 (Amendment of section 2) by Shri Shrirang Appa Barne.
- (46) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2015 (Amendment of the Schedule) by Shri Shrirang Appa Barne.
- (47) The Representation of the People (Amendment) Bill, 2015 (Insertion of new section 61B) by Shri Shrirang Appa Barne.
- (48) The Sex Workers (Rehabilitation and Social Security) Bill, 2015 by Smt. Poonam Mahajan.
- (49) The Traditional Fishermen (Socio-Economic Protection and Welfare) Bill, 2015 by Shri Vinayak Bhaurao Raut.
- (50) The Widows' Welfare Bill, 2015 by Shri Sunil Kumar Singh.
- (51) The Mega Projects (Timely Completion) Bill, 2015 by Shri Sunil Kumar Singh.
- (52) The Jharkhand Atomic Authority Bill, 2015 Shri Sunil Kumar Singh.
- (53) The Constitution (Amendment) Bill, 2015 (Amendment of the Eighth Schedule) Shri Sunil Kumar Singh.
- (54) The Distressed Veteran Sports Persons (Welfare) Bill, 2015 by Smt. Ranjeet Ranjan.

- (55) The Compulsory Physical Fitness of Children Through Sports in Schools and Development of Sports Infrastructure Bill, 2015 Smt. Ranjeet Ranjan.
- (56) The Distressed Farmers (Special Facilities, Protection and Welfare) Bill, 2015 Smt. Ranjeet Ranjan.
- (57) The Electronic Waste Bill, 2015 by Dr. Kirit Premjibhai Solanki.
- (58) The Commission of Inquiry (Amendment) Bill, 2015 (Amendment of section 3) by Dr. Kirit Premjibhai Solanki.
- (59) The Solar Energy (Development and Compulsory Use) Bill, 2015 by Dr. Kirit Premjibhai Solanki.
- (60) The Insecticides (Amendment) Bill, 2015 (Amendment of sections 4 and 9) by Shri Kesineni Srinivas.
- (61) The Patents (Amendment) Bill, 2015 (Amendment of section 73, etc.) by Shri Kesineni Srinivas.
- (62) The Witness Protection Bill, 2015 by Shri Om Birla.
- (63) The Constitutional (Amendment) Bill, 2015 (Amendment of article 84) by Shri Dushyant Chautala.
- (64) The Motor Vehicles (Amendment) Bill, 2015 (Amendment of section 2 etc.) by Shri Dushyant Chautala.
- (65) The Hindu Succession (Amendment) Bill, 2015 (Substitution of new section for section 15) by Shri Dushyant Chautala.
- (66) The Code of Criminal Procedure (Amendment) Bill, 2015 (Amendment of section 358) by Shri Dushyant Chautala.
- (67) The National Asylum Bill, 2015 by Shri Feroze Varun Gandhi.
- (68) The Special Financial Assistance to the Backward Region of Bundelkhand Bill, 2015 by Shri Kunwar Pushpendra Singh Chandel.
- (69) The Drought Control and Protection of Farmers of Drought Prone Areas Bill, 2015 by Shri Kunwar Pushpendra Singh Chandel.
- (70) The Constitution (Amendment) Bill, 2015 (Amendment of articles 84 and 173) by Shri Rajeev Satav.
- (71) The Medical Consultancy and Other Services (Rationalisation of Fees) Bill, 2015 by Dr. Manoj Rajoria.

- (72) The Airlines (Fare Structure) Bill, 2015 by Shri M.K. Raghavan.
- (73) The Railway Security Force Bill, 2015 by Shri M.K. Raghavan.
- (74) The Provision of Financial Assistance (for Upgrading of Hospitals) Bill, 2015 by Shri M.K. Raghavan.
- (75) The Cleaning of Rivers (Provision of Financial Assistance) Bill, 2015 by Shri M.K. Raghavan.
- (76) The Food Safety and Standards (Amendment) Bill, 2015 (Amendment of sections 3 and 65) by Shri Chandrakant Khaire.
- (77) The Payment of Minimum Wages (for Workers and Others) Bill, 2015 by Shri Chandrakant Khaire.
- (78) The Constitution (Amendment) Bill, 2015 (Amendment of article 371) by Shri Chandrakant Khaire.
- (79) The Prohibition Bill, 2015 by Shri Kodikunnil Suresh.
- (80) The Residential Schools (for Scheduled Castes and Scheduled Tribes) Bill, 2015 by Shri Kodikunnil Suresh.
- (81) The Reservation for Scheduled Castes and Scheduled Tribes in Private Sector Bill, 2015 by Shri Kodikunnil Suresh.
- (82) The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2015 (Amendment of Schedule I) by Shri Arjun Ram Meghwal.
- (83) The Constitution (Amendment) Bill, 2015 (Amendment of article 312) by Shri Arjun Ram Meghwal.
- (84) The Prohibition of Employment as Manual Scavengers and their Rehabilitation (Amendment) Bill, 2015) (Amendment of section 31) by Shri Arjun Ram Meghwal.
- (85) The Constitution (Amendment) Bill, 2015 (Amendment of article 338) by Shri Arjun Ram Meghwal.
- (86) The Indian Penal Code (Amendment) Bill, 2015 (Omission of section 309) by Shri Jagdambika Pal.
- (87) The Rainwater (Mandatory Harvesting and Collection) Bill, 2015 by Shri Jagdambika Pal.

***12.** Private Member's Bill – Introduction – Negatived

The Indian Penal Code (Amendment) Bill, 2015 (Substitution of new section for section 377) by Dr. Shashi Tharoor.

The motion for leave to introduce the Bill moved by Dr. Shashi Tharoor was opposed.

The motion was put to vote and the House divided. Ayes 27; Noes 75. Accordingly, the leave was not granted for introduction of the Bill.

4.11 P.M.

13. Private Member's Bill – Under Consideration

The Compulsory Voting Bill, 2014

Further discussion on the consideration of the Bill moved by Shri Janardan Singh 'Sigriwal' on the 13th March, 2015, continued.

The following members took part in the debate:-

- 1. Shri Daddan Mishra
- 2. Dr. Udit Raj
- 3. Dr. Ravindra Kumar Ray
- 4. Dr. Banshilal Mahto
- 5. Shri Kamakhya Prasad Tasa
- 6. Shri Jugal Kisore Sharma
- 7. Shri Bhola Singh
- 8. Shri Kaushalendra Kumar
- 9. Shri Ramen Deka
- 10. Shri Devendra Singh (speech unfinished)

The discussion was not concluded.

(For want of Quorum, Lok Sabha adjourned for the day.)

5.42 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 21st December, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, December 21, 2015/Agrahayana 30, 1937(Saka)

No.125

11.00 A.M.

1. Starred Questions

Starred Question No. 301 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.11 A.M. and re-assembled at 11.30 A.M.)

11.30 A.M.

Starred Question Nos. 302–304 were orally answered. Replies to Starred Question Nos. 305–320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3451–3680 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2014-2015, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2014-2015.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2014-2015.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2014-2015.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2014-2015.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2014-2015.
- (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (7) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2014-2015.
- (8) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2014-2015.
- (9) A copy of the Annual Accounts of the Navodaya Vidyalaya Samiti, Noida, for the year 2014-2015, together with Audit Report thereon.
- (10) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, Noida, for the year 2014-2015.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2013-2014.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

- (13) A copy of the Minimum Wages (Central) Second Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 890(E) in Gazette of India dated 19th November, 2015 under Section 30A of the Minimum Wages Act, 1948.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) A copy of the Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2014-2015.
 - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A copy of the Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2014-2015.
 - (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2014-2015 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the

- Balmer Lawrie Investments Limited, Kolkata, for the year 2014-2015.
- (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2014-2015.
- (16) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2014-2015.
 - (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Joint

- Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2014-2015.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2014-2015.
- (19) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 41 of 2015)-Performance Audit of Capacity Utilisation, Electricity Generation, Sale and Collection of Revenue including Disaster Management by Hydro Power CPSEs (NHPC Limited, SJVN Limited, THDC India Limited and NHDC Limited), Ministry of Power, under Article 151(1) of the Constitution.
- (20) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
 - (i) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2015 published in Notification No. L-1/144/2013/CERC in Gazette of India dated 24th November, 2015.
 - (ii) The Central Electricity Regulatory Commission (Power System Development Fund) (First Amendment) Regulations, 2015 published in Notification No. L-1/148/2014/CERC in Gazette of India dated 8th July, 2015.

- (iii) The Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2015 published in Notification No. L-1/44/2010/CERC in Gazette of India dated 8th July, 2015.
- (iv) The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Third Amendment) Regulations, 2015 published in Notification No. L-1/94/CERC/2014 in Gazette of India dated 14th July, 2015.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) to (iv) of (20) above.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2014-2015.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2014-2015.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2014-2015.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2014-2015.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2014-2015.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kollam, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council

- of India, Kollam, for the year 2014-2015.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2014-2015.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2014-2015.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2014-2015.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2014-2015.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2014-2015.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board of India, Kolkata, for the year 2014-2015.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2014-2015.
- (36) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kolhapur Foundry and Engineering Cluster, Kolhapur, for the year 2014-2015, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kolhapur Foundry and Engineering Cluster, Kolhapur, for the year 2014-2015.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Auto Cluster (M/s Marathwada Auto Cluster), Aurangabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auto Cluster (M/s Marathwada

- Auto Cluster), Aurangabad, for the year 2014-2015.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the NOCCI Balasore Infrastructure Company, Balasore, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the NOCCI Balasore Infrastructure Company, Balasore, for the year 2014-2015.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Foundry Cluster Development Association, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Foundry Cluster Development Association, Kolkata, for the year 2014-2015.
- (40) A copy of the Director, National Institute of Design (Recruitment, Salary, Allowances and other Condition of Service) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. No.852(E) in Gazette of India dated 12th November, 2015 under sub-section (3) of Section 38 of the National Institute of Design Act, 2014.
- (41) A copy of the Tea Board (Recruitment, Promotion and Conditions of Service of Officers and Staff) By-Laws, 2015 (Hindi and English versions) published in Notification No. F. No. 23(4)/Estt./2009 in Gazette of India dated 17th November, 2015 under sub-section (3) of Section 49 of the Tea Act, 1953.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2014-2015.

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2014-2015.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2014-2015.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2014-2015.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, Noida, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management and Catering Technology, Noida.

- (47) A copy each of the Annual Reports for the year 2014-2015 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-
 - (i) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore
 - (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal
 - (iii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar
 - (iv) Dr. Ambedkar Institute of Hotel Management Catering and Nutrition,Chandigarh
 - (v) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai
 - (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad
 - (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition,
 Goa
 - (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition (Society), Gurdaspur
 - (ix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati
 - (x) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior
 - (xi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur
 - (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad
 - (xiii) Institute of Hotel Management, Catering Technology and Applied

- Nutrition, Jaipur
- (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition (Calcutta) Society, Kolkata
- (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar
- (xvi) Institute of Hotel Management, Catering Technolog and Applied Nutrition,

 Mumbai
- (xvii) Institute of Hotel Management and Catering Technology,

 Thiruvananthapuram
- (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong
- (xix) Institute of Hotel Management, Catering and Nutrition, Shimla
- (xx) Institute of Hotel Management, Catering and Nutrition, New Delhi
- (xxi) Institute of Hotel Management, Catering and Nutrition, Lucknow
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2014-2015.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2014-2015.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2014-2015, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2014-2015.
- (51) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2014-2015.
- (52) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2014-2015.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2014-2015.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Kolar Gold Fields, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Kolar Gold Fields, for the year 2014-2015.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2014-2015.

- (56) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
 - (i) The Mineral (Mining by Government Company) Rules, 2015 published in Notification No. G.S.R.927(E) in Gazette of India dated 3rd September, 2015.
 - (ii) The National Mineral Exploration Trust Rules, 2015 published in Notification No. G.S.R.632(E) in Gazette of India dated 14th August, 2015.
- (57) A copy of the Memorandum of Understanding (Hindi and English versions) between the EdCIL (India) Limited and the Ministry of Human Resource Development for the year 2014-2015.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2014-2015.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Sansthan, Agra, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kendriya Hindi Sansthan, Agra, for the year 2014-2015.

- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts of the Indira Gandhi National Tribal University, Amarkantak, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2014-2015.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Canchipur, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Canchipur, for the year 2014-2015.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2014-2015.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2014-2015.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Puducherry, Karaikal, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Puducherry, Karaikal, for the year 2014-2015.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2014-2015,

- alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2014-2015.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2014-2015, together with Audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2014-2015.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Nagaland, Nagaland, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Nagaland, Nagaland, for the year 2012-2013.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) Memorandum of Action Taken on the recommendations contained

- in the Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2014-2015.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jammu, Jammu, for the year 2014-2015.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2014-2015, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendragarh, for the year 2014-2015.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology

- (Banaras Hindu University), Varanasi, for the year 2014-2015.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 2014-2015.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2013-2014.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2014-2015.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Tripura University, Suryamaninagar, for the year 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2014-2015.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kashmir, Srinagar, for the year 2014-2015.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2014-2015.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2014-2015.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the

- University of Hyderabad, Hyderabad, for the year 2014-2015.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2014-2015.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2014-2015.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2014-2015.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2014-2015, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Nagaland University, Lumami, for the year 2014-2015.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2014-2015.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2014-2015.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Bhubaneswar, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Orissa, Bhubaneswar, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Orissa, Bhubaneswar, for the year 2014-2015.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of South Bihar, Patna, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of South Bihar, Patna, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of South Bihar, Patna, for the year 2014-2015.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Central University of Rajasthan, Jaipur, for the year 2014-2015.
- (88) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2014-2015.
- (89) (i) A copy of the Annual Report (Hindi and English versions) of the Shri
 Lal Bahadur Shashtri Rashtriya Sanskrit Vidyapeetha, New Delhi, for
 the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shashtri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2014-2015.
- (90) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2014-2015, together with Audit Report thereon.
- (91) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2014-2015, together with Audit Report thereon.
- (92) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2014-2015, together with Audit Report thereon.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2014-

- 2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Ropar, for the year 2014-2015.
- (94) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2014-2015.
- (95) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2014-2015.
- (96) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2014-2015.
- (97) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2014-2015, together with Audit Report thereon.

- (98) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2014-2015.
- (99) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2014-2015.
- (100) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2014-2015.
- (101) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2014-2015.

- (102) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2014-2015.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2014-2015.
- (104) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2014-2015.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2014-2015.
- (106) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2014-2015.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2014-2015.
- (107) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2014-2015.
- (108) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part-I & II), Delhi, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2014-2015.
- (109) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2014-2015.
- (110) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2014-2015.

4. Reports of Committee on Estimates

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English Versions) of Committee on Estimates (2015-16):-

- (1) Tenth Report on the Action Taken by the Government on the Observations/
 Recommendations contained in the Twenty- fifth Report of the Committee
 on Estimates (2013-14) of Fifteenth Lok Sabha on the subject 'Higher
 Education in India' pertaining to the Ministry of Human Resource
 Development.
- (2) Eleventh Report on the Action Taken by the Government on the Observations/Recommendations contained in the Twenty-sixth Report of the Committee on Estimates (2013-14) of Fifteenth Lok Sabha on the subject 'Malnutrition in Infants and Mothers' pertaining to the Ministry of Women Child Development and Ministry of Health and Family Welfare.

5. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2015-16):-

- (1) 30th Report on the subject 'Global Estate Management by the Ministry of External Affairs' based on C&AG Report No. 16 of 2014 relating to Ministry of External Affairs.
- (2) 31st Report on Action Taken by the Government on the Observations/ Recommendations contained in the Fifty-fifth Report (Fifteenth Lok Sabha) on the subject 'Member of Parliament Local Area Development Scheme

(MPLADS)' relating to Ministry of Statistics and Programme Implementation.

6. Reports of Committee on Government Assurances

Dr. Ramesh Pokhriyal 'Nishank' presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Twenty-second Report regarding review of pending assurances pertaining to the Ministry of Railways.
- (2) Twenty-third Report regarding requests for dropping of assurances (acceded to).
- (3) Twenty-fourth Report regarding requests for dropping of assurances (not acceded to).
- (4) Twenty-fifth Report regarding requests for dropping of assurances (acceded to).
- (5) Twenty-sixth Report regarding requests for dropping of assurances (not acceded to).

7. Statements of Standing Committee on Agriculture

Shri Hukm Deo Narayan Yadav laid the Statements (Hindi and English versions) showing further action taken by the Government on the following reports:-

- (1) 12th Report on Action Taken by the Government on the observations/ recommendations contained in the 60th Report (Fifteenth Lok Sabha) on 'Pricing of Agricultural Produce' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (2) 14th Report on the Action Taken by the Government on the observations/ recommendations contained in the 5th Report on Demands for Grants

- (2014-15) of the Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries.
- (3) 15th Report on Action Taken by the Government on the observations/ recommendations contained in the 2nd Report on Demands for Grants (2014-15) of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

8. Reports of Standing Committee on Information Technology

Shri Keshav Prasad Maurya presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2015-16):-

- (1) Seventeenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-second Report (Fifteenth Lok Sabha) on 'Cyber Crime, Cyber Security and Right to Privacy' relating to the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).
- (2) Eighteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Second Report (Sixteenth Lok Sabha) on Demands for Grants (2014-15) relating to the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).
- (3) Nineteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighth Report (Sixteenth Lok Sabha) on Demands for Grants (2015-16) relating to the Ministry of Information and Broadcasting.

- (4) Twentieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifth Report (Sixteenth Lok Sabha) on Demands for Grants (2015-16) relating to the Ministry of Communications and Information Technology (Department of Posts).
- (5) Twenty-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Seventh Report (Sixteenth Lok Sabha) on Demands for Grants (2015-16) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (6) Twenty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixth Report (Sixteenth Lok Sabha) on Demands for Grants (2015-16) relating to the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).

9. Action Taken Report of Standing Committee on Urban Development

Shri Rajendra Agrawal presented Ninth Report (Hindi and English versions) on Action Taken by the Government on the Observations/ Recommendations contained in the Fifth Report (Sixteenth Lok Sabha) on Demands for Grants (2015-2016) of the Ministry of Urban Development.

10. Reports of Standing Committee on Commerce

Shri Vinod Kumar Sonkar laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 120th Report on the Action Taken by Government on the Observations / Recommendations of the Committee contained in its 117th Report on Demands for Grants (2015-16) of Ministry of Commerce and Industry (Department of Commerce).
- (2) 121st Report on the Action Taken by Government on the Observations/
 Recommendations of the Committee contained in its 118th Report on
 Demands for Grants (2015-16) of Ministry of Commerce and Industry
 (Department of Industrial Policy and Promotion).
- (3) 122nd Report on 'Ease of Doing Business'.

11. Report of Standing Committee on Transport, Tourism and Culture

Shri Ram Charitra Nishad laid on the Table the Two Hundred Thirtieth Report (Hindi and English versions) on the 'Issues related to Security at Airports in India' of the Standing Committee on Transport, Tourism and Culture.

12. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism; and Minister of State in the Ministry of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 219th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2015-16), pertaining to the Ministry of Culture.

12.07 P.M.

13. Government Bill – Introduced

The Insolvency and Bankruptcy Code, 2015

The motion for leave to introduce the Bill, moved by Shri Arun Jaitley, was opposed.

Shri N.K. Premachandran opposed the introduction of the Bill and sought clarification from the Minister. The Minister of Finance; Minister of Corporate Affairs; and Minister of Information and Broadcasting replied to the clarificatory questions asked by the Member.

The Speaker made observations[®] on the points raised by Shri N.K. Premachandran.

Thereafter, the motion was adopted and the Bill was introduced.

*12.28 P.M.

14. Submission by Members

Shri K.C. Venogopal and Shri Kirti Azad made submission regarding alleged irregularities in Delhi District Cricket Association.

Shri Arun Jaitley responded.

*Shri M. Venkaiah Naidu also responded.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.04 P.M.)

^{*}From 12.24 P.M. to 12.58 P.M., Members raised matters of urgent public importance.

[®]For details, please see debates for the day.

[#]At 12.52 P.M.

2.05 P.M.

15. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Ajay Nishad regarding need to expedite construction of four-lane National Highway from Hajipur to Chhapra and from Hajipur to Muzaffarpur in Bihar.
- (2) Shri Sumedhanand Saraswati regarding need to address the problem of shortage of clean drinking water in villages in Sikar parliamentary constituency, Rajasthan.
- (3) Shri Jagdambika Pal regarding need to enhance the honorarium of Accredited Social Health Activists under National Rural Health Mission in the country.
- (4) Dr. Kirit Somaiya regarding need to provide PNG connections to all the domestic households in North East Mumbai.
- (5) Shri Rodmal Nagar regarding need for upgradation of Akashwani Kendra in Rajgarh, Madhya Pradesh.
- (6) Shri Prahlad Singh Patel regarding need to issue a white paper on ATM machines and cards manufactured and serviced by foreign agencies in the country.
- (7) Shri Sushil Kumar Singh regarding need to expedite conversion of National Highway No. 2 (Delhi-Kolkata) into six lane as per specified norms and standards particularly in Aurangabad parliamentary constituency, Bihar.
- (8) Shri Chintaman Navsha Wanaga regarding need to construct fourth railway line between Virar and Dahanu Road and upgrade the existing railway stations at Vasai, Nalasopara, Rirar, Saphala, Palghat, Boisar and Dahanu road in Palghar parliamentary constituency of Maharashtra.

- (9) Shri Satish Chandra Dubey regarding need to permit stone picking from river in Valmiki Nagar parliamentary constituency, Bihar.
- (10) Shri Lakhan Lal Sahu regarding need to set up Kendriya Vidyalaya and Jawahar Navodaya Vidyalaya in Mungeli district, Chhattisgarh.
- (11) Shri Bharat Singh regarding need to repair over bridge on river Ganga, part of N.H. 31 in Ballia parliamentary constituency, Uttar Pradesh.
- (12) Shri Om Birla regarding need to provide additional funds for drinking water project in Rajasthan.
- (13) Smt. Darshana Vikram Jardosh regarding need to check the dubious interstate friendship clubs fleecing the youth in the country.
- (14) Shri Paresh Rawal regarding need to check female foeticide in the country.
- (15) Shri Mullappally Ramachandran regarding need to save Girl Child.
- (16) Shri K.R.P. Prabakaran regarding need to construct fence/boundary wall for Manonmaniam Sundaranar University.
- (17) Shri R. Gopalakrishnan regarding need for Central assistance to Tamil Nadu Government for rehabilitation of flood affected victims.
- (18) Dr. Mamtaz Sanghamita regarding need to increase the superannuation age of teaching faculty in medical science beyond 75 years.
- (19) Prof. Saugata Roy regarding need to grant citizenship rights to all Bengali Hindu refugees who have migrated to India from Bangladesh.
- (20) Shri Bhartruhari Mahtab regarding need to issue directions to the FCI for evacuation of surplus rice from Odisha.
- (21) Shri Arvind Sawant regarding need for cadre review of IRPF Officers.
- (22) Shri Jayadev Galla regarding need to approve the railway proposals for Guntur and Andhra Pradesh.
- (23) Dr. Boora Narsaiah Goud regarding need to increase allocation of CNG for transport and power sector in Telangana.

- (24) Shri Mohammed Badaruddoza Khan regarding need to take steps to check erosion to the banks of Bhagirathi river.
- (25) Shri Jay Prakash Narayan Yadav regarding need to withdraw the decision discontinuing Special Class Railway Apprentices Examination being conducted by UPSC.

2.06 P.M.

16. Government Bill – Passed

The National Waterways Bill, 2015.

Time Taken: 3 Hrs. 54 Mts.

The motion for consideration of the Bill was moved by Shri Nitin Gadkari.

The following members took part in the debate:-

- 1. Smt. R. Vanaroja
- 2. Shri Jagdambika Pal
- 3. Dr.(Smt.) Ratna De (Nag)
- 4. Dr. Kulamani Samal
- 5. Shri Vinayak Bhaurao Raut
- 6. Shri Jayadev Galla
- 7. Shri Bheemrao Baswanthrao Patil
- 8. Shri P. Karunakaran
- 9. Shri Mekapati Rajamohan Reddy
- 10. Dr. Kirit Premjibhai Solanki
- 11. Shri Prem Singh Chandumajra
- 12. Shri Jay Prakash Narayan Yadav
- 13. Dr. Arun Kumar
- 14. Dr. Vara Prasadarao Velagapalli
- 15. Shri Sushil Kumar Singh
- 16. Shri E.T. Mohammed Basheer
- 17. Shri Ajay (Teni) Misra
- 18. Shri Kaushalendra Kumar
- 19. Smt. Rama Devi
- 20. Shri N.K. Premachandran
- 21. Shri Parasuraman K.
- 22. Shri Rahul Kaswan

- 23. Shri Saumitra Khan
- 24. Shri Sharad Tripathi
- 25. Shri Arvind Ganpat Sawant
- 26. Shri Gopal Chinayya Shetty
- 27. Shri Srinivas Kesineni
- 28. Shri Chintaman Navsha Wanaga
- 29. Shri George Baker
- 30. Shri Ramen Deka
- 31. Shri Md. Badaruddoza Khan
- 32. Shri Gajendra Singh Shekhawat
- 33. Shri Rajesh Ranjan
- 34. Shri Bhanu Pratap Singh Verma
- 35. Shri S.S. Ahluwalia
- 36. Shri Virendra Singh
- 37. Prof. Richard Hay
- 38. Shri Ravindra Kumar Pandey
- 39. Dr. Mahendra Nath Pandey
- 40. Shri Prahlad Singh Patel
- 41. Shri P.P. Chaudhary
- 42. Shri Ashwini Choubey
- 43. Shri Keshav Prasad Maurya

Shri Nitin Gadkari replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clauses 4 and 5 were adopted.

The Schedule was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Nitin Gadkari.

The motion was adopted and the Bill, as amended, was passed.

#7.40 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 22nd December, 2015.)

ANOOP MISHRA Secretary General

[#]From 6.00 P.M. to 7.40 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, December 22, 2015/Pausha 1, 1937(Saka)

No.126

11.00 A.M.

1. Starred Questions

Starred Question Nos. 321–323 and 325–326 were orally answered. Member in whose name Question No. 324 was listed, was absent. However, the Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 324 were asked. Replies to Starred Question Nos. 327–340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3681–3910 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Guidelines (Hindi and English versions) for establishment of Central Agricultural University, New Delhi, December, 2014.

- (3) A copy of Notification No. VC/RLBCAU/Ordinance/7/2014 (Hindi and English versions) published in Gazette of India dated 9th December, 2015, regarding academic programmes of Rani Lakshmi Bai Central Agricultural University Jhansi under sub-section (2) of Section 44 of the Rani Lakshmi Bai Central Agricultural University Act, 2014.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of World Affairs, New Delhi, for the year 2014-2015.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2014-2015.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2014-2015.
- (7) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Garden Reach

- Shipbuilders and Engineers Limited, Kolkata, for the year 2014-2015.
- (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2008-2009.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2009-2010.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2013-2014.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2012-2013.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2014-2015.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bengaluru, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bengaluru, for the year 2014-2015.
- (18) A copy of the Rejection of the Award given by the Board of Arbitration under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees Reference (CA Reference No. 1 of 1992) (Hindi and English versions).
- (19) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 2006-2007, together with Audit Report thereon.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 2007-2008, together with Audit Report thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-
 - (i) S.O. 2030(E) published in Gazette of India dated 23rd July, 2015, regarding appointment of Chief Judge, Puducherry to preside over the Special Court under Section 11(3) of the National Investigation Agency Act, 2008.
 - (ii) S.O.2098(E) published in Gazette of India dated, 31st July, 2015, making certain amendments in the Notification No. S.O. 281(E) dated 29th January, 2015.
 - (iii) S.O.2099(E) published in Gazette of India dated, 31st July, 2015, making certain amendments in the Notification No. S.O. 289(E) dated 30th January, 2015.
 - (iv) S.O.2349(E) published in Gazette of India dated, 27th August, 2015, regarding appointment of Additional District and Sessions Judge, Patna City to preside over the Special Court under Section 11(3) of the National Investigation Agency Act, 2008.
 - (v) S.O.2837(E) published in Gazette of India dated, 15th October, 2015, regarding appointment of Additional City Civil and Session Judge to preside over the Special Court under Section 11(3) of the National Investigation Agency Act, 2008.

- (vi) S.O.2838(E) published in Gazette of India dated, 15th October, 2015, regarding appointment of Additional 3 District Judge-II, Ernakulam to preside over the Special Court under Section 11(3) of the National Investigation Agency Act, 2008.
- (vii) S.O.2839(E) published in Gazette of India dated, 15th October, 2015, regarding appointment of District and Sessions Judge, Aizawl to preside over the Special Court under Section 11(3) of the National Investigation Agency Act, 2008.
- (viii)S.O.3160(E) published in Gazette of India dated, 24th November, 2015, notifying the District and Sessions Court, Bilaspur as Special Court under Section 11(1) of the National Investigation Agency Act, 2008 for entire state of Chhattisgarh except four districts and appointment of Judge to the said court under Section 11(3) of the National Investigation Agency Act, 2008.
- (ix) S.O.3161(E) published in Gazette of India dated, 24th November, 2015, notifying the Court of 1st Additional Judge, Jagdalpur as Special Court under Section 11(1) of the National Investigation Agency Act, 2008 for four districts of Chhattisgarh and appointment of Judge to the said court under Section 11(3) of the National Investigation Agency Act, 2008.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2014-2015.

- (25) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2010-2011.
 - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the M.P. State Agro Industries Development Corporation Limited, Bhopal, for the year 2012-2013.
 - (ii) Annual Report of the M.P. State Agro Industries Development Corporation Limited, Bhopal, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2014-2015.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2014-2015.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2014-2015.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2014-2015.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2014-2015.
- (32) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited,

Srinagar, for the years 1997-98 to 2014-15within the stipulated period of nine months after the close of the respective accounting year.

- (33) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
- (i) S.O. 2898(E) published in Gazette of India dated 24th October, 2015, making certain amendments in the Notification No. S.O. 1908(E) dated 28th July, 2014.
- (ii) S.O. 2899(E) published in Gazette of India dated 24th October, 2015, notifying phosphogypsun (granular) as a provisional fertiliser under clause 20A of the Fertilizer (Control) Order, 1985.
- (iii) S.O. 2900(E) published in Gazette of India dated 24th October, 2015, regarding general specifications of 100% water soluble mixture of fertilizer notifying under clause 13 and 21 of the Fertilizer (Control) Order, 1985.
- (iv) S.O. 2901(E) published in Gazette of India dated 24th October, 2015, making certain amendments in the Notification No. S.O. 3058(E) dated 8th October, 2013.
- (v) S.O. 2902(E) published in Gazette of India dated 24th October, 2015, notifying calcium cyanamide under clause 20A of the Fertilizer (Control) Order, 1985.
- (34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2012-2013.
 - (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2013-2014.

- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2014-2015.
 - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2014-2015.
 - (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (35) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (a) & (b) of (34) above.
- (36) A copy of the Memorandum of Understanding (Hindi and English versions) between the HMT Limited and the Department, of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2015-2016.
- (37) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 35 of the Land Ports Authority of India Act, 2010:-
- (i) The Land Ports Authority of India (Contracts) Regulations, 2015 published in Notification No. G.S.R. 850(E) in Gazette of India dated 12th November, 2015.

- (ii) The Land Ports Authority of India (Fee and Other Charges) Regulations, 2015 published in Notification No. G.S.R. 906(E) in Gazette of India dated 27th November, 2015.
- (iii) The Land Ports Authority of India (Lost Property) Regulations, 2015 published in Notification No. G.S.R. 851(E) in Gazette of India dated 12th November, 2015.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Seva Sangh, Parbhani, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Seva Sangh, Parbhani, for the year 2014-2015.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Handicapped Orientation Programme Education, Durgapur, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handicapped Orientation Programme Education, Durgapur, for the year 2012-2013.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishers Cooperatives Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (42) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishers Cooperatives Limited, New Delhi, for the year 2014-2015.
- (43) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India Union Government (No. 50 of 2015) (Financial Audit) Accounts of the Union Government for the year ended March, 2015.
- (ii) Report of the Comptroller and Auditor General of India Union Government (Defence Services–Army) (No. 51 of 2015) (Performance Audit) - Implementation of Ex-servicemen Contributory Health Scheme for the year ended March, 2015.
- (44) A copy each of the following papers (Hindi and English versions):-
 - (i) Finance Accounts of Union Government for the year 2014-2015.
- (ii) Appropriation Accounts of Union Government (Civil) for the year 2014-2015.
- (iii) Appropriation Accounts of Defence Services for the year 2014-2015.
- (iv) Appropriation Accounts of Postal Services for the year 2014-2015.
- (45) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (46) A copy of the Review (Hindi and English versions) by the Government of the working of the National Meat and Poultry Processing Board, New Delhi, for the year 2014-2015.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Surabee Mahila Mandli, Shimoga, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Surabee Mahila Mandli, Shimoga, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Surabee Mahila Mandli, Shimoga, for the year 2014-2015.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the

- Annapurna Association, Devanagere, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Annapurna Association, Devanagere, for the year 2014-2015.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Jaya Kishan Youth Club, Puri, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jaya Kishan Youth Club, Puri, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jaya Kishan Youth Club, Puri, for the year 2013-2014.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Maitri Association, Devanagere, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maitri Association, Devanagere, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maitri Association, Devanagere, for the year 2014-2015.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Safai Karamchari, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Safai

- Karamchari, New Delhi, for the year 2014-2015.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Annai Karunalaya Social Welfare Association, Villupuram, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Annai Karunalaya Social Welfare Association, Villupuram, for the year 2014-2015.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Peace Centre, Salem, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Peace Centre, Salem, for the year 2014-2015.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Karunalaya Saraswathy Ilam, Kilvellur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karunalaya Saraswathy Ilam, Kilvellur, for the year 2014-2015.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Kalaiselvi Karunalaya Social Welfare Society, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalaiselvi Karunalaya Social Welfare Society, Chennai, for the year 2014-2015.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 21st December, 2015, Rajya Sabha agreed without any amendment to the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2015, passed by the Lok Sabha at its sitting held on the 4th August, 2015.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation (No.4) Bill, 2015, passed by Lok Sabha on the 15th December, 2015.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation (No.5) Bill, 2015, passed by Lok Sabha on the 15th December, 2015.

5. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2015-16):-

- (1) 32nd Report on the subject 'Indigenous Construction of Indian Naval Warships' based on C&AG Report No. 32 of 2010-11 relating to Ministry of Defence.
- (2) 33rd Report on the subject 'Unfruitful Expenditure on Establishment of Specific Pathogen Free Shrimp Seed Multiplication Centre (NFDB)' based on Para No. 2.1 of the C&AG Report No. 23 of 2013 relating to Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).
- (3) 34rd Report on the subject 'Employees Provident Fund Organisation' based on C&AG Report No. 32 of 2013 relating to Ministry of Labour and Employment.
- (4) 35th Report on Action Taken by the Government on the Observations/ Recommendations contained in the Fourteenth Report (Sixteenth Lok

Sabha) on the subject 'Integrated Child Development Services Scheme' relating to Ministry of Women and Child Development.

6. Report of Committee on Subordinate Legislation

Shri Dilipkumar Mansukhlal Gandhi presented the Tenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Report of Committee on Papers laid on the Table

Shri Chandrakant Khaire presented the Fifth Report (Hindi and English versions) of the Committee on Papers Laid on the Table (2015-2016).

8. Reports of Railway Convention Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Railway Convention Committee:-

- (1) First Report (Sixteenth Lok Sabha) on 'Rate of Dividend payable by the Railways to the General Revenues for the years 2014-15 and 2015-16 and other Ancillary Matters'.
- (2) Second Report (Sixteenth Lok Sabha) on 'Role of IRCON in infrastructure building of Indian Railways'.

9. Report of Committee on Empowerment of Women

Smt. Riti Pathak presented the Fifth Report (Hindi and English versions) of the Committee on Empowerment of Women on Action Taken by the Government on the recommendations contained in their Third Report on the subject 'Working Conditions of Women in Railways and Amenities for Women Passengers.

10. Statement of Standing Committee on Energy

Dr. Kirit Somaiya laid on the Table the Statement (Hindi and English versions) of the Standing Committee on Energy on Action Taken by the Government on the recommendations contained in Chapter – I of the Eighth Report (Sixteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the First Report (Sixteenth Lok Sabha) of the Committee on Demands for Grants of the Ministry of Power for the year 2014-15.

11. Reports of Standing Committee on Labour

Dr. Virendra Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Eleventh Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Eighth report (Sixteenth Lok Sabha) on Demands for Grants (2015-16) of the Ministry of Textiles.
- (2) Twelfth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Fourth Report (Sixteenth Lok Sabha) on 'Regularisation of Casual Workers/ Artists of Radio Kashmir, CBS Radio Kashmir and Doordarshan Kendra, Srinagar'.
- (3) Thirteenth Report on 'Deployment of Contract/ Casual/ Sanitation Workers for perennial nature of jobs in NDMC'.

12. Action Taken Statements of Standing Committee on Labour

Dr. Virendra Kumar laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Statement showing further action taken by the Government on the Observations/ Recommendations of the Committee contained in their Fifth Report (Sixteenth Lok Sabha) on the Action Taken by the Government on the Observations/ Recommendations contained in the First Report of the Committee (Sixteenth Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Labour & Employment.
- (2) Statement showing further action taken by the Government on the Observations/ Recommendations of the Committee contained in their Sixth Report (Sixteenth Lok Sabha) on the Action Taken by the Government on the Observations/ Recommendations contained in the Second Report of the Committee (Sixteenth Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Textiles.

13. Reports of Standing Committee on Water Resources

Shri Hukum Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2015-2016):-

- (1) Fifth Report on the subject 'Review of Ground Water Scenario, need for a comprehensive policy and measures to address problems in the country with particular reference to (i) Dark Blocks; and (ii) Contamination of underground water by certain industries'.
- (2) Sixth Report on Action Taken by the Government on the Observations / Recommendations contained in the First Report (16th Lok Sabha) of the Committee on 'Demands for Grants (2014-15)' of the Ministry of Water Resources, River Development and Ganga Rejuvenation.

(3) Seventh Report on Action Taken by the Government on the Observations / Recommendations contained in the Third Report (16th Lok Sabha) of the Committee on 'Demands for Grants (2015-16)' of Ministry of Water Resources, River Development & Ganga Rejuvenation.

14. Statements of Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul laid the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Action Taken Statement on Forty-fourth Report of the Standing committee on Chemicals and Fertilizers (2013-14) on Action Taken by the Government on the Recommendation contained in the Thirty Ninth Report (15th Lok Sabha) on the subject Pricing of Fertilizers of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (2) Action Taken Statement on Eighth Report of the Standing committee on Chemicals and Fertilizers (2014-15) on Action Taken by the Government on the Recommendation contained in the Third Report (16th Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (3) Action Taken Statement on Ninth Report of the Standing Committee on Chemicals and Fertilizers (2014-15) on Action Taken by the Government on the Recommendation contained in the Second Report (16th Lok Sabha) on the subject Demands for Grants (2014-15) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

15. Reports of Standing Committee on Rural Development

- Dr. P. Venugopal presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-
- (1) Sixteenth Report on 'BPL Survey (currently Socio-economic and Caste Census, (SECC-2011)'.
- (2) Seventeenth Report on action taken by the Government on the recommendations contained in the Fifth Report on 'Demands for Grants (2015-16)' of the Ministry of Drinking Water and Sanitation.
- (3) Eighteenth Report on action taken by the Government on the recommendations contained in the Sixth Report on 'Demands for Grants (2015-16)' of the Department of Rural Development (Ministry of Rural Development).
- (4) Nineteenth Report on action taken by the Government on the recommendations contained in the Seventh Report on 'Demands for Grants (2015-16)' of the Department of Land Resources (Ministry of Rural Development).
- (5) Twentieth Report on action taken by the Government on the recommendations contained in the Eighth Report on 'Demands for Grants (2015-16)' of the Ministry of Panchayati Raj.

16. Report of Standing Committee on Coal And Steel

Shri Rakesh Singh presented the Seventeenth Report (Hindi and English versions) of the Standing Committee on Coal and Steel on Action Taken by the Government on the observations/recommendations contained in the Ninth Report (16th Lok Sabha) of the Committee on 'Demands for Grants (2015-16)' relating to the Ministry of Steel.

17. Reports of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2015-16):-

- (1) Twenty-first Report on Action taken by the Government on the observations/recommendations contained in the Twelfth Report of the Committee (Sixteenth Lok Sabha) on Demands for Grants (2015-16) of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (2) Twenty-second Report on Action taken by the Government on the observations/recommendations contained in the Thirteenth Report of the Committee (Sixteenth Lok Sabha) on Demands for Grants (2015-16) of the Ministry of Tribal Affairs.
- (3) Twenty-third Report on Action taken by the Government on the observations/recommendations contained in the Fourteenth Report of the Committee (Sixteenth Lok Sabha) on Demands for Grants (2015-16) of the Ministry of Minority Affairs.
- (4) Twenty-fourth Report on Action taken by the Government on the observations/recommendations contained in the Eleventh Report of the Committee (Sixteenth Lok Sabha) on Demands for Grants (2015-16) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (5) Twenty-fifth Report on the subject 'Persons affected by Alcoholism and substance (drug) abuse, their treatment/rehabilitation and role of voluntary organizations' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

18. Reports of Standing Committee on Home Affairs

Shri Kaushal Kishore laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 193rd Report on Action Taken by Government on the observations/ recommendations contained in the One Hundred and Eighty-third Report on the problems being faced by Refugees and Displaced Persons in J&K.
- (2) 194th Report on Action Taken by Government on the observations/ recommendations contained in the One Hundred and Seventy-third Report on the strengthening of the working of the Ministry of DoNER for effective implementation of Policies, Programmes, Schemes and Projects meant for North Eastern Region.
- (3) 195th Report on devastation caused by natural disaster, Hudhud Cyclone, in Andhra Pradesh and Odisha.

19. Reports of Standing Committee on Human Resource Development

Smt. Kothapalli Geetha laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 271st Report on Performance of National Sports Development Fund and Recruitment of Sportspersons (Part II).
- (2) 272nd Report on Action Taken by the Government on Recommendations/ Observations contained in the 266th Report on Demands for Grants (2015-16) (Demand No. 109) of the Ministry of Youth Affairs and Sports, Department of Youth Affairs.
- (3) 273rd Report on Action Taken by the Government on Recommendations/ Observations contained in the 269th Report on Demands for Grants (2015-16) (Demand No. 109) of the Ministry of Youth Affairs and Sports, Department of Sports.

20. Reports of Standing Committee on Industry

Shri E.T. Mohammed Basheer laid the Table the Two Hundred and Seventy-first Report on Action Taken on the 264th Report on Demands for Grants (2015-16) (in English and Hindi) pertaining to the Ministry of Micro, Small and Medium Enterprises of the Standing Committee on Industry.

21. Reports of Standing Committee on Health and Family Welfare

Dr. Manoj Rajoria laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 89th Report on Action Taken by the Government on the recommendations/ observations contained in the Eighty-second Report of the Committee on Demands for Grants (2015-16) of the Department of Health and Family Welfare.
- (2) 90th Report on Action Taken by the Government on the recommendations/ observations contained in the Eighty-third Report of the Committee on Demands for Grants (2015-16) of the Department of Health Research.
- (3) 91st Report on Action Taken by the Government on the recommendations/ observations contained in the Eighty-fourth Report of the Committee on Demands for Grants (2015-16) of the Ministry of AYUSH.

22. Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Parliamentary Affairs on behalf of The Minister of Consumer Affairs, Food and Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2015-16), pertaining to

- the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.
- (2) The Minister of Social Justice and Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2014-15), pertaining to the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment.
- (3) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Overseas Indian Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 14th Report of the Standing Committee on Finance on Demands for Grants (2015-16), pertaining to the Ministry of Statistics and Programme Implementation.
- (4) The Minister of State (Independent Charge) of the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding 'India's stand in WTO'.
- (5) The Minister of State in the Ministry of Home Affairs laid the following statements (Hindi and English versions):-
 - (a) regarding the status of implementation of the recommendations contained in the 181st Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/ observations contained in the 180th Report of the Committee on `Administration of UTs (Daman and Diu, Dadra and Nagar Haveli and Chandigarh), pertaining to the Ministry of Home Affairs.

- (b) (i) correcting the reply given on 28.07.2015 to Unstarred Question No. 1207 by Shri Bishnu Pada Ray, MP regarding 'Statue of Netaji Subhash Chandra Bose' and (ii) giving reasons for delay in correcting the reply.
- (6) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 185th Report of the Standing Committee on Home Affairs on Demands for Grants (2015-16), pertaining to the Ministry of Home Affairs.

12.35 P.M.

23. Submissions by Members

(i) Shri S.S. Ahluwalia made a submission regarding reported deaths of labourers working in Tea Gardens in Darjeeling area of West Bengal.

Shri Bhairon Prasad Mishra, Shri Nishikant Dubey, Shri Ramesh Pokhriyal Nishank, Shri Rajesh Ranjan, Shri Jitendra Chaudhury, Smt. P.K. Sreemathi Teacher, Shri Jose K. Mani, Shri M.B. Rajesh, Shri Sankar Prasad Datta, Shri Kamakhya Prasad Tasa, Shri Ramemswar Teli, Shri Lakhan Lal Sahu and Kunwar Pushpendra Singh Chandel associated.

Smt. Nirmala Sitharaman responded.

*(ii) Shri Sudip Bandyopadhyay made a submission regarding anonymous telephone calls and abusive SMSs on Hon'ble Member's cell phone.

Shri Rajiv Pratap Rudy responded.

(Lok Sabha adjourned at 1.27 P.M. and re-assembled at 2.32 P.M.)

^{*}From 12.16 P.M. to 1.27 P.M., Members raised matters of urgent public importance.

[#]At 2.32 P.M.

2.37 P.M.

24. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Bhola Singh regarding need to reschedule the working hours of offices in public and private sector to resolve the problems of traffic and pollution in Delhi.
- (2) Smt. Mala Rajya Laxmi Shah regarding need to expedite construction of Dobra-Chanti bridge in Tehri district, Uttarakhand.
- (3) Dr. Udit Raj regarding need to allot lands to eligible persons under 20 point programme in NCT of Delhi.
- (4) Shri Vikram Usendi regarding need to include people belonging to Bengali Namo-Sudra Caste of Chhattisgarh in the list of Scheduled Castes.
- (5) Shri Ravindra Kumar Pandey regarding need to construct airport at Giridih and Dhanbad districts of Jharkhand for domestic flight and also helipads at select places in the State.
- (6) Shri Hukum Singh regarding need to set up a hospital with modern health care facilities in Kairana parliamentary constituency, Uttar Pradesh.
- (7) Smt. Santosh Ahlawat regarding need to set up a hospital with modern health care facilities in Jhunjhunu district, Rajasthan.
- (8) Dr. Bhola Singh regarding need to arrange land for construction of building for Zila Pradhan Dak Ghar at Begusarai district, Bihar.
- (9) Shri Yogi Adityanath regarding need to accord status of Central University to Deen Dayal Upadhyaya Gorakhpur University, Uttar Pradesh.
- (10) Shri Faggan Singh Kulaste regarding need to implement the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 in letter and spirit.

- (11) Shri Rajesh Kumar Diwakar regarding need to check contamination of ground water caused by industrial effluents and other pollutants in Hathras parliamentary constituency, Uttar Pradesh.
- (12) Shri Ram Charitra Nishad regarding need to provide passenger facilities including development of railway platform at Bhannaur railway station in Machhlishahr parliamentary constituency, Uttar Pradesh.
- (13) Smt. Krishna Raj regarding need to address the loan requirements of small entrepreneurs under MUDRA Bank scheme.
- (14) Shri P.P. Chaudhary regarding need to release balance fund sanctioned for development of tourism in Godwad circuit in Rajasthan.
- (15) Shri Mohammed Asrarul Haque regarding need to address the issues pertaining to education, sanitation, housing, drinking water and power-supply under Multi-sectoral Development Programme (MSDP) in Kisanganj parliamentary constituency, Bihar and also set up Madarsa Buildings in the State under MSDP.
- (16) Shri Anto Antony regarding need to tackle the menace of stray dogs in Kerala.
- (17) Shri M. Udhayakumar regarding need to convert Gandhigram Rural University into a Central University.
- (18) Shri C. Mahendran regarding need to increase the purchase price of milling copra.
- (19) Smt. Aparupa Poddar regarding need to promote the cultivation of potato.
- (20) Dr. Ratna De Nag regarding need to tackle Filariasis.
- (21) Dr. Kulamani Samal regarding need to regularize the adhoc employees of IOCL, Paradip.
- (22) Prof. Ravindra Vishwanath Gaikwad regarding need to ensure payment of insurance money for loss of crops to the farmers in Marathwada region of Maharashtra.

- (23) Shri C.H. Malla Reddy regarding need to set up skill training institutes in Malkajgiri parliamentary constituency in Telangana.
- (24) Shri Kunwar Haribansh Singh regarding need to set up Base Transceiver Stations of BSNL in Pratapgarh parliamentary constituency, Uttar Pradesh to augment mobile and internet connectivity in the region.
- (25) Shri Jose K. Mani regarding need to revisit the existing recruitment policy for Nurses and Paramedics for overseas employment.

2.37 P.M.

25. Discussion Under Rule 193

Time Permissible: 2 Hrs. Time Taken: 1 Hr. 47 Mts.

Balance: 13 Mts.

Further discussion on price rise raised by Shri P. Karunakaran on the 17th December, 2015, continued.

The following members took part in the debate:-

- 1. Shri P.R. Senthilnathan
- 2. Shri Jagdambika Pal
- 3. Prof. Saugata Roy
- 4. Shri Bhartruhari Mahtab

The discussion was not concluded.

4.03 P.M.

26. Government Bill – Passed

The Payment of Bonus (Amendment) Bill, 2015

Time Taken: 1 Hr. 42 Mts.

The motion for consideration of the Bill was moved by Shri Bandaru Dattatreya.

The following members took part in the debate:-

- 1. Dr.(Smt.) Mamtaz Sanghamita
- 2. Shri Prahlad Singh Patel
- 3. Shri Balabhadra Majhi
- 4. Shri Gajanan Chandrakant Kirtikar
- 5. Shri Muthamsetti Srinivasa Rao
- 6. Shri Konda Vishweshwar Reddy
- 7. Shri Sankar Prasad Datta
- 8. Shri Vara Prasadarao Velagapalli
- 9. Shri Jay Prakash Narayan Yadav
- 10. Shri E.T. Mohammed Basheer
- 11. Shri N.K. Premachandran
- 12. Shri C.N. Jayadevan
- 13. Shri M. Udhayakumar
- 14. Smt. Aparupa Poddar
- 15. Dr. Virendra Kumar
- 16. Shri Rajesh Ranjan

Shri Bandaru Dattatreya replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Bandaru Dattatreya.

The motion was adopted and the Bill, as amended, was passed.

5.45 P.M.

27. Government Bill – Under Consideration

The Insolvency and Bankruptcy Code, 2015.

Time Allotted by the House: 2 Hrs.

Time Taken: 1 Hr. 14 Mts.

Balance: 46 Mts.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

- 1. Dr. Kirit Somaiya
- 2. Prof. Saugata Roy
- 3. Shri Anandrao Adsul

The discussion was not concluded.

6.59 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 23rd December, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, December 23, 2015/Pausha 2, 1937(Saka)

No.127

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri K. Gopal, member of the Fifth and Sixth Lok Sabhas.

She also made reference to the loss of lives of ten personnel of the Border Security Force when their aircraft crashed in Dwarka near Delhi Airport on 22 December, 2015.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.09 A.M.

2. Starred Questions

Starred Question Nos. 341–346 were orally answered. Replies to Starred Question Nos. 347–360 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3911–4140 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2014-2015, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2014-2015.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Hemisphere Properties India Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Hemisphere Properties India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and

- comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2014-2015.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2014-2015.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Incorporated, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 2014-2015.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Pune, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology, Pune, for the year 2014-2015.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Software Technology Parks of India, New Delhi, for the year 2014-2015.

- (10) A copy of the Standards of Quality of Service of Basic Telephone Service (wireline) and Cellular Mobile Telephone Service (Fourth Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. File No. 305-25/2014-QoS in Gazette of India dated 15th October, 2015 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (11) A copy of the Notification No. (Hindi and English versions) issued under sub-section (1) of Section 10 of the Bureau of Indian Standards Act, 1986:-
 - (i) S.O. 2578(E) published in Gazette of India dated 21st September, 2015, regarding extension order for implementation of Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012 for select products included in the schedule.
 - (ii) S.O. 2579(E) published in Gazette of India dated 21st September, 2015, regarding extension order for implementation of Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012 for select products included in the schedule.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2014-2015.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2014-2015.

- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the HLL Biotech Limited, Kerala, for the year 2014-2015.
 - (ii) Annual Report of the HLL Biotech Limited, Kerala, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2014-2015.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2014-2015.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2014-2015.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2014-2015,

- alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2014-2015.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jansankhya Sthirata Kosh, New Delhi, for the year 2014-2015.
- (20) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2014-2015:-
 - (i) National Board of Examination.
 - (ii) Post Graduate Institute of Medical Education and Research, Chandigarh.
 - (iii) Dental Council of India, New Delhi.
 - (iv) Medical Council of India, New Delhi.
 - (v) National Academy of Medical Sciences, Delhi.
 - (vi) All India Institute of Medical Sciences, New Delhi.
 - (vii) Indian Red Cross Society, New Delhi.
 - (viii) JIPMER, Puducherry.
 - (ix) Food Safety and Standard Authority of India, New Delhi.
 - (x) Indian Pharmacopoeia Commission, Ghaziabad.
 - (xi) Central Medical Services Society, New Delhi.
 - (xii) All India Institute of Medical Sciences, Bhubaneshwar.
 - (xiii) All India Institute of Medical Sciences, Rishikesh.
 - (xiv) All India Institute of Medical Sciences, Raipur.
 - (xv) All India Institute of Medical Sciences, Patna.

- (xvi) All India Institute of Medical Sciences, Jodhpur.
- (xvii) All India Institute of Medical Sciences, Bhopal.
- (xviii) Indian Council of Medical Research, New Delhi.
- (21) A copy of the Annual Report (Hindi and English versions) of the Institute of Rural Management Anand, Anand, for the year 2014-2015, alongwith Audited Accounts.
- (22) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Rural Management Anand, Anand, for the year 2014-2015.
- (23) A copy of the Industrial Disputes (Central) (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.417(E) in Gazette of India dated 25th May, 2015 under sub-section (3) of Section 40 of the Industrial Disputes Act, 1947.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2014-2015.
- (25) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2014-2015:-
 - (i) Morarji Desai National Institute of Yoga, New Delhi.
 - (ii) National Institute of Homoeopathy, Kolkata.
 - (iii) Central Council of Homoeopathy, New Delhi.
 - (iv) Central Council of Indian Medicine, New Delhi.
 - (v) Indian Medicines Pharmaceuticals Corporation Limited, Almora.
 - (vi) Central Council for Research in Siddha, Chennai.
- (26) A copy of the Joint Electricity Regulatory Commission for the State of Goa & UTs (Multi-year Distribution Tariff) (First Amendment) Regulations, 2015

(Hindi and English versions) published in Notification No. JERC-18/2014 in Gazette of India dated 27th August, 2015 under Section 182 of the Electricity Act, 2003.

- (27) A copy of the Notification No. S.O. 2704(E) (Hindi and English versions) published in Gazette of India dated 6th October, 2015, regarding modification in Schedule III of the Coal Mines (Special Provisions) Act, 2015 under subsection (3) of Section 31 of the Coal Mines (Special Provisions) Act, 2015, together with a corrigendum thereto published in Notification No. S.O.2848(E) dated 16th October, 2015.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2014-2015.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Tata Memorial Centre, Mumbai, for the year 2014-2015.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2014-2015.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2014-2015.

- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2014-2015.
 - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Nuclear Power (b) Corporation of India Limited, Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2014-2015.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2014-2015.
 - (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2014-

- 2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2014-2015.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Homi Bhabha National Institute, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Homi Bhabha National Institute, Mumbai, for the year 2014-2015.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2014-2015.
- (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2014-2015.
- (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2014-2015.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2014-2015.
- (38) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
 - (i) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2015 published in Notification No. G.S.R. 656(E) in Gazette of India dated 25th August, 2015.
 - (ii) The Indian Police Service (Pay) Amendment Regulations, 2015 published in Notification No. G.S.R. 657(E) in Gazette of India dated 25th August, 2015.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2015 published in Notification No. G.S.R. 658(E) in Gazette of India dated 25th August, 2015.
 - (iv) The Indian Administrative Service (Pay) Second Amendment Regulations, 2015 published in Notification No. G.S.R. 659(E) in Gazette of India dated 25th August, 2015.
 - (v) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2015 published in Notification No. G.S.R. 706(E) in Gazette of India dated 16th September, 2015.
 - (vi) The Indian Police Service (Pay) Second Amendment Rules, 2015 published in Notification No. G.S.R. 707(E) in Gazette of India dated 16th September, 2015.
 - (vii) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2015 published in Notification No. G.S.R. 708(E) in Gazette of India dated 16th September, 2015.
 - (viii) The Indian Forest Service (Pay) Fourth Amendment Rules, 2015 published in Notification No. G.S.R. 709(E) in Gazette of India dated 16th September, 2015.
- (39) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act, 1975:-

- (i) S.O.2396(E) published in Gazette of India dated 3rd September, 2015, authorising the Tobacco Board to admit the traders/dealers of the Tobacco to purchase the excess unauthorized tobacco at the auction platforms by charging penalties as fixed by the Government in the State of Andhra Pradesh.
- (ii) S.O.2397(E) published in Gazette of India dated 3rd September, 2015, relaxing the operation of the provisions of Section 10(1) of the Tobacco Act, 1975 in the State of Andhra Pradesh.
- (40) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) (a) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2014-2015.
 - (b) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2014-2015.
 - (b) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2014-2015.
 - (b) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iv) (a) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2014-2015.
 - (b) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2014-2015, alongwith Audited

- Accounts and comments of the Comptroller and Auditor General thereon.
- (v) (a) Review by the Government of the working of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2014-2015.
 - (b) Annual Report of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vi) (a) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2014-2015.
 - (b) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vii) (a) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2014-2015.
 - (b) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (viii) (a) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2014-2015.
 - (b) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ix) (a) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2014-2015.
 - (b) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Central Waqf Council, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Waqf Council, New Delhi, for the year 2014-2015.
- (42) A copy of the Approval of Scheme for Dissolution and Reconstitution of the State Waqf Boards for the States of Andhra Pradesh and Telangana Order, 2015 (Hindi and English versions) published in Notification No. S.O.2452(E) in Gazette of India dated 8th September, 2015 issued under Section 102 of the Waqf Act, 1995.
- (43) A copy of the Waqf Properties Lease (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.663(E) in Gazette of India dated 26th August, 2015 under sub-section (3) of Section 12 of the Waqf Act, 1995.
- (44) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2014-2015.
 - (ii) Annual Report of the RITES Limited, Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (45) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (46) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2014-2015.
- (47) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Highways Infrastructure Development Corporation Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the National Highways Infrastructure Development Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (48) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2014-2015.

- (49) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trust Act, 1963:-
 - (i) G.S.R.919(E) published in Gazette of India dated 1st December, 2015, approving the Jawaharlal Nehru Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
 - (ii) G.S.R.819(E) published in Gazette of India dated 30th October, 2015, approving the Paradip Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
 - (iii) G.S.R.820(E) published in Gazette of India dated 30th October, 2015, approving the Mormugao Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
 - (iv) G.S.R.821(E) published in Gazette of India dated 30th October, 2015, approving the Kandla Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
 - (v) G.S.R.887(E) published in Gazette of India dated 19th November, 2015, approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
 - (vi) G.S.R.888(E) published in Gazette of India dated 19th November, 2015, approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
 - (vii) G.S.R.889(E) published in Gazette of India dated 19th November, 2015, approving the Jawaharlal Nehru Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2015.
- (50) A copy of the Notification No. S.O.2122(E) (Hindi and English versions) published in Gazette of India dated 5th August, 2015, regarding appointment of Officer, mentioned therein, of the National Highways Authority of India to exercise the powers and discharge the functions conferred on it under various sections, mentioned therein, of the National Highways (Land and Traffic) Act, 2002 issued under the said Act.

- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2014-2015.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2014-2015.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science-Agharkar Research Institute, Pune, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Association for the Cultivation of Science-Agharkar Research Institute, Pune, for the year 2014-2015.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation-India, Ahmedabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation-India, Ahmedabad, for the year 2014-2015.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of

- Engineering, New Delhi, for the year 2014-2015.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2014-2015.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2014-2015.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2014-2015.
- (59) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the National Research Development Corporation Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the National Research Development Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the

- Insurance Regulatory and Development Authority, Hyderabad, for the year 2014-2015.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2014-2015.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Goods and Services Tax Network, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Goods and Services Tax Network, New Delhi, for the year 2014-2015.
- (62) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
 - (i) The Insurance Regulatory and Development Authority of India (Insurance Advertisements and Disclosure) (Amendment) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./19/109/2015 in Gazette of India dated 9th November, 2015.
 - (ii) The Insurance Regulatory and Development Authority of India (Acquisition of Surrender and Paid Up Values) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./15/105/2015 in Gazette of India dated 22nd September, 2015.
 - (iii) The Insurance Regulatory and Development Authority of India (Other Forms of Capital) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./20/110/2015 in Gazette of India dated 17th November, 2015.
 - (iv) Notification No. F. No. IRDAI/RI/11/101/2015 published in Gazette of India dated 26th August, 2015, Insurance Regulatory and Development Authority of India after consultation with the Advisory Committee constituted under Section 101B of the Insurance Act, 1938 and with the previous approval of the Central Government making the said notification.
 - (63) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (18th Amendment) Rules, 2015 published in Notification No. G.S.R.923(E) in Gazette of India dated 2nd December, 2015, together with an explanatory memorandum.
- (ii) The Income-tax (15th Amendment) Rules, 2015 published in Notification No. S.O. 2791(E) in Gazette of India dated 12th October, 2015, together with an explanatory memorandum and corrigendum thereto published in Notification No. S.O.2888 dated 21.10.2015.
- (64) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2013-2014alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (65) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2014-2015.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2014-2015.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2014-2015.
- (69) A copy of Notification No. S.O.2327(E) (Hindi and English versions) published in Gazette of India dated 25th August, 2015, continuing to assign the additional charge of the post of Claims Commissioner for Delhi Metro Rail Corporation Limited to Shri Satish Chandra, General Manager (Legal), DMRC for a further period upto 3rd January, 2016 or until further orders, whichever is earlier, for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to person, or damage to any property arising out of the working of the Delhi Metro issued under Section 48 of the Metro Railway (Operation and Maintenance) Act, 2002.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 22nd December, 2015, Rajya Sabha agreed without any amendment to the Juvenile Justice (Care and Protection of Children) Bill, 2015, passed by the Lok Sabha at its sitting held on the 7th May, 2015.

6. Minutes of the Sittings of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai laid on the Table the Minutes (Hindi and English versions) of the Fifteenth to Seventeenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

7. Report of Standing Committee on External Affairs

Dr.(Prof.) Sugata Bose presented the Tenth Report (English and Hindi versions) of the Standing Committee on External Affairs (2015-16) on Action Taken by the Government on the observations/ recommendations contained in the Sixth Report on Demands for Grants of the Ministry of External Affairs for the year 2015-16.

8. Report of Committee on Welfare of Other Backward Classes

Shri Ramesh Bidhuri presented the Fourth Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes (2015-16) on the subject 'Measures undertaken to secure representation of OBCs and for their welfare in universities and other higher educational/technical institutions' pertaining to the Ministry of Human Resource Development.

9. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Nagendra Singh laid on the table the following Reports (Hindi & English versions) of Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Sixty-ninth Report on 'Environmental issues of Himachal Pradesh in General and Shimla in Particular'.
- (2) Two Hundred Seventieth Report on 'Environmental issues of Kerala in General and Kochi/Ernakulam in particular'.

10. Statements by Ministers

(1) The Minister of External Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on External Affairs on Demands for Grants (2014-15), pertaining to the Ministry of External Affairs.

- (2) The Minister of Urban Development; Minister of Housing and Urban Poverty Alleviation; and Minister of Parliamentary Affairs laid the following statements (Hindi and English versions) regarding:
 - (i) the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Urban Development on Demands for Grants (2015-16), pertaining to the Ministry of Urban Development.
 - (ii) the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Urban Development on Demands for Grants (2015-16), pertaining to the Ministry of Housing and Urban Poverty Alleviation.
- (3) The Minister of Minority Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 14th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2015-16), pertaining to the Ministry of Minority Affairs.
- (4) The Minister of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Information Technology on Demands for Grants (2014-15), pertaining to the Ministry of Communications and Information Technology.
- (5) The Minister of Rural Development; Minister of Panchayati Raj; and Minister of Drinking Water and Sanitation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1st and 6th Reports of the Standing Committee on Rural Development on Demands for Grants (2014-15) and (2015-16) respectively), pertaining to the Department of Rural Development, Ministry of Rural Development.
- (6) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the

recommendations contained in the 4th Report of the Standing Committee on Railways on Demands for Grants (2015-16), pertaining to the Ministry of Railways.

11. *MOTION REGARDING REPORT OF THE JOINT COMMITTEE ON THE RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT (SECOND AMENDMENT) BILL, 2015 -- EXTENSION OF TIME

Shri S.S. Ahluwalia moved the following motion :-

"That this House do extend time for presentation of the Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 upto the last day of the firt part of the Budget Session, 2016."

The motion was adopted.

#12.11 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Vinod Kumar Sonkar regarding need to connect Kaushambi district in Uttar Pradesh, a place of historical Buddhist site with Buddhist Tourist Circuit and also take measures to develop the site as a tourist destination.
- (2) Shri Harish Dwivedi regarding need to reopen closed sugar mills in Basti parliamentary constituency, Uttar Pradesh.

^{*}Memorandum giving reasons for extension of time circulated separately.

[#]From 12.16 P.M. to 12.19 P.M., Members raised matters of urgent public importance.

- (3) Shri Keshav Prasad Maurya regarding need to conserve and develop places of tourist and cultural heritage in Allahabad and its surrounding places in Uttar Pradesh.
- (4) Shri Ramesh Chander Kaushik regarding need to take effective steps to curb trafficking of children in the country.
- (5) Shri Nanabhau Falgunrao Patole regarding need to clear railway land from encroachment in Maharashtra particularly in Vidarbha region of the State.
- (6) Shri Ram Swaroop Sharma regarding need to provide special fund for construction of roads under Pradhan Mantri Gram Sadak Yojana in Mandi parliamentary constituency, Himachal Pradesh.
- (7) Shri Janardan Singh Sigriwal regarding need to set up Skill Development Centres in Maharajganj parliamentary constituency, Bihar.
- (8) Shri Thupstan Chhewang regarding need to improve services of BSNL in Ladakh.
- (9) Shri Ramcharan Bohra regarding need to undertake electrification of railway line on Jaipur-Sawai Madhopur and Delhi-Jaipur-Agra section and also run a direct train from Jaipur to Shirdi.
- (10) Smt. Riti Pathak regarding need to set up a Committee to look into the grievances of people displaced due to establishment of industrial factories and power plants in Sidhi parliamentary constituency, Madhya Pradesh.
- (11) Shri Janak Ram regarding need to set up a Railway Division at Thawe in Gopalganj parliamentary constituency, Bihar.
- (12) Dr. Ravindra Kumar Ray regarding need to cover the huge coal mine pits abandoned after mining work by Coal India Limited causing environmental pollution as well as becoming a hiding place for criminals in the region.
- (13) Shri Subhash Chandra Baheria regarding need regarding need to stop collection of toll tax on National Highways across the country.

- (14) Shri Ajay Misra Teni regarding need to connect Sitapur with Lakhimpur by a four lane road and also provide the same road connectivity between Dudhwa National Park and Lakhimpur district headquarters.
- (15) Shri Sukhbir Singh Jaunpuria regarding need to extend loan facilities to cattle rearers under MUDRA Bank Scheme.
- (16) Shri Kunwar Pushpendra Singh Chandel regarding need to develop a roadmap for distribution, availability and optimum utilisation of water resources in the country with particular focus on Bundelhand region under IMPRINT India Scheme.
- (17) Smt. Ranjeet Ranjan regarding need to improve road connectivity in Supaul parliamentary constituency, Bihar.
- (18) Shri R. Dhruvanarayana regarding need to construct E.S.I. Dispensarycum-Diagnostic lab building at Nanjangud town Headquarters, Mysore district.
- (19) Shri R. Parthipan regarding need to set up an export oriented Common facility Centre for export of banana in Theni parliamentary constituency of Tamil Nadu.
- (20) Shri R.P. Marutharajaa regarding need to provide group insurance Scheme to Cotton growers and also set up an ITI in Perambalur parliamentary constituency.
- (21) Smt. Pratima Mondal regarding shortage of faculty in Indian Universities.
- (22) Shri Dinesh Trivedi regarding need to create efficient system of public transport with adequate safety standards in the country.
- (23) Dr. Prabhas Kumar Singh regarding need for sanction Bargarh-Nuapada via Padampur to Raipur railway line.
- (24) Shri K. Ram Mohan Naidu regarding need to improve rail connectivity in Srikakulam Parliamentary constituency.
- (25) Shri Y.V. Subba Reddy regarding need to bust call money racket in Andhra Pradesh.

- (26) Shri Radheshyam Biswas regarding need to set up additional Cancer treatment centres in Assam.
- (27) Shri N. K. Premachandran regarding need to put in place a mechanism for effective monitoring and surveillance of foreign fishing vessels in Indian waters.

12.19 P.M.

13. Motion regarding appointment of a Joint Committee of both Houses (JPC) – Adopted

Time Taken: 3 Mts.

Shri Arun Jaitley moved the following motion:-

"That the Insolvency & Bankruptcy Code, 2015 be referred to a Joint Committee of the Houses consisting of the following 20 Members from this House:-

- 1. Shri P.P. Chaudhary
- 2. Shri Gopal Chinayya Shetty
- 3. Shri Subhash Beharia
- 4. Shri Nishikant Dubey
- 5. Shri Shivkumar C. Udasi
- 6. Shri Anil Shirole
- 7. Shri Abhishek Singh
- 8. Shri Gajendra Singh Sekhawat
- 9. Shri Sanjay Jaiswal
- 10. Shri Jagdambika Pal
- 11. Shri Jaidev Galla
- 12. Shri Chandrakant Khaire
- 13. Shri Chiraq Paswan
- 14. Shri K.C. Venugopal
- 15. Smt. Sushmita Dev
- 16. Dr. P. Venugopal
- 17. Shri Kalyan Banerjee
- 18. Shri Bhartruhari Mahtab
- 19. Shri B. Vinod Kumar
- 20. Shri Jitendra Choudhury

and 10 Members from the Rajya Sabha;

- 2. that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;
- 3. that the committee shall make a report to this House by the last day of the first week of the Budget Session, 2016;
- 4. that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make; and
- 5. that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the name of the members to be appointed by Rajya Sabha to the Joint Committee."

Sarvashri Sudip Bandyopadhyay and P. Karunakaran took part in the debate.

Shri M. Venkaiah Naidu responded.

The motion was adopted.

12.22 P.M.

14. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Sixth Session of the Sixteenth Lok Sabha.

12.31 P.M.

15. National Song

The National Song was played.

12.32 P.M.

(Lok Sabha adjourned sine-die at 12.32 P.M.)